

नवीन लोक सभा देबेट्स

Ninth Series, Vol. VII; No. 53

Thursday, May 31, 1990

ज्याईष्ठ १०, १९१२ (साका)

LOK SABHA DEBATES

(English Version)

Second Session
(Ninth Lok Sabha)



(Vol. VII contains Nos. 51 to 60)

**LOK SABHA SECRETARIAT
NEW DELHI**

Price : Rs. 6.00

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LOK SABHA DEBATES

LOK SABHA

Thursday, May 31, 1990/Jyaistha 10, 1912
(Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER *in the Chair*]

(Interruptions)

[Translation]

MR. SPEAKER: Whole day is at your disposal. Why are you upset. Please relax and take your seat.

....*(Interruptions)....*

[English]

SHRI SAIFUDDIN CHOUDHURY (Katwa): Sir, before taking up national issues, allow me to make some observation on an international issue.

[Translation]

MR. SPEAKER: Before taking up any international issue, that you want to raise let us first take up the legislative business which is listed for today as today is the last day of the Session. We may first of all take up petty matters, which will not take much time, and pass them. Then before taking up major Bills,

we shall take up matters under Rule 377 and deal with other matters. This is what I want to say and I think the entire House agrees with me.

SHRI P.R. KUMARAMANGALAM (Salem): Sir, before that, we have something to say.

MR. SPEAKER: Yes, Mr. Kurien.

PROF. P.J. KURIEN (Mavelikara): Sir, first of all, I have to register my protest that today's List of Business and other Parliamentary papers were not received in time. I was waiting up to nine o'clock in my house but we did not get the papers.

SHRI P.R. KUMARAMANGALAM: They did not come to us at all.

PROF. P.J. KURIEN: I got it from here only now.

MR. SPEAKER: I will enquire. I do not know what happened.

SHRI BASUDEB ACHARIA (Bankura): Sir, I was at my residence till nine, but I did not receive my packet.

[Translation]

MR. SPEAKER: I agree with that your complaint is justified. I have been told by the Secretariat that last night there was some delay in allotting priority numbers to the various Bills. This is the reason why today's agenda reached you late.

[English]

I agree that you have a case. Yes, Mr. Kurien.

PROF. P.J. KURIEN: So, Sir, we did not get time to see the List of Business and to do the home work. Therefore, on many of these Bills we are not able to express ourselves. We cannot just come and say we support or oppose. We cannot do that. We have to get time for doing home work. That has been denied. That is one point. Secondly, Sir, you kindly mentioned about important Bills... (Interruptions)

MR. SPEAKER: Kurien Sahib, you are all experienced parliamentarians. You can just have a look at the other papers and decide.

PROF. P.J. KURIEN: No, Sir.

MR. SPEAKER: You are an experienced, diligent and knowledgeable parliamentarian.

PROF. P.J. KURIEN: Sir, there is a procedure and it must be followed.

MR. SPEAKER: So far as procedure is concerned, I am second to none in following that. You know that.

PROF. P.J. KURIEN: Sir, I am only bringing to your kind notice for future. I am not complaining. Secondly, important discussions that you kindly allowed and decided in the BAC, are being listed in the List of Business and are getting postponed everyday. Everybody will agree that important discussion on Kashmir, on the assassination of Maulvi Mohammad Farooq, is pending. Then, again, discussion on the activities of LTTE is something of concern to the nation. Then the discussion on Nagaland which is not only our concern but it is also your concern, is pending. They certainly want to justify their stand. Therefore, Sir, for these important matters, we should get time to have discussions. I do not know how it could be possible to discuss all these matters on

the last day of the Business of this House. A number of Bills which have to be considered have not been listed here. Therefore, I suggest that the B.A.C. should meet and take decision on fixing the time for these Bills. Then only we can proceed. Further, we should get assurance that these discussions under Rule 193 that is, discussion on Kashmir issue, discussion on LTTE and discussion on Nagaland will be taken up and completed today, because today is the last day of the session.

Sir, we extended our cooperation for extending the sitting of the Lok Sabha for four days and cooperated with the Government in passing the Bills and now we want their cooperation for discussing these matters which we feel are very important, very vital as far as the interest of the nation is concerned.

SHRI A.K. ROY (Dhanbad): Sir, we should also be given a chance to make our submissions. Mr. Speaker, Sir, as your notices reach us late, I am afraid that our notices are perhaps not reaching you at all.

MR. SPEAKER: Your communication has arrived. I have got it.

SHRI A.K. ROY: Sir, I would like you to allow me to make my submission.

MR. SPEAKER: It is all right. That is what I am saying.

SHRI A.K. ROY: Sir, it is slightly different, not exactly the same. Sir, we are getting every day a new set of Bills for consideration, waiving all rules and all laws. But the National Front Government, when it came and announced its time-bound programme, had set some priority. But surprisingly we observe that priority is totally missing in the actual list of Business, which they have presented. There, the first priority was to give a legislative form to our idea of right to work. Sir, right to work is already in the Constitution under Article 41, in the Directive Principles. But that is not justiciable and that part of the legislation is to be shifted from

Chapter-IV to Chapter-III so that it becomes justiciable and the people can get relief from the court. They promised that they would bring forward a Bill in this session itself. This was promised in the Budget speech; this was promised in the President's Address. This was also promised a few days back. But today I am surprised to note that it has not been in the List of Business, even for introduction. I don't know whether it has been drafted at all.

Secondly, Sir, about the workers' participation in the management, only four days back, the hon. Minister gave an assurance that it will be introduced and passed in the House. But today I understand that it has been circulated. But it has not been introduced. But I would like to seek your protection that we must have some priority. It is good that we got some amendments to the Constitution for the welfare of the Scheduled Castes and Scheduled Tribes.

MR. SPEAKER: Please conclude.

SHRI A.K. ROY: I am concluding, Sir. Further, I am impressing upon you so that you may hear me without intervention. Sir, on the land reform, I may submit that we have passed the Bill. That was also equally important.

MR. SPEAKER: We have already passed that Bill.

SHRI A.K. ROY: Yes, Sir, we have already passed that Bill. Now the workers and the youth, specially unemployed youth will ask what happened to their right to work. The Government should say something and do something concrete for them so that we can go outside and communicate to them.

SHRI SAIFUDDIN CHOWDHURY (Katwa): Sir, I am raising an important matter.

MR. SPEAKER: Is it a procedural matter?

SHRI SAIFUDDIN CHOWDHURY: No,

Sir. It is a different matter, but a very relevant matter. The leaders of the two super-powers are meeting in Washington. Now, one of the agenda items of the meeting is that the status of the United Germany. Now, there is a demand that a unified Germany should remain neutral and should not remain in Warsaw Pact or join the NATO.

I believe this is a very sound proposition and any attempt to embarrass a re-unified Germany in any of the military pacts will start reversal of the peace process that is under way in the world. In this context, we have a very good tradition of peace in our country and our moral expression will create an international understanding for this end to be achieved that unified Germany remains neutral. Sir, you should also make some observation from the Chair in favour of a neutral Germany and other leaders can join on this.

[Translation]

SHRI L.K. ADVANI (New Delhi): As hon. Shri Chowdhury said, the re-unification of Germany is a historic event. I think that it would be in the interests of world peace if it does not join any power block and becomes neutral sometimes I think of our country and its partition in 1947 and hope that the two parts will re-unite, even if it is in the form of a confederation.

[English]

SHRI BHOGENDRAJHA (Madhubani): A Resolution should be adopted by the House.

MR. SPEAKER: No resolution.

[Translation]

It is all right.

(Interruptions)

[Translation]

MR. SPEAKER: Mr. Chowdhury, hon.

Shri Advani says that the unanimous view of the House is that a united Germany should not join any power block.

SHRI L.K. ADVANI: What I would like to see is a world where there are no power blocks. Each country should be free to practise its own foreign policy in the way we are doing. I would be happy if countries like Poland, Hungary or Czechoslovakia which are in the Soviet bloc, have their independent foreign policy. Some days back representatives of hilly districts of Uttar Pradesh met the hon. Prime Minister and told him that how these districts have remained backward. U.P. is a very large State. So, I think unless U.P., Bihar and Madhya Pradesh are divided into small units their balanced development is not possible. Several years ago when the States Reorganisation Commission was constituted it adopted the language as the basis of reorganisation of States. The time has come for dividing certain areas into smaller zones for balanced development. We can create small states atleast in the areas where there is an agreement in this regard. For example we can create, 'Uttaranchal' in U.P. consisting of its hilly districts and 'Vananchal' in Bihar consisting of areas like Santhal Pargana and Chhota Nagpur. Such a division will result in the proper development of these States. I request the Government to consider this proposal during the inter-session period.

SHRI HARISH RAWAT (Almora): The point raised by hon. Shri Advani is important also because at the time of elections the National Front Government had said that the division of Uttar Pradesh... *(Interruptions)*

MR. SPEAKER: Please confine yourself to procedural matters. Then I will call Shri Satya Pal Malik.

SHRI HARISH RAWAT: Chhota Nagpur area should also be given the status of a State. The hill districts of U.P. should also be made... *(Interruptions)*

MR. SPEAKER: Shri Rawat himself belongs to a hill area.

SHRI HARISH RAWAT: The BJP had also made this promise in its election manifesto and Communist Party, had also said something to this effect. I would like to remind members of both these parties and National Front Government also that arousing passions of the masses and then not fulfilling promises made to them after collecting votes amounts to gross breach of trust. The BJP should condemn the National Front Government and not adopt a dual-policy of supporting the National Front Government on the one hand and on the other hand urging the people of Punjab to continue this agitation. *(Interruptions)*

MR. SPEAKER: Mr. Rawat, you are expressing your lip sympathy.

(Interruptions)

SHRI HARISH RAWAT: They must clarify their position and tell us whether they support it or not. I don't appreciate such political bitterness. This will result in a lot of bitterness in the country. If the National Front Government is in favour of division of States into smaller zones. I would like it to clarify its policy otherwise there will be an agitation in the hill areas and the tribal belt which will adversely affect the unity and integrity of the country. So it should be clarified whether this Government is in favour of larger States and whether the proposal of 'Uttarakhand' is acceptable?

AN HON. MEMBER: He should tell us whether he is in favour of 'Purvanchal'? *(Interruptions)*

SHRI HARISH RAWAT: As for our honesty, we would like to put your honesty to test? *(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SATYA PAL MALIK): Mr. Speaker, Sir, there are some Bills in today's agenda which are non-controversial. Almost all the Bills have been discussed in the B.A.C. Shri Kumaramangalam has been very co-operative in this House. In this context I want to

recite a couplet from a ghazal by Amir Khusro:—

"Rakeebaan gosh bar awaaz,
Udar nazo man tarsaan,
Sukhan guftan ke mushkil bood,
Shab jaaye ki man budam".

I would like to explain its meaning. Last night I was at a place where the enemies were standing beside the wall but the surprise was that neither did they want to speak nor did they want to hear. The entire time has been lost in pandemonium. (*Interruptions*)

MR. SPEAKER: You have got their co-operation... (*Interruptions*)

SHRI SATYA PAL MALIK: Sir, we may have got the co-operation but it was just like that of a beloved which is accompanied with coquetry... (*Interruptions*)...

MR. SPEAKER: What do you want now?

SHRI SATYA PAL MALIK: The non-controversial bills and the bills involving minor issues should be passed today.

[*English*]

SHRI P.R. KUMARAMANGALAM (Salem): Mr. Speaker, Sir, the hon. Minister made a lovely verse and I would like to respond to him. (*Interruptions*) I am extremely obliged to the hon. Minister of State for Parliamentary Affairs to have at least placed me in his mind in the level of a '*mehbooba*'. However, he must realise that it is because of this relationship of affection that we have for him, they have allowed themselves to violate almost every norm that exists in parliamentary procedure and get away with as good as a murder of the democratic right of Members to voice their views. Today, what has happened is, in the name of non-controversial Bills, they are trying to strangle every single Member's right to speak on these Bills. You have 27 items before you come to the question of fundamental matters of discussions under rule 193 on important issues. 193 is not one of the procedures or

rules by which casual matters are brought up. A very important issue of Kashmir, the discussion about LTTE activities in Tamil Nadu and a resolution under 184 about the Governor's action in Nagaland are all important matters, which have been treated with callousness and put at the end. Above all, according to the hon. Minister himself, these are non-controversial Bills. But, they are not so relevant. They want to draw up statistics and to show that they have passed so many Bills in this Session, they want to introduce six Bills suddenly; introduce a Constitution (Amendment) Bill today, bring it up for consideration today and pass it today—a Constitution (Amendment) Bill for creating a new State. Is this how you can take this House for granted? Is that how you are going to function and then say, it is *mehboobas* who are giving trouble to you? Could we go on listening to it? There is a level to which there can be total lack of any connection with truth and the manner in which the accusations are made. It is not only that but it is most unfortunate that no Member in this House has received the papers before 9 O'clock. The papers have come late. We could not even get the List of Business. We come to the House, beg for it and get the List of Business. Then, we come to know that it has been packed with all the bombs that are there. It is everything like guillotine. Is this guillotining of Demands? The hon. Minister must realise that each Member—it is not a question of Party—each Member has the right to raise, at the time of introduction, the question of jurisdiction. Each Member would like to participate in each Bill and contribute to the debate. Why do you want to strangle our voice? This is the forum where the Members elected by the people, representatives of the people have a right to discuss issues. If you want to strangle us in this matter, *throttle* us and not to allow to voice our views, then, I think, democracy will be in peril. In the name of *mehbooba*, I do not want to give up the parliamentary right to discuss and participate in the debate.

[*Translation*]

SHRI SATYA PAL MALIK: There are certain Bills which can be passed without

holding any discussion.

[*English*]

MR. SPEAKER: Yes, Mr. Lokanath Choudhary, on this issue do you want to say anything?

SHRI LOKANATH CHOUDHARY (Jagatsinghpur): My submission is that Mr. Saifuddin Chowdhary has raised the process of unification of German which is going on. The United Germany should not be in NATO bloc. If it will remain in the NATO, it will disturb the security of Europe and also of then world. Therefore, we express our concern and we join our views with others that it should not be in the NATO bloc.

About the formation of Uttarkhand, we are committed to it. The people of Uttarkhand must get a separate State.

Another thing has been raised in this House. Our commitment has been that the States are formed on the linguistic and other cultural basis. There is now some idea coming in that this concept of linguistic States should be given up. I am opposing it. I am voicing my opposition to this idea. (*Interruptions*)

MR. SPEAKER: All right. I think, we will take up legislative business first.

(*Interruptions*)

SHRI LOKANATH CHOUDHARY: I want to draw the attention of the Government about the inclusion of Manipuri language in the Eighth Schedule. The people of Manipur have been representing it since long. So, it is high time that the Government should include this language in the Eighth Schedule of the Constitution.

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, I have to say something.

MR. SPEAKER: Please take your seat.

Khuranaji, let me conduct business of the House.

SHRI MADAN LAL KHURANA: I would like to submit that Delhi is being dragged into the 'love affairs of the Mahboob and Mahbooba I am afraid, the Bill to grant statehood to Delhi may not be held up on this account. This is being said right from the beginning. Sir, you will recollect, I have repeatedly been requesting that the Bill should be introduced in the House.

MR. SPEAKER: The Bill is likely to be introduced.

SHRI MADAN LAL KHURANA: They have been giving this assurance all along. Mr. Speaker, Sir, let me express my view.

MR. SPEAKER: How can I prevent?

SHRI MADAN LAL KHURANA: I want to say that we have been betrayed. It is being said time and again that the Bill is being brought and the hon. Prime Minister said on 12th April that statehood would be granted within a day or two. Uptill now, they have been saying this thing. I am telling you with full responsibility that 15 days ago both of them have had a pact and came to an understanding that the Bill would be introduced only 3 days before the end of the session and every effort would be made not to pass the Bill. The extension of the House has nothing to do with it. What I want to say is that a complete Bill on Delhi should have come after the pact day before yesterday, it was said that it would definitely come. Yesterday also, the same thing was repeated. It is true that all the amendments have to be passed. But we must get an assurance. I want to say that this is not the complete Bill. Till yesterday, it was being said that a complete Bill would be brought but where is that complete Bill?.....(*Interruptions*).....

SHRI H.K.L. BHAGAT (East Delhi): Mr. Speaker, Sir, many thanks for providing me an opportunity to speak. Today, an example of B.J.P.'s dual-policy is coming to the fore. They will support the Janata Dal Govern-

ment and rule over Delhi in their name. They are the real rulers but they are accusing us of the conspiracy. It is Shri Madan Lal Khurana's habit to shout and shift his mistakes on others. Mr. Mufti held talks with us only the day before yesterday and we discussed some basic things. We have also some reservations on this Bill. We feel that funds should be assured for the development of Delhi. But I do not want to say anything at the moment, because nothing is said at the introduction stage or before that. Even then, you are kind enough to allow me to speak. The B.J.P. wants to betray the people of Delhi by shedding crocodile tears, but the people are not going to be misled. We feel that this Bill is incomplete. Due to extra-ordinary population of Delhi, the de-limitation of Delhi should be made on the basis of 1989 Voters' list. There are certain other things also. (*Interruptions*)..... The truth tastes bitter..... (*Interruptions*)..... I never interrupted, please listen quietly..... (*Interruptions*) As such, I would like to say that whatever Shri Madan Lal Khurana says, is wrong. The B.J.P., especially Shri Madan Lal Khurana, is responsible for all the troubles.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): Mr. Speaker, Sir, with all sincerity, the National Front Government would like to say that we want that all concerned should extend their support and help pass the Bill, we are introducing. It is a fact that for the last three months this matter is being debated at various levels. Delhi is the capital of the country. It does not belong to Delhites only. (*Interruptions*)..... As such, efforts are being made to persuade people belonging to different sections. (*Interruptions*) You have also been consulted from this point of view. Bhagat ji and Khurana ji are quarrelling, they should instead face the situation. (*Interruptions*)

[English]

SHRI VASANT SATHE (Wardha): I am on a point of order.

MR. SPEAKER: Yes, Mr. Sathe.

SHRI VASANT SATHE: Under Rule 376 (2), I am on a point of order relating to the business before the House. Now the Bill came here and we have to come here at 9.30 for our General Body Meeting. We have not received the packet. (*Interruptions*)

[Translation]

MR. SPEAKER: Mr. Sathe, before you came, Shri Kurien has already raised the issue on behalf of your party.

(*Interruptions*)

MR. SPEAKER: Mr. Sathe is raising a point of order. How can I say no him. You please take your seat. He is raising a point of order.

SHRI VASANT SATHE: I want to ask whether this rule has also been suspended. A number of rules have been relaxed. It is being said that two days notice is not necessary, 15 days notice is not necessary. There is urgency. It is all right. What I want to say is that the Bill has not been supplied to us, papers have not been given to us and, even then, they are introducing the Bill. If we do not get the copy of the Bill, how do they expect us to give our reaction, our amendments? What views we will express in this regard? Still they are telling us to suspend the rules. They want us to give our amendments here itself. They want to consider the Bill and also pass the Bill here now itself. Is this they way of conducting the House? Mr. Speaker, Sir, since yesterday we have been telling you that: We have been extending our full co-operation to the Government, and have not so far asked for any papers. (*Interruptions*) They have not talked so far of the urgent matter which remains half discussed. Now, if under somebody's pressure the hon. Minister of Home Affairs says that they are bringing the Bill with all sincerity, that it should be considered today, passed today, then it is totally against the Rules we cannot at all co-operate in this matter. Our position is very clear. Delhi is as much dear to us as to them. He said that 'Tawaifs (prostitute)

should not interfere in wife-husband affairs?
(*Interruptions*)

MR. SPEAKER: Have you used the word 'tawaf' for any person? (*Interruptions*)

SHRI VASANT SATHE: Not for any person. (*Interruptions*)

SHRI JANARDAN TIWARI (Siwan): "Tawaf" is an unparliamentary expression.
(*Interruptions*)

MR. SPEAKER: Mr. Sathe, nobody has a right to infringe your right. As such, you can make your speech. (*Interruptions*)

MR. SPEAKER: I did not permit you. Please take your seat. (*Interruptions*) He is on a point of order.

[*English*]

MR. SPEAKER: Mr. Panja, Mr. Akbar, will you please take your seats?

(*Interruptions*)

PROF. P.J. KURIEN (Mavelikara): Today is the last sitting of this session. It has been the convention of the working of this House that Members are allowed to raise their important issues which they feel, on the last day of the sitting. Therefore, I request you to kindly not break or violate that convention and allow the Members to raise their issues because these are very important.....

MR. SPEAKER: Mr. Kurien, I have told you. You please take your seat.

PROF. P.J. KURIEN: They are all important issues. Kindly allow them to raise one by one because that has been the practice of this House. (*Interruptions*)

DR. THAMBI DURAI (Karur): I am on a point of order. (*Interruptions*)

[*Translation*]

MR. SPEAKER: I am referring to what

Shri Kurien has said..... (*Interruptions*)...

MR. SPEAKER: I said that we will take up matters under Rule-377. I have already made my observation with regard to these three Bills. There is no question of infringing your right.

[*English*]

MR. SPEAKER: Let us hear Shri Thambi Durai.

(*Interruptions*)

DR. THAMBI DURAI: Sir, many hon. Members have raised matters regarding the business of the House, that is regarding the Bills introduction and other things. Here, I would like to raise certain points relating to the Statehood to Delhi. Our BJP Members are interested and we are not against this. This is a very important Bill which has to be taken up and considered very carefully, where we have to give opportunity to every Member to speak and to move the amendments and so on.

Sir, they are not worried about giving Statehood to Pondicherry. National Front Government has said that they are going to give Statehood to Pondicherry, but they are much worried about Delhi alone. And nobody is bothered about Pondicherry. Delhi is the Capital and is very important. It represents all the regions. So, we have to give careful consideration. I request this to do. (*Interruptions*)

MR. SPEAKER: Please sit down.

(*Interruptions*)

SHRI P.R. KUMARAMANGALAM: Mr. Speaker, Sir, I had already brought to your notice that I filed an Adjournment Motion regarding an important matter where in Firozpur over ten people have been moved down and elsewhere in Punjab nearly 25 people have been killed yesterday. This is an important matter. (*Interruptions*) In Jammu & Kashmir also... (*Interruptions*) Sir, I want to

mention another important fact. In Jammu & Kashmir also killings are going on. (*Interruptions*) Would you please rule that the discussion under rule 193 on Kashmir will be taken up first?

(*Interruptions*)

MR. SPEAKER: It is already there in the Agenda.

(*Interruptions*)

SHRI P.R. KUMARAMANGALAM: Let us know if the Government has any objection to take it up first?

(*Interruptions*)

MR. SPEAKER: Now, Papers to be laid on the Table of the House.

PAPERS LAID ON THE TABLE

Half yearly report of Coir Board, Cochin for the period 1.4.1989 to 30.9.89

[*Translation*]

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): I beg to lay on the Table a copy of the Half-Yearly Report (Hindi and English versions) of the Coir Board, Cochin, for the period from 1st April, 1989 to 30th September, 1989 under Section 19 of the Coir Industry Act, 1953. [Placed in Library. See No. LT—1108/90]

[*English*]

Review on and Annual Report of Jute Corporation of India Ltd., Calcutta, National Textile Corporation of India, for 1988-89, statements regarding delay in laying these papers, Annual Report and Review on Jute Manufacture Development Council, Calcutta, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (CH. JAGDEEP DHANKHAR): On behalf of

Shri Sharad Yadav, I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Jute Corporation of India Limited, Calcutta, for the year 1988-89.
 - (ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1109/90]
- (b) (i) Review by the Government on the working of the National Textile Corporation Limited for the year 1988-89.
 - (ii) Annual Report of the National Textile Corporation Limited for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1110/90]
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—1109-1110/90]
- (3) (i) A copy of the Annual Report (Hindi and English versions)

of the Jute Manufactures Development Council, Calcutta, for the year 1988-89 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jute Manufactures Development Council, Calcutta, for the year 1988-89.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT—1111/90]
- (5) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 11 of 1989) (Commercial)—National Textile Corporation (West Bengal), Assam, Bihar and Orissa) Limited under article 151 (1) of the Constitution. [Placed in Library. See No. LT—1112/90]

Annual Report of Commission of Railway Safety for 1988-89 and statement correcting answer given on 15.5.90 to USQ No. 8691 regarding rural electrification in U.P.

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety for the year 1988-89. [Placed in Library. See No. LT—1112/90]
- (2) A statement (Hindi and English versions) (i) correcting the reply given on 15 May, 1990 to Unstarred Question No. 8691 by Shri Ram Sagar (Saidpur) regarding Rural Electrification in Uttar Pradesh and (ii) giving reasons

for delay in correcting the reply. [Placed in Library. See No. LT—1113-90]

Major Port Trusts Act, 1963, statement regarding reasons for not laying Annual Report etc. of Shipping Corporation of India Ltd., 1988-89, etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): On behalf of Shri K.P. Unnikrishnan, I beg to lay on the Table—

- (1) A copy of the Merchant Shipping (Examination of Engineer Officers in the Merchant Navy) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 424 (E) in Gazette of India dated the 4th April, 1989 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (1) above. [Placed in Library. See No. LT—1114/90]
- (3) A copy of Notification No. G.S.R. 1041 (E) (Hindi and English versions) published in Gazette of India dated the 5th December, 1989 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Second Amendment Regulations, 1989 under sub-section (4) of section 124 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT—1115/90]
- (4) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Shipping Corporation of India Limited, for the year 1988-89 within the stipulated period of nine months

after the close of the Accounting Year. [Placed in Library. See No. LT—1116/90]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Transport Corporation, Delhi, for the year 1988-89 under sub-section (3) of section 35 of the Road Transport Corporation Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Transport Corporation, Delhi, for the year 1988-89.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above. [Placed in Library. See No. LT—1117/90]

Notification regarding Earmarking of Bungalows

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROUTRAY): On behalf of Shri Murasoli Maran, I beg to lay on the Table a copy of the Notification No. 120 (Hindi and English versions) published in Gazette of India dated the 30th May, 1990 regarding Earmarking of Bungalows. [Placed in Library. See No. LT—1118/90]

Annual Report of and Review on Dental Council of India for 1987-88, of Regional Cancer Centre, Trivandrum, for 1988-89 and statement's showing reasons of delay in Laying them, etc.

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions)

of the Dental Council of India for the year 1987-88 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Dental Council of India for the year 1987-88.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—1119/90]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre, Trivandrum, for the year 1988-89 along with Audited Accounts
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Cancer Centre, Trivandrum, for the year 1988-89.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT—1120/90]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pharmacy Council of India for the year 1987-88.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above. [Placed in Library. See No. LT—1121/90]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India for the year 1988-89 along with Audited Accounts. (Hindi and English versions) of the Centre for Cultural Resources and Training for the year 1988-89 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pharmacy Council of India for the year 1988-89.

(8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above. [Placed in Library. *See* No. LT—1122/90]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi for the year 1988-89 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Indian Medicine, New Delhi, for the year 1988-89.

(10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above. [Placed in Library. *See* No. LT—1123/90]

Annual Report and Review on Centre for Cultural Resources and Training for 1988-89, statement showing reasons for delay in laying these papers and Notification under University Grants Commission Act, 1956 etc.

THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (CH. JAGDEEP DHANKHAR): On behalf of Shri Chimanbhai Mehta, I beg to lay on the Table—

(1) (i) A copy of the Annual Report (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Centre for Cultural Resources and Training for the year 1988-89.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. *See* No. LT—1124/90]

(3) A copy each of the following Notification (Hindi and English versions) under section 28 of the University Grants Commission Act, 1957:—

(i) The University Grants Commission (Recruitment) Amendment Rules, 1989 published in Notification No. G.S.R. 885 in Gazette of India dated the 2nd December, 1989.

(ii) The University Grants Commission (Terms and Conditions of Services of employees) Amendment Rules, 1989 published in Notification No. G.S.R. 886 in Gazette of India dated the 2nd December, 1989.

(iii) The University Grants Commission (Recruitment) Amendment Rules, 1989 published in Notification No. G.S.R. 887 in Gazette of India dated the 2nd December, 1989.

(iv) The University Grants Commission (Disqualification,

Retirement and Conditions of Service of Members) Amendment Rules, 1989 published in Notification No. G.S.R. 888 in Gazette of India dated the 1st December, 1989.

(4) A copy each of the following Notification (Hindi and English versions) issued under section 5 of the University Grants Commission Act, 1956:—

- (i) S.O. 393 (E) published in Gazette of India dated the 31st May, 1989 regarding appointment of eight Members of the University Grants Commission for a term of three years.
- (ii) S.O. 640 (E) published in Gazette of India dated the 11th August, 1989 regarding appointment of Shri K.P. Geethakrishnan, Secretary (Expenditure) as a Member of the University Grants Commission for a term of three years. [Placed in Library. *See* No. LT—1125/90]

Review on and Annual Report of West Bengal Forest Development Corporation Ltd., Calcutta, for 1985-86 and statement showing reasons of delay in laying these papers

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROUTRAY): On behalf of Shrimati Maneka Gandhi, I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the West Bengal Forest Development Corporation Limited, Cal-

cutta, for the year 1985-86.

- (ii) Annual Report of the West Bengal Forest Development Corporation Limited, Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. *See* No. LT—1126/90]

[Translation]

Reviews and Annual Reports of Rajasthan State Agro-Industries Corporation Ltd., Jaipur for 1985-86 and 1986-87 and statements showing reasons of delay in laying these papers

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): On behalf of Shri Nitish Kumar, I beg to lay on the Table the following papers.

(1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Rajasthan State Agro-Industries Corporation Limited, Jaipur for the year 1985-86.

(ii) Annual Report of the Rajasthan State Agro-Industries Corporation Limited, Jaipur for the year 1985-86 alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Govern-

ment on the working of the Rajasthan State Agro-Industries Corporation Limited, Jaipur, for the year 1986-87.

- (ii) Annual Report of the Rajasthan State Agro-Industries Corporation Limited, Jaipur, for the year 1986-87 alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.
- (2) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—1127/90]

[English]

Annual Report of and Review on National Institute for Entrepreneurship and Small Business Development, New Delhi for 1988-89

THE MINISTER OF STATE IN THE DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES IN THE MINISTRY OF INDUSTRY (SHRI SRIKANTAJENA): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1988-89 along with Audited Accounts.
- (2) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute for Entrepre-

neurship and Small Business Development, New Delhi, for the year 1988-89. [Placed in Library. See No. LT—1128/90]

Notifications under Industrial Finance Corporation Act, 1948

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): I beg to lay on the Table a copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948:—

- (i) Notification No. 3/89 published in Gazette of India dated the 22nd April, 1989 making certain amendments to Regulations 20 (i) and 21 of the Industrial Finance Corporation of India General Regulations, 1982.
- (ii) Notification No. 4/89 published in Gazette of India dated the 22nd April, 1989 making certain amendments to Regulations 4, 9 and 13 of the Industrial Finance Corporation of India Employees' Provident Fund Regulations, together with an Errata thereto published in Gazette of India dated the 12th August, 1989.
- (iii) A copy of the Notification (Hindi versions) published in Gazette of India dated the 7th October, 1989 containing corrigendum to Notification No. CPIV/1(12)85 published in Gazette of India dated the 12th August, 1989.
- (iv) Notification No. 11/89 published in Gazette of India dated the 30th September, 1989 making certain amendments to Regulations 49 (4), 51 (2), Explanation (a) to

Regulation 51 (2) and 'Note' 51 (3) of the Industrial Finance Corporation of India Staff Regulations 1974 and Regulation 3 (2) (b) (ii) and Regulation 4 (d) of Management of Industrial Concerns (Powers and Duties of Directors) Regulation, 1957. [Placed in Library. See No. LT—1129/90]

11.39 1/2 hrs.

STATEMENT UNDER DIRECTION 115

Re: Incorrect answer given on 15.5.1990 to USQ No. 8691

[English]

SHRI RAM SAGAR (Saidpur): Mr. Speaker, Sir, with your permission, I rise to make a statement under Direction 115 as under:—

The Minister of Energy while answering my Unstarred Question No. 8691 on 15 May, 1990 has stated that Saidpur falls under Jaunpur district of Uttar Pradesh. This answer is incorrect and misleading. Saidpur Parliamentary constituency falls in Jaunpur, Ghazipur and Varanasi districts of Uttar Pradesh. In view of this, the reply needs to be corrected.

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): The second sentence of the part 'a' of the reply may be read as under:—

"However in the Jaunpur, Gazipur and Varanasi districts in which Saidpur Parliamentary Constituency falls the number of villages electrified as on 28.2.1990 is as under:—

| District | Total number of villages | Villages electrified as on 28.2.1990 |
|----------|--------------------------|--------------------------------------|
| 1 | 2 | 3 |
| Jaunpur | 3245 | 2873 |
| Gazipur | 2540 | 2543@ |
| Varanasi | 3662 | 2533 |

@ 3 unqualified villages have been electrified."

Information about the districts in which Saidpur Parliamentary Constituency falls was not available at the time of replying the question.

The omission is regretted.

(Interruptions)

MR. SPEAKER: Let us hear Mr. Somnath Chatterjee.

(*Interruptions*)

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, today is the last day. Hardly we have got six hours left. So many matters have been mentioned here in the order paper. We would like to know how much we can achieve and really which are the matters which should be taken up. Obviously, all of them cannot be done. Therefore, it will help everybody if we can decide amongst ourselves with your kind guidance as to which are the matters which should be taken up. Let us try to see that the controversial matters are not being passed through today so that no feeling should be generated that anybody and everybody is not allowed to speak whatever they wanted to say.

The Delhi Statehood Bill is there. It appears that there has to be a complementary legislation. Without a complementary legislation, it cannot be given effect to. Even if this Bill is introduced, obviously, how can it be taken up unless that is also being considered? We must have the structure of the other Bill which is mentioned in the Statement of Objects and Reasons. I mean, it is there. Therefore, I was suggesting, kindly indicate so that we can have an orderly business in the rest six hours left for us. Which are the Bills which will be taken up? Whether any one of the discussions under Rule 193 would be taken up? Please indicate so that we can also get our Members ready for that instead of trying to push through all which cannot possibly be done.

We also wanted Prasar Bharati Bill to be passed but so many amendments are there. (*Interruptions*) It is not a non-controversial Bill. Although we are one with the object of the legislation, but how best it is to be formed, how the Broadcasting Corporation should be constituted, these are matters when Members would like to speak. There are so many amendments. Therefore, kindly indicate so that we can regulate our affairs also and decide so that speakers will be there...

(*Interruptions*)

MR. SPEAKER: Mr. Dinesh Singh.

(*Interruptions*)

MR. SPEAKER: I have called Mr. Dinesh Singh.

(*Interruptions*)

[*Translation*]

MR. SPEAKER: Shri Nani Bhattacharya. Please sit down.

(*Interruptions*)

[*English*]

SHRI SOMNATH CHATTERJEE: You please indicate...

MR. SPEAKER: The Government is there.

(*Interruptions*)

MR. SPEAKER: You will guide us. Please say, this is the business.

(*Interruptions*)

SHRI DINESH SINGH (Pratapgarh): I would not like to repeat the points that have already been made by my colleagues from my party. I am fully in agreement with what Mr. Somnath Chatterjee has said that we should have some order now on the last day of this session.

SHRI L.K. ADVANI (New Delhi): At least on the last day...

SHRI DINESH SINGH: It is important that we realise that House can run in an orderly fashion only if there is some cooperation from the Government alongwith other parties and that Mr. Advani raised this question of order at least on the last day. Order has not been possible in this House because there has been total lack of consideration by

the Government of the urges and the requirements of the Opposition. I do not know whether it has satisfied the requirements of Mr. Advani and other friends. But from my side, we can say that the manner in which this session has gone on, has been most unsatisfactory for us.

We have a Cabinet Minister for Parliamentary Affairs. He is now joined by another capable assistant—Minister of State. We had expected that some order would emerge now in the House. But instead of order, I see more and more disorder emerging.

Now, can he say in all sincerity that all that he has put here can be even mentioned, much less considered, then passed? Let us not reduce this House to a joke, Sir. I think, there must be some seriousness in dealing with this. We have got discussion under Rule 193 on two items. We have got a Motion also to be discussed. They have already been fragmented. Everyday they keep on postponing. The whole impact is being lost of what we have been trying to say. If the House is going to function in this manner, it will be very difficult for us to cooperate. As it is, it has been difficult for us to cooperate...

SHRI SOMNATH CHATTERJEE: You know who are responsible for it.

SHRI DINESH SINGH: I am not saying who is responsible for it. Somnathji is responsible. If he has not been interjecting like this, the House would have functioned in a much better manner. (*Interruptions*)

[*Translation*]

MR. SPEAKER: Shri Dinesh, forget the past and take care of the future.

[*English*]

SHRI DINESH SINGH: It is only for the future I am saying that the Government should become a bit responsive to what all the parties want. We have to be given the chance of speaking in this House and not being bulldozed in this manner. Important

Bills are brought in. I do not think that there can be even a brief discussion on them. Then, what is the point now? They may have their problems with their partners and they want to show that because of their commitment, they have put this Bill in the Order Paper. But let us not reduce Parliament to a joke. I would, therefore, urge the Government, through you Sir, to first finish the Discussion under Rule 193 on Kashmir, then Motion on Nagaland and then Discussion under Rule 193 on activities of LTTE in Tamil Nadu and thereafter, we will see as to what is possible and what is not possible... (*Interruptions*)... Let us be quite clear Sir. Is the hon. Minister, by his laugh, trying to imply that he will not permit discussion on this? (*Interruptions*)

MR. SPEAKER: Since you agreed with Somnath Babu, I think, it is up to the Parliamentary Affairs Minister to respond. I think that will solve the problem.

(*Interruptions*)

SHRI DINESH SINGH: Now, our only point is, which is also made by Somnathji, that we expect the Parliamentary Affairs Minister to consult the partners... (*Interruptions*)

SHRI SOMNATH CHATTERJEE: You have left one thing. You have not referred to Bofors papers. You have not mentioned it. Have you forgotten or what? (*Interruptions*)

SHRI DINESH SINGH: Somnathji himself is suggesting knowing the manner in which..... (*Interruptions*)

SHRI SOMNATH CHATTERJEE: Let us see your cooperation. (*Interruptions*)

SHRI PAUL R. MANTOSH (Nominated Anglo-Indian): Sir, I am on a point of order?

MR. SPEAKER: A new Member is raising a point of order. What is your point of order?

(*Interruptions*)

SHRI PAUL R. MANTOSH: Sir, the Congress was wasting the time of the House by raising irrelevant matters and not allowing the official business to be transacted. (*Interruptions*)

MR. SPEAKER: This is not a point of order. Please take your seat. I have ruled out your point of order.

(*Interruptions*)

MR. SPEAKER: Dineshji, there is enough cooperation between this side and that side and I think, that will solve the problem.

(*Interruptions*)

SHRI DINESH SINGH: So, I am only repeating what Somnathji has said because of the nature of the Government and the support it has, assistance from you Sir, would be necessary.... (*Interruptions*)

SHRI SOMNATH CHATTERJEE: Do not put words in my mouth. He is trying to misinterpret what I have said.

MR. SPEAKER: It is all right. He has said that he has agreed with you.

(*Interruptions*)

MR. SPEAKER: After Mr. Dinesh Singh, I will call upon the Parliamentary Affairs Minister.

(*Interruptions*)

MR. SPEAKER: No. Not like this.

(*Interruptions*)

MR. SPEAKER: I know how to regulate the proceedings of the House. If he wants to make a submission on what Mr. Dinesh Singh has said, then I will permit him.

(*Interruptions*)

MR. SPEAKER: I am now discussing

how to regulate the proceedings of the House.

[*Translation*]

Shri Shankaranand, I will allow you at the opportune time. I think there is much of cooperation on this issue. I want to hear the Minister for Parliamentary Affairs, and then, I think, there would be a meeting point between this side and that side to conduct the business of the House.

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Firstly, I would regret the charge made by my friend, Shri Dinesh Singh about the functioning.... (*Interruptions*)

SHRI DINESH SINGH: I complimented you.

SHRI P. UPENDRA: But you know, the Minister for Parliamentary Affairs or his colleagues can only plan the business of this House, they cannot account for the behaviour of the Members of the House and the delays that are taking place here. Our efficiency depends on the behaviour of the Members; I cannot help it..... (*Interruptions*)

MR. SPEAKER: Let him complete. No interruptions please.

SHRI P. UPENDRA: Except the Constitution Amendment Bill relating to Delhi all the other business was planned in the Business Advisory Committee. This was allotted and it was agreed that the first part of the extended session, that is the first two days would be devoted to the passing of the Constitution Amendment Bills. And had the Bills been passed day before yesterday, my schedule would have been valid and we would have been able to finish this business yesterday and today..... (*Interruptions*)

MR. SPEAKER: Please address the Speaker. No interruptions please.

SHRI P. UPENDRA: In the report of the

Business Advisory Committee, it was also stated that we would sit these days up to 8.00 p.m. or beyond depending upon the exigencies of the business. That was also agreed to and accordingly we planned. The whole thing was upset day before yesterday when the voting on the Constitutional Amendment Bills had to be postponed..... (*Interruptions*)

MR. SPEAKER: Let us look forward. Do not interrupt please. He is your Parliamentary Affairs Minister; he is having his say.

(*Interruptions*)

SHRI P. UPENDRA: Let me complete. You can speak later.

Similarly, the items listed under Rule 193 and 184 also should have been finished on those days; they have been carried over. Since we do not want to drop them, we have included them in the business today. All the Bills are important Bills, momentous Bills.

MR. SPEAKER: What are those Bills?

SHRI P. UPENDRA: All the Bills listed for today. And some of them, the first few items listed today do not require much discussion, for example... (*Interruptions*)

MR. SPEAKER: He is expressing his opinion; you might have different opinion.

SHRI A.K. PANJA: Sir, he cannot change the rules of the House.

MR. SPEAKER: It can only be done with your consensus Ajit babu.

(*Interruptions*)

SHRI P. UPENDRA: Item No. 20 is only a small amendment regarding...

MR. SPEAKER: You please tell the House so that we can have an idea.

SHRI P. UPENDRA: It is regarding the payment of daily allowance to the Chairman of Rajya Sabha. It is a very small Bill. You

can decide how much time is required for it. I am only suggesting to the House.

Item No. 21 is a Bill regarding raising the President's emoluments and Pension. It is also a very small Bill and not a controversial Bill.

The next is National Commission for Women Bill on which discussion has already been started yesterday. Whatever time is allotted, you can finish it within that and pass it. (*Interruptions*)

SHRI B. SHANKARANAND (Chikkodi): Sir, he is unnecessarily wasting the time of the House. He should have done this exercise yesterday. He should have consulted us yesterday.

SHRI P. UPENDRA: Yes, I did it.

(*Interruptions*)

SHRI SOMNATH CHATTERJEE: We want to hear the Minister. Why don't you allow the Minister to speak? (*Interruptions*)

SHRI M.J. AKBAR (Kishanganj): Why do you get angry?

MR. SPEAKER: He is not angry. He is a cool man.

(*Interruptions*)

MR. SPEAKER: He is not yielding.

(*Interruptions*)

SHRI B. SHANKARANAND: Sir, he has just come to the Parliament. He does not know how to behave with the senior members. You have to learn manners. You have to learn so many things. There are certain manners in this House. What are you talking? (*Interruptions*)

SHRI P. UPENDRA: Item No. 23 is an amendment Bill which was passed by the Lok Sabha earlier and sent to the Rajya Sabha. Rajya Sabha passed this Bill with an

[Sh. P. Upendra]

amendment. It is regarding placing of the Report of the Commission of Inquiry before the Lok Sabha. Rajya Sabha has returned this Bill with a small amendment to the Lok Sabha. I don't think it will require more time.

Item No. 24 relates to—of which the Opposition is much interested—creating a legislative council in Andhra Pradesh and also in Tamil Nadu.

SHRI R. MUTHIAH (Periyakulam): You have done it for your sake. For your sake you have combined Andhra Pradesh and Tamil Nadu together in this Bill. It is against the will of the people of Tamil Nadu. It is anti-people, anti-democratic and we are opposing it. Don't say that nobody is opposing it.

MR. SPEAKER: Some of them say that they are not interested.

SHRI P. UPENDRA: I don't know. I have received a joint request. I cannot force everybody to agree. Sir, this Bill has been passed by the Rajya Sabha and now has been placed before Lok Sabha. (Interruptions)

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): Sir, I can only point out that if there is difference of opinion, I don't know why Members of a political party take one stand here and another stand there. It was passed unanimously in the other House. Of course, it is their decision.

SHRI DINESH SINGH: Sir, I would like to make one submission.

SHRI KADAMBUR M. R. JANARDHANAN (Tirunelveli): This Bill is brought by the minority Government. Shri Karunanidhi is totally rejected by the people. This Bill is against the will of the Tamil Nadu people. The Bill introducing Legislative Council is against the will of the people of Tamil Nadu.

SHRIDINESH SINGH: Mr. Speaker Sir, I would just like to make one submission.

The hon. Minister has mentioned bills relating to the President, Vice-President and others. It is to fair, Sir. We would not like to bring the President or the Vice-President or the Secretariat under controversy. (Interruptions)

(Interruptions)

SHRI P. UPENDRA: I was only mentioning that this item has been kept on the specific request of the Government of Andhra Pradesh and on the insistence of the Members of the Opposition in the other House. It is for the House to take a view. If some of them want to oppose it, they can oppose it. It was passed in a very limited time in the other House. There are three Bills-Lokpal Bill, Prasar Bharati Bill and the Delhi Bill. If the House is interested and if all the Parties extend their co-operation—there were precedents when the House sat the whole night and finished the business—we can finish the business by sitting late in the night or if necessary till morning.

SEVERAL HON. MEMBERS: No, no.

(Interruptions)

PROF. P. J. KURIEN (Mavelikara): Sir, to set the record straight I have to say one thing. Hon. Upendra tried to give an impression that the Constitution (Amendment) Bill was not passed day before yesterday but was postponed to yesterday because of our non-co-operation. The fact is that, they could not muster their members to come to the extent of at least 274. That is why, they could not do it...

MR. SPEAKER: That is all over. Prof. Kurien, let us not waste the time of the House.

PROF. P. J. KURIEN: It is not our fault that the Bill has been passed on to yesterday.

MR. SPEAKER: Let us be forward looking and not backward looking.

PROF. P. J. KURIEN: He should take the responsibility. Why should he blame us?

MR. SPEAKER: Now, I think Dineshji, let us proceed with the business of the House.

SHRI M. J. AKBAR: Sir.....

(*Interruptions*)*

MR. SPEAKER: I am not permitting anybody. I am not permitting you. Mr. Dineshji, may I proceed further?

(*Interruptions*)

MR. SPEAKER: Shri Mufti Mohammad Sayeed.

(*Interruptions*)

SHRI DINESH SINGH: Sir, he was mentioning about the Bills regarding the President, the Vice-President and others. It would not give the right impression. We are not against that. All that I am saying is let us take up Discussion under Rule 193 and 184 first and thereafter pass these Bills. Otherwise, we are not going to co-operate.

MR. SPEAKER: No.

12.04 hrs.

CITIZENSHIP (AMENDMENT) BILL**

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): On behalf of Shri Mufti Mohammad Sayeed, I beg to move for leave to introduce a Bill further to amend the Citizenship Act, 1955.

MR. SPEAKER: The question is:

"That leave be granted to introduce a

Bill further to amend the Citizenship Act, 1955."

Those who are in favour may say 'Ayes'

SEVERAL HON. MEMBERS: 'Ayes'

MR. SPEAKER: Those who are against may say 'Noes'

SOME HON. MEMBERS: 'Noes'

MR. SPEAKER: I think 'Ayes' have it 'Ayes' have it

PROF. P. J. KURIEN (Mavelikara): 'Noes' have it.

MR. SPEAKER: Let the Lobbies be cleared.....

(*Interruptions*)

MR. SPEAKER: Please take your seats. Mr. Kumaramangalam has given notice, to oppose the introduction of the Bill. He has given notice of his objection to introduce the Bill.....(*Interruptions*)

SHRI L. K. ADVANI: We have taken a voice vote on it. They had demanded it, and you had acceded to it.

MR. SPEAKER: This had escaped my notice.

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Let there be a division. (*Interruptions*)

MR. SPEAKER: Please take your seats.

SHRI BASUDEB ACHARIA (Bankura): Has he given notice? (*Interruptions*)

MR. SPEAKER: Lobbies have been opened. I will now give the chance to Mr. Kumaramangalam to oppose the introduction of the Bill.

*Not recorded.

**Published in Gazette of India, Extraordinary, Part-II, Section 2, dated 31.5.1990.

(*Interruptions*)

AN HON. MEMBER: I am on a point of order.

MR. SPEAKER: There is no point of order now.

(*Interruptions*)

MR. SPEAKER: Please take your seats. Now Mr. Kumaramangalam.

(*Interruptions*)

MR. SPEAKER: Mr. P. R. Kumaramangalam.

(*Interruptions*)

MR. SPEAKER: You can move your amendments upto 3 P.M. today.

(*Interruptions*)

SHRI P. R. KUMARAMANGALAM (Salem): In the first place, I want to point out.....(*Interruptions*)

MR. SPEAKER: Are you going to oppose the introduction of the Bill?

(*Interruptions*)

SHRI P. R. KUMARAMANGALAM: Are you putting pre-condition before allowing me to speak? (*Interruptions*) You first listen to me. (*Interruptions*) I have given you notice.....(*Interruptions*)

MR. SPEAKER: You have given notice for opposing the introduction. I will not listen to you if you raise any other extraneous issue.

(*Interruptions*)

MR. SPEAKER: I have allowed you to speak on your notice only.

(*Interruptions*)

SHRI P. R. KUMARAMANGALAM: Under the rules, you cannot put it to the vote of the House unless you hear the objections of all the members. (*Interruptions*)

MR. SPEAKER: You did not give notice in the Morning.

SHRI P. R. KUMARAMANGALAM: We did not receive the List of Business in the morning today. Each one of us is expected to receive the List of Business in the morning. How could we give it in the morning? I had given my notice in your room after seeing the List of Business in your room. So, I would request you that each member of this House be allowed to raise his objection to the introduction of the Bill. (*Interruptions*)

MR. SPEAKER: I cannot do it.

(*Interruptions*)

SHRI P. R. KUMARAMANGALAM: Otherwise, it will mean violation of the principle of natural justice. You are not giving a fair opportunity. (*Interruptions*)

MR. SPEAKER: No no.

(*Interruptions*)

SHRI P. R. KUMARAMANGALAM: I have noticed that you will not allow our members to raise their objections to the introduction of the Bill. (*Interruptions*)

MR. SPEAKER: You did not give it in writing.

(*Interruptions*)

SHRI P. R. KUMARAMANGALAM: We did not receive the papers in the morning. (*Interruptions*)

SHRI VASANT SATHE (Wardha): We did not receive the papers in the morning. (*Interruptions*)

MR. SPEAKER: I can allow you to speak on your notice only. You can give your

amendments upto 3 P. M. today. There is no difficulty.

(*Interruptions*)

MR. SPEAKER: No, no.

(*Interruptions*)

SHRI VASANT SATHE: We did not get the List of Business in the morning today.

[*Translation*]

We have not received any paper since morning whereas a promise was made to supply us the same. After all, what type of cooperation you want from us, you may adjourn the House and give us papers first.

[*English*]

MR. SPEAKER: If it has been delay, I will look into it. All the papers have been distributed. You can give your amendments upto 3 P. M. today.

(*Interruptions*)

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRIDINESH GOSWAMI): You have asked for division. You proceed accordingly.

(*Interruptions*)

SHRI VASANT SATHE: We did not receive the papers in the morning today.
(*Interruptions*)

MR. SPEAKER: I have given an opportunity to Mr. Kumaramangalam to speak on his notice. Since he is not speaking, I must proceed with the Bill.

(*Interruptions*)

MR. SPEAKER: Mr. Kamal Chaudhry, you go to your seat.

(*Interruptions*)

MR. SPEAKER: You are a sober Member of Parliament. Please go to your seat. I request you to go to your seat.

(*Interruptions*)

PROF. P. J. KURIEN (Mavelikara): Put it before the B.A.C.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Citizenship Act, 1955."

The motion was adopted

[*Translation*]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): I introduce the Bill.

(*Interruptions*)

(At this stage Prof. P. J. Kurien and some other hon. members came and stood on the floor near the Table.)

(*Interruptions*)

[*English*]

MR. SPEAKER: I adjourn the House to meet again at 1 p.m. I would like the members of the Business Advisory Committee to meet me in my Chamber.

12.23 hrs.

The Lok Sabha adjourned till Thirteen of the Clock

13.05 hrs.

The Lok Sabha re-assembled at five minutes past thirteen of the Clock

[MR. SPEAKER *in the Chair*]

[*English*]

SHRI P. R. KUMARAMANGALAM (Salem): Sir, I am obliged to you that you have given me the permission to raise this matter under the new provision of mentioning important and urgent issues. One notice from the reports in the newspapers that the former Governor of Jammu and Kashmir has stated categorically that he would like to have a panel of Supreme Court Judges to look into terrorism, especially forces and personalities and circumstances that brought about militancy, terrorism, subversion, searches as well as police firing. I would really like to know if the Government feel that they can agree to this appeal from their former Governor, whom they found fit to nominate as Member of the Rajya Sabha. His Excellency, the President of India has inducted him, of course, on the advice of the Council of Ministers. We would like definitely that this inquiry be conducted by a panel of Supreme Court Judges. But, we would like the truth to come out. We know very well who really is behind the fundamental reason and cause for the terrorism and militancy to rise, to come to Kashmir. We all know what happened as soon as this Government came to power, how militants were released, and how one of their own crutches, colleagues in this whole establishment have been encouraging communalism of the worst type in Kashmir. In fact after this firing, Mr. Jagmohan resigned. After that our office in Jammu was attacked by activists of party which colludes with and supports this Government. They tried to burn our party office, and to this extent they went.

Sir, another very important point is not only in Jammu and Kashmir even in Punjab 27 people have been killed yesterday. It is another record. Again, in Ferozepur, 10 innocent people have been killed by militants. Punjab is again reaching a level where normalcy does not seem to be returning at all. When they moved the Constitution (Amendment) Bill, they had assured that during six months they would have elec-

tions. Today the matter is becoming very serious and terrorism is on the increase. It is there in the newspapers and I request the hon. Home Minister to make a statement on both these points.

[*Translation*]

MR. SPEAKER: The time of the House is precious, so you please sit down.

(*Interruptions*)

[*English*]

SHRI BHOGENDRA JHA (Madhubani): Sir, recently in the newspapers we have read that the United States representative Mr. Gates had come to India and Pakistan and was treated as a guest of our Government. To that I have no objection. But, I would like to know what were the signals he got from the Government of India here or from the Government of Pakistan because after his going back from here to USA, the USA Government has openly taken the stand that it is going to raise the issue of Jammu and Kashmir in the Security Council. That was announced. And we have also read the news that thereafter the nuclear arms were taken out from Quetta to military airfields. I simply want to know from the Government what talks did they have. They need not tell everything to us but at least they should tell us whether the U.S. Government got any signals of weakness on our part or meekness on our part that they have dared to again take up the previous position. They had begun supporting the Simla Agreement but now they say if there is no agreement, they will raise the matter in the Security Council.

They are also trying to persuade the Soviet Government but the Soviet Union has made its position abundantly clear that Kashmir forms part of India and both Pakistan and India should settle the issue in accordance with the Simla Agreement. So, I simply want to know the Government's stand. After going back from here, this issue has been raised. And if this has been raised, what steps is the Government going to take

so that we must declare to the whole world that we cannot tolerate interference in our internal affairs with regard to Jammu and Kashmir also. That is the point, Sir.

[*Translation*]

PROF. VIJAY KUMAR MALHOTRA (Delhi Sadar): Mr. Speaker Sir, today is the last day of the session. Several times the Government have given assurance in the House that Hindi and other Indian languages would also be allowed in UPSC examinations. Both Houses of the Parliament had passed a resolution in 1968 that Hindi and other Indian languages would be allowed in UPSC examinations and other examinations. Mr. Speaker, Sir 350 MPs of the previous Lok Sabha had given in writing to the then Prime Minister in this regard and the House was informed that Satish Chandra Committee had been constituted and the committee would give its report very soon.

Mr. Speaker Sir, the Committee's report has already been received on 15th May but the report is not being laid on the Table of the House. Even today only English is being used as medium of examination by UPSC as a result of which 98 per cent of the candidates are being deprived of the high posts. Therefore, I would like to say that the Government should take a firm decision about it and implement that decision.

[*English*]

SHRI SOMNATH CHATTERJEE (Bolpur): I also support it, Sir.

SHRI SAIFUDDIN CHOUDHURY (Katwa): Sir, I support Shri Vijay Kumar Malhotra on what he is saying. This matter has been raised in this House many times.....(*Interruptions*). Sir, they have been demanding that all the recognised Indian languages are allowed to be used in the UPSC examinations. Both the Houses of Parliament passed resolutions in this regard. Now the matter has been referred to the Satish Chandra Committee.....(*Interruptions*)

[*Translation*]

MR. SPEAKER: Shri Subodh Kant Sahay, the Minister of State in the Ministry of Home Affairs, wants to say something about it. Please sit down.

(*Interruptions*)

MR. SPEAKER: It is alright. Examinations should be conducted in Indian languages.

(*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): Mr. Speaker, Sir, Satish Chandra Committee report has been received by the Government but as the Parliament is in session we have not been able to take appropriate action on it. I assure you that we would implement the recommendations before the next Parliament session.

[*English*]

MR. SPEAKER: All Indian languages recognised in the Eighth Schedule of the Constitution.

[*Translation*]

SHRI HARISH RAWAT (Almora): Mr. Speaker, Sir, RPF was raised under RPF Act, 1957 for the security of Railway property. (*Interruptions*)

Mr. Speaker, Sir, You are very well aware that RPF has no link with the maintenance of law and order. Earlier they had Right of forming Association but now they have been deprived of it. About 70,000 RPF personnel have been demanding Right of forming Association for quite long time. All the major trade unions have also supported this demand. The Railway Mazdoor Union whose president is our present Railway Minister Shri George Fernandes and Prof. Madhu Dandavate are also associated with it. Their Charter of Demands submitted to the Government contains Demand No. - 5 re-

[Sh. Harish Rawat]

lates to trade union Rights for RPF. We have raised this matter with the previous Government also and the then Railway Minister had almost agreed accept it. The new Railway Minister, himself has been demanding it for quite a long time so it is the opportune time for him to give the Right of forming Association to RPF immediately.

[English]

MR. SPEAKER: Mr. Basudeb Acharia.

SHRI SOMNATH CHATTERJEE: Sir, we have been raising this for the last few years. They took away the recognition of these associations. They took away the rights of the Trade Unions and at that time we objected but they never objected. (*Interruptions*)

SHRI BASUDEB ACHARIA (Bankura): Sir, 65 Members of this House had demanded the restoration of the recognition of the R.P.F. Association, which include Shri Somnath Chatterjee, Shri Indrajit Gupta, Shri Advani and some other Members of this House. In the past also, we have demanded the restoration of the recognition of the RPF Association. This recognition was withdrawn by an amendment Bill in this House. When this was withdrawn we fought tooth and nail and they did not object at that time. They supported it at that time. Mr. Harish Rawat and Mr. Kumaramangalam supported it at that time. Now, they are demanding restoration of the recognition to these Associations. (*Interruptions*)

SHRI SOMNATH CHATTERJEE: Now, they have become the great champion. They also supported the ESMA. (*Interruptions*)

SHRI BASUDEB ACHARIA: Sir, when they are on that side, they have changed their view. They supported that Bill at that time. They never opposed it.

SHRI SOMNATH CHATTERJEE: It is good to have some turn-coats at some time.

SHRI BASUDEB ACHARIA: Sir, it is the feeling of the entire House and now this is the proper time to consider this matter. The National Front Government is committed to restore the democratic principles and the trade union rights and I congratulate this Government for introducing an amendment to the Industrial Relations Bill in the Rajya Sabha yesterday. The main purpose of that Bill was to withdraw the previous Bill and give back the right to the workers. That is why that Bill was introduced. We congratulate the National Front Government and this Government has given commitment that all the anti-democratic, anti-trade union act will be repealed. So, I appeal to the Government to give them the right to form Association which is the fundamental right of the RPF. The right which was withdrawn by the Congress-I Government, by the previous Government should be restored. The recognition which was withdrawn by the previous Government should be restored forthwith.

SHRI P. R. KUMARAMANGALAM: Yes, we agree with him.

SHRI MADHAVRAO SCINDIA (Gwalior): Mr. Speaker, Sir, I would like to say that my hon. friends from CPI(M) may cry now from housetops about giving recognition to the RPF. But as former Railway Minister I would like to clarify that if any one met me on this issue not once but time and time again, it was Mr. Kumaramangalam and Mr. Harish Rawat. (*Interruptions*)

MR. SPEAKER: Mr. Acharia, on this you have consensus.

(*Interruptions*)

SHRI M. J. AKBAR (Kishanganj): Sir, the name of Ravi Nayar is known to members of both sides of the House. He is not only an old friend of ours, but till 1984 he was the political Secretary of George Fernandes. After that, he went abroad to join the Amnesty International, he works at the moment in the South Asia Human rights Documentation Centre. He was at the Amnesty International and he is also on the Executive Com-

mittee of the Amnesty International.

Sir, each time Ravi Nayar goes abroad and comes back, he has to go through a procedure for LOC.

MR. SPEAKER: What is this LOC?

SHRI M. J. AKBAR: Nobody knows what LOC is. But this is a system which the Intelligence people of the Government have used in order to monitor the goings and comings of those whom they want to harass. This is something to be worried about.

Sir, so far the time taken over LOC at the airport was of a minimal nature five minutes or seven minutes. When Mr. Ravi Nayar was returning on the 23rd May by Pan Am flight No. 066.....

MR. SPEAKER: Don't go into the details. You can bring out the salient points only.

(*Interruptions*)

SHRI M. J. AKBAR: Sir, it is a very serious matter. The same LOC procedure took 40 minutes. He was harassed and he was insulted by the Intelligence people at the airport and when he asked why he was being given this undue treatment, the inspector in question called Mr. Nagpal made the following comment while handing him back his passport. I would like to read that out as follows:

Because of your relation with Sh. George Fernandes your premises are being raided (*Interruptions*)

In the computer he saw his LOC number. He asked the Government why a friend of a Cabinet Minister of the present Government was being harassed by the Home Ministry and he was told that he was being harassed precisely because he is a friend of the Cabinet Minister. Sir, he has written to the Home Minister asking why the State apparatus has been used against its own Cabinet Ministers. (*Interruptions*). We have

seen the evidence of this in the case of Mr. Chandra Sekhar, where the State apparatus has been used against one member of Janata Dal by the Home Ministry. Now it is being used against Mr. George Fernandes, may be because of his differences with the Home Ministry on Kashmir policy. It is every serious thing. (*Interruptions*). The Government is openly spying on their own Ministers and they are harassing one another. This matter must be investigated impartially.

SHRIMATI SUKHBUNS KAUR (Gurdaspur): Sir, last Thursday I had drawn the attention of the Government to Punjab. A few days ago again cerebral Members from our side and the BJP had drawn the attention of the Home Minister to the deteriorating situation in Punjab. He said that he has taken certain steps. Unfortunately the Administration in Punjab has completely collapsed. In the last three days, on the 29th, 27 people were killed, 13 in Ferozepur. Yesterday 17 people were killed and 10 in Ferozepur. Bomb blasts had taken place near Jogewala on the Ferozepur-Jalandhar railway line. On the national highway near Raayya, a train and all the traffic were stopped for four hours on the demand to give the bodies of the terrorists to their families.

(*Interruptions*)

SHRI ERA ANBARASU (Madras Central): Sir, I want one minute.

MR. SPEAKER: Please take your seat. I am on your side.

SHRIMATI SUKHBUNS KAUR: Sir, the police station in Quadian in Gurdaspur district has been *gheraoed* by four thousand people for the last four days. (*Interruptions*) Sir, the Home Minister must tell us as to what they are doing in Punjab. The administration has failed; there is total chaos; roads to the districts are blocked. It is a very serious situation. The Government must tell us as to what they are doing about it. (*Interruptions*)

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, these incidents are very seri-

[Sh. Somnath Chatterjee]

ous. I request the Government to look into it.
(*Interruptions*)

SHRI KAMAL CHAUDHRY (Hoshiarpur): Mr. Speaker, Sir, the situation in Punjab is very grim. I do not want to make a long speech on it. It is known to all the Members of this House and to the nation that people are being killed there. People are migrating from Punjab to safer places. Some families have come to Delhi. On the 13th of this month, about 500 families have shifted from Patankot to India Gate lawns. On 23rd and 25th, 250 families have come from Batala. We have been visiting these people and we have been able to convince them that they must go back. Their demands are very simple. They want that a conducive atmosphere must be created in Punjab. Rs. 500 per head up to a maximum of Rs. 1,500 per family was provided by our Government. These people are ready to go back at least to the cities of Patankot and Batala. We request the Government to give them this money over there, so that these people are not forced to live on the road. They also want that medical facilities should be given to them. The Government must give them the minimum possible protection. (*Interruptions*)

[*Translation*]

PROF. VIJAY KUMAR MALHOTRA: The Home Minister should be asked because the situation in Punjab is serious.

[*English*]

PROF. SAIFUDDIN SOZ (Baramulla): Mr. Speaker, Sir, I want this august House to consider in all seriousness to send an all party parliamentary delegation to Kashmir to assess the dimensions of sufferings of the people of Kashmir valley, since when the Government's rule was imposed there. The same committee should also go to the refugee camps where our brethren the Kashmiri pandits are there, understand their difficulty and suggest measures as to how quickly and how early they can return to their homes.

Sir, in the meantime, the former Governor has demanded that a Supreme Court Judge should look into the situation in Kashmir. I repeat my earlier suggestion that a probe should be organised, that a Commission of Inquiry should be set up manned by one or more of the Supreme Court Judges to go into the situation there. One of the terms of reference for this Commission of Inquiry should be based on the complaint of the people of Kashmir, that that former Governor was responsible for the genocide there. So, it should be a Commission of Inquiry by three Supreme Court Judges who will go into the situation, on the atrocities and on the genocide of the people of Kashmir. (*Interruptions*)

[*Translation*]

MR. SPEAKER: I will not ignore anyone. If you cooperate with me, I will call everyone.

(*Interruptions*)

MR. SPEAKER: If you take one minute each I can give opportunity to all.

(*Interruptions*)

[*English*]

SHRIMATI GEETA MUKHERJEE (Panskura): Mr. Speaker, Sir, through you, I want to raise a very serious matter. As you have seen in the morning newspapers, 10 labourers have died in Bhatti mines, I believe, because of the negligence of somebody in conducting the affairs of the mines. These kinds of accidents had taken place earlier also.

Therefore, through you, I draw the attention of the Minister of Labour to tell us what it is and what measures he is going to take to prevent such accidents in future?

[*Translation*]

SHRI THAN SINGH JATAV (Bayana): Mr. Speaker, Sir, Rajasthan has been expe-

riencing drought and famine for the last several years. Rainfall is scanty there as a result of which people are facing water problem. The wells have dried up and the water level has gone down. The water supply schemes in 14 river basins and 59. sub basins should be implemented. Lift irrigation schemes should be started from Chambal, Parvati and Banas rivers. The river water distribution agreements made with the neighbouring States should be implemented immediately to make the water available to the people. The control of water of rivers Ravi and Beas should be handed over to Bhakhra Beas Management Board and water and electricity should be supplied to Rajasthan. The share of Rajasthan from Yamuna River Project should be given to Rajasthan as per its demand.

This water has to be taken from Gurgaon Canal.

MR. SPEAKER: Please conclude. You should know the rules of the House that you are required to make your submission orally and not read it out.

SHRI THAN SINGH JATAV: The Tehri dam should be constructed expeditiously to provide water to Rajasthan. Mahi River project and Narmada River projects should also be implemented for providing water to Rajasthan. The people and livestock are migrating because there is a danger to their lives. The assistance given by the Central Government is meagre to cope with wrath of famine. It should provide at least Rs. 500 crores per year. Besides, water for irrigation should be made available to Dholpur, Basti, Basedi, Rajakhera, Roopvas, Vair, Nadvai and Mahua by formulating Chambal river lift irrigation project. Deep boring should be done to dig wells and rig machines should be made available at large scale. Therefore, I would like to urge that work on thermal power plants should be completed expeditiously so that electricity could be made available to those areas where it has not been provided so far.

SHRI KALKA DAS (Karol Bagh): Mr.

Speaker, Sir, I would like to draw the attention of the House to the accident occurred yesterday in mines of Bhatti village near Mehrauli in which seven youngmen have lost their lives. These youngmen had come here from Bihar for work. The labourers from Rajasthan were also working there. These labourers came here for earning mohey to help their families and for the marriage of their sisters etc. They were of the age group of 22-26 years and lost their lives owing to mistake of the administration. These seven lives have been lost due to carelessness of the officers of D.S.M.D.C. Mr. Speaker, Sir, a truck was parked near a 60 feet deep mine at 1.40 p.m. and due to digging of Badarpur from above it caved in which resulted in the death of 7 young lives.

MR. SPEAKER, Sir, earlier D.S.M.D.C. was looking after the administration of mines and all the labourers were working under their control but during the Congress, rule in Delhi, contract system was introduced through the backdoor in 1983, and exploitation of labourers also started. (*Interruptions*)

MR. SPEAKER: It is a tragedy and there is humanitarian ashed: Please conclude.

SHRI KALKA DAS: Mr. Speaker, Sir, the accident occurred yesterday was due to the carelessness of the security officer. He did bother to ensure foolproof safety arrangements.

SHRI VASANT SATHE (Wardha): Mr. Speaker, Sir, on a paint of order, Sir. The other side is trying to blame the congress for each and every lapse again and again, (*Interruptions*) Its position is that of Kans of Mahabhatta who dreamt of Lord Krishna all the time, in the same way he sees the Congress in every thing. Why do you behave like Kansa Mama and look towards Congress every now and then.

SHRI KALKA DAS: He appears to be Kans and not Lord Krishna. (*Interruptions*)

MR. SPEAKER: Kalka Dasji, it is

enough. Please take your seat.

SHRI KALKA DAS: Mr. Speaker, Sir, I want to submit that this accident occurred due to carelessness of the Security Officer.

MR. SPEAKER: Please conclude, Shri Ram Vilas Paswan has to make his statement.

[*English*]

SHRIMATI GEETA MUKHERJEE: The hon. Minister is willing to respond but the hon. Member is going on lecturing.

[*Translation*]

MR. SPEAKER: The hon. Member is helping you, it is good.

(*Interruptions*)

SHRI TARIF SINGH (Outer Delhi): Mr. Speaker, Sir, the site of accident falls in my constituency and such accidents have not occurred for the first time. Such accidents have occurred there earlier also and labourers have also lost their lives but full compensation has not been given to any one of them till now. I want that the Government should pay attention to this aspect and make such arrangements to avert occurrence of such accidents in future. (*Interruptions*)

SHRI KALKA DAS: Mr. Speaker, Sir, the place, where this tragedy has occurred, was my constituency earlier, that is why I am worried about it. The news appeared in the newspapers also that a number of labourers died there. (*Interruptions*)

MR. SPEAKER: The hon. Minister has to make a statement please take your seat.

SHRI KALKA DAS: Mr. Speaker, Sir, the hon. Minister, the Lt. Governor of Delhi and myself went to the spot of accident. We have seen that spot. I would like to make a demand that a high level investigations be conducted in regard this accident.

MR. SPEAKER: Initially you said that you have only one point to say but you have already made five points upto now Please take your seat.

SHRI KALKA DAS: Mr. Speaker, Sir, I would like to make a demand that Rs. one lakh should be given to the families of deceased as compensation besides conducting high level enquiry because the deceased were quite young as well as the only bread winners for their families.

MR. SPEAKER: That is enough, please take your seat.

SHRI KALKA DAS: This is my last submission that a Cooperative Society of labourers be formed and such type of works should be undertaken through that society instead of allotting them on contract. When the hon. Minister himself has visited that place, he should make a statement in the House immediately.

SHRI MITRA SEN YADAV (Faizabad): Mr. Speaker, Sir, I am on a point of order.

MR. SPEAKER: What is your point of order.

SHRIMITRA SEN YADAV: Mr. Speaker, sir, you conduct the business of the House on the basis of certain rules. Generally you allow only those persons who have already given notices in writing but now you are allowing those persons who have not given any notice whereas those persons who have given notices are not being provided any opportunity to express their views.

(*Interruptions*)

MR. SPEAKER: It is not a point of order. Please take your seat.

SHRI MITRA SEN YADAV: You are not giving chance to those persons who have given notices. (*Interruptions*)

MR. SPEAKER: You are not a Speaker, why are you taking like this.

[*English*]

You should not argue with Speaker.

[*Translation*]

SHRI J. P. AGARWAL (Chandni Chowk): Mr. speaker, Sir, it is a very regrettable thing and I feel very sorry for Shri Kalka Das that we always blames the Congress.

MR. SPEAKER: Please come to the point.

SHRI J. P. AGARWAL: He is talking irrelevant. (*Interruptions*)

SHRI KALKA DAS: Mr. Speaker, Sir, the people of the congress were involved in corrupt deeds. (*Interruptions*)

MR. SPEAKER: Kalka Dasji please take your seat.

(*Interruptions*)

SHRI J. P. AGARWAL: Mr. Speaker, Sir, it is very regrettable thing. This issue involves humanitarian aspect (*Interruptions*)

MR. SPEAKER: Mr. Agarwal, please do not mention the name of Shri Kalka Das, Please speak on this issue only.

(*Interruptions*)

SHRI J. P. AGARWAL: It is a regrettable thing. Incidents have been occurring now and then. Several enquiry committees have been set up for this purpose. I would like to know about the investigation conducted by the enquiry committees who has been found guilty and what action has been taken against them. whether any criminal case has been registered against anybody? No compensation has been given to the families of the persons killed in yesterday's incident till now. Some people are still buried under the debris what, action has been taken in the previous incidents? Compensation has not been paid to the families of deceased and those who are still buried under the debris have not been-

taken out. (*Interruptions*)

MR. SPEAKER: Kalka Dasji, this is not good. Please take your seat. Why do you stand up again and again? Shri Ram Vilas Paswan.

(*Interruptions*)

SHRI MADAN LAL KHURANA (South Delhi): Sir, I am on a point of order.

MR. SPEAKER: Yes, please what is your point of order?

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, my point of order is that I have also given a notice in this regard and I want to add one point to it.

MR. SPEAKER: Please do not raise point of order. If you want to add one more point, you can do it.

SHRI MADAN LAL KHURANA: I would like to say only one thing that in 1979-80 Delhi Administration had decided to nationalise it and they nationalised it. There was a provision that it should be given to private persons and the Government itself should undertake the mining work after 1980. (*Interruptions*)

SHRI K. D. SULTANPURI (Shimla): Mr. Speaker, Sir, I am on point of order.

MR. SPEAKER: Mr. Sultanpuri, please take your seat. Under which rule you are raising point of order?

SHRI K. D. SULTANPURI: Mr. Speaker, Sir, (*Interruptions*)

MR. SPEAKER: You are raising point of order unnecessarily. Your point is not a point of order. Please take your seat.

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): Mr. Speaker, Sir, Shrimati Geeta Mukherjee, Shri Kalka Das, Shri Jai Prakash Agrawal, Shri Tarif Singh, Shri Khurana and other

[Sh. Ram Vilas Paswan]

friends have drawn the attention to a tragedy which is a very serious matter. It is not a matter of Bhatti mines alone but it is only an example of such tragic incidents. When I went to my home yesterday and heard this news, I fell very sorry for it and today in the morning itself I went to that place with the Lt. Governor.

MR. SPEAKER: You have done a commendable work.

(*Interruptions*)

MR. SPEAKER: It is all right. The point is that he visited the site.

(*Interruptions*)

AN HON. MEMBER: Point of order.

MR. SPEAKER: You can raise it when there is an issue for it. This is not a point of order.

SHRI VIJAY KUMAR MALHOTRA: It is a rule that if Minister visits any place he takes the Member of that area along with him. (*Interruptions*)

MR. SPEAKER: He was very perturbed and it is quite possible that he forgot to inform the concerned Member in a hurry.

SHRI RAM VILAS PASWAN: I reached there at 9 O' clock. When I reached there, Shri Kalka Das was already present there. The labour Secretary was also accompanying us. No doubt, it was very tragic. I wanted to give a detailed statement but I would like to put main points before the House which I have seen there. According to the information received seven people died. Certainly there is no safety arrangement worth the name. The way mining was done naturally it was possible that it could be caved in. Several peoples had died in 1986 also and right now the information about the action taken by the Commission constituted at that time is not readily available with me but I would

certainly lay that information on the table of the House. (*Interruptions*)

In regard to the incident that occurred yesterday, I have already stated, Lieutenant Governor was also with me. Orders for magisterial enquiry have been given and the concerned authorities have been directed to present the report within 15 days without making any delay. Because what cannot be accomplished in 15 days will not be completed even in 15 months. Besides, a relief of Rs. 25000/- has been sanctioned to the families of every deceased. Orders have also been issued to give Government job immediately to at least one member of such a family.

So far as the point of contract is concerned it is a fact, but as per the information that we have received is that it was being run by the Delhi Administration and now contract system has been introduced. I have directed the Delhi Administration that there is a work of permanent nature and it is not going to be completed within a few days because the area of Bhatti Mines is quite vast and the work will continue at least for another ten years. Therefore, in view of the very nature of this work contract system should be abolished. So we have advised the Delhi Administration to run it under DSMDC. Just now one of our friends has suggested to run it through labour cooperative. However we will go in for what is in the interest of the labourers. Directions have also been issued to the effect that all such officers who have been responsible for the incident and working presently under the Delhi Administration should be dealt with strictly and punished. I myself in the capacity of Minister of Labours submit that whosoever is the officer responsible for the safety of Mines even if he is an officer of Director rank and is found guilty he will be suspended. Some official of high rank should be suspended. Nobody can be allowed to play with the life of the human beings whether he is a labourer or a man holding a prestigious post; a queen or a maid-servant. All lives are equally precious. So far as mines safety is concerned, the highest officer if he is found responsible for

the tragedy will be punished. Today I assure this House that the guilty persons will be certainly suspended. As soon as the enquiry report is received within 15 days action will be taken against the guilty. (*Interruptions*)

SHRI MITRASEN YADAV (Faizabad): Mr. Speaker, Sir, all the hon. Members are eager to bring forth all the questions of urgent public importance in the House. I had already given a notice to you well in time to bring it to your notice that the National Front Government had promised to recognise the right to work as a fundamental right.

(*Interruptions*)

MR. SPEAKER: Mr. A. K. Roy has already spoken on the issue.

SHRI MITRASEN YADAV: Regarding all those Bills which have hitherto been introduced in the House-whether it was a Mahila Kalyan Vidheyak or Prasar Bharati Bill or one regarding Mandal Commission, I would like to know from the Government why the Bill which is closely related with the future of our youth, has not been brought forward in this session itself. Hon. Prime Minister and the Ministers of his Cabinet has stated that the youth are the actual strength of this country and its future depends on them. But a number of unemployed youth are still running from pillar to post. This Government has been keeping silence on the issue of making the right to work as fundamental right. At the moment, the Ministers are busy talking to each other. I don't know whether they are listening to me or not. This matter concerns the welfare of the country. The Government have made no efforts to safeguard the interests of those who voted them to power. I would like to know from the Government whether right to work will be included in the list of fundamental rights in the next session.

[*English*]

SHRI A. K. ROY (Dhanbad): Will any

Minister respond, Sir?

MR. SPEAKER: I have no objection if they respond.

[*Translation*]

SHRI SHOPAT SINGH MAKKASAR (Bikaner): Mr. Speaker, Sir, this House was assured that the right to work will be included in the Constitution what steps have been taken so far by the Government in this regard and what is the policy of the Government. What will be our reply when the people enquire of us about it?

SHRI BABURAO PARANJPE (Jabalpur): Mr. Speaker, Sir, violence is on increase in Punjab and Kashmir and possibilities of a war with Pakistan are also increasing. Items of defence production are being produced in 38 ordnance factories. However, relations between Military Officials and Civil employees are growing more and more tense as the payment of overtime to the workers of 506 Army Base workshop at Jabalpur which they had been getting for the last seven years, has now been stopped. Because of it, more than 15 thousand officers have been leading a tense life. It has affected the defence production. I would like to urge upon the Minister of Defence to look into the matter and see to it that defence production is not affected.

13.54 hrs.

PUBLIC LIABILITY INSURANCE BILL*

[*English*]

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROUTRAY): I beg to move for leave to introduce a Bill to provide for public liability insurance for the purpose of providing immediate relief to the persons affected by

*Published in Gazette of India Extraordinary, Part-II, Section 2, dated 31.5.90.

[Sh. Nilamani Routray]

accident occurring while handling any hazardous substance and for matters connected therewith or incidental thereto.

MR. SPEAKER: Mr. Kumaramangalam. He is not here.

The question is:

"That leave be granted to introduce a Bill to provide for public liability insurance for the purpose of providing immediate relief to the persons affected by accident occurring while handling any hazardous substance and for matters connected therewith or incidental thereto."

The motion was adopted

SHRI NILAMANI ROUTRAY: I introduce the Bill.

13.55 hrs.

CHIEF ELECTION COMMISSIONER AND OTHER ELECTION COMMISSIONERS (CONDITIONS OF SERVICE) BILL*

[English]

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): I beg to move for leave to introduce a Bill to determine the conditions of service of the Chief Election Commissioner and other Election Commissioners and for matters connected therewith or incidental thereto.

MR. SPEAKER: Mr. Kumaramangalam. He is not here.

The question is:

"That leave be granted to introduce a Bill to determine the conditions of service of the Chief Election Commissioner and other Election Commissioners and for matters connected therewith or incidental thereto."

The motion was adopted

SHRI DINESH GOSWAMI: I introduce the Bill.

13.56 hrs.

CONSTITUTION (SEVENTY-SECOND) AMENDMENT BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): On behalf of Shri Mufti Mohammad Sayeed, I beg to move for leave to introduce a Bill further to amend the constitution of India.

[Translation]

Mr. Speaker, Sir, I would like to say a few words on this Bill, which seeks to grant statehood to Delhi. In this connection.....

MR. SPEAKER: No statement is required on it.

SHRI SUBODH KANT SAHAY: Mr. Speaker, Sir, the demand of statehood for Delhi was being raised since long by the people of this city itself. It has been decided that there will be seven Lok Sabha and three Rajya Sabha Seats for that State. Mr. Speaker, Sir, Legislative Assembly.....

(Interruptions)

[English]

MR. SPEAKER: If you speak, then they may oppose.

(Interruptions)

SHRI VAGANT SATHE (Wardha): When it comes to consideration stage, he can say all this and not at the time of introduction. Why are you doing something new?... (Interruptions).... No speech should be made at the time of introduction. Speech is made only at the time of consideration of the Bill. (Interruptions)

PROF. P. J. KURIEN (Mavelikara): Sir, I am on a point of order. This is only simple introduction. At the time of introduction, there should not be any speech. Therefore, whatever he says should not go on record. Secondly, this is contrary to our understanding. Sir, I request you to explain the position to the Parliamentary Affairs Minister. He can introduce the Bill. We have no objection as far as introduction is concerned.

(Interruptions)

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): What Mr. Kurien has said is partly correct. There is a sentence in the Statement of Objects and Reasons as 'A separate legislation to give effect to the proposal is to be brought forward later....' Many Members asked as to what are the features of that separate legislation. If they have objection in this, it is all right Sir.

(Interruptions)

MR. SPEAKER: Mr. A. K. Roy.

(Interruptions)

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Sir, I am on a point of order.

MR. SPEAKER: Please sit down. What is your point of order?

SHRI MADAN LAL KHURANA: My point of order is that an assurance was given in this House by the Home Minister..... (Interruptions) Kindly listen to me.

MR. SPEAKER: I am hearing.

SHRI MADAN LAL KHURANA: I am coming to it. My only submission is... (Interruptions)

[English]

SHRI HARISH RAWAT (Almora): Sir, he should quote the rule. He cannot speak like this. (Interruptions)

MR. SPEAKER: He is on a point of order.

(Interruptions)

SHRI HARISH RAWAT: You asked the rule when Mr. Sultanpuri raised his point of order.

[Translation]

MR. SPEAKER: Rawat Sahib, I know.

SHRI MADAN LAL KHURANA: My only submission is that since the Bill is not complete, the assurance which was given.

(Interruptions)

14.00 hrs.

[English]

MR. SPEAKER: Shri A.K. Roy.

(Interruptions)

PROF. P.J. KURIEN: Sir, whatever the Minister has said should not go on record.

MR. SPEAKER: I have not permitted him. No interruptions please.

MR. SPEAKER: Shri A. K. Ray, he has given notice to oppose the Bill.

SHRI A. K. ROY (Dhanbad): Mr. Speaker, Sir, we are dealing with a sensitive and complicated issue at a complicated time and it should not be taken or the Bill introduced so lightly. I am here to propose it as I consider that this is a wrong Bill, brought in a wrong time and in a wrong way; it will have a wrong effect and wrong repercussions everywhere...*(Interruptions)*

14.02 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

SHRI RAM NAIK (Bombay North): On a point of order.

SHRI A. K. ROY: On a point of order on his point of order. Please allow me.

MR. DEPUTY SPEAKER: There cannot be a point of order on a point of order. I shall have to hear him.

SHRI RAM NAIK: My point of order is that a Bill can be opposed at the introduction stage only on the point of constitutional validity.

SHRI A. K. ROY: I am coming to that.

SHRI RAM NAIK: So far whatever he has said has no relevance with regard to the opposition of the Bill from the constitutional point of view. He is developing his arguments which have no relevance. That is my point of order.....*(Interruptions)*

MR. DEPUTY SPEAKER: If I allow you Mr. Roy, I have to allow others also. Others have also given notices.

SHRI A. K. ROY: I hope I would be able to convince you about the legislative incompetence. It is outside the legislative competence of the House to do it. Secondly, it contains serious constitutional infirmities. Thirdly, in principle, on the question of political priority, it is having wrong implications

and they will have a wrong effect. One by way, I will explain.

MR. DEPUTY SPEAKER: You convince me how the legislative competence is not there.

SHRI A. K. ROY: Let me develop my arguments.

MR. DEPUTY SPEAKER: If I allow you, I have to allow others also. They have also given notices.

SHRI A. K. ROY: I am opposing the introduction of this Bill on constitutional point, legislative competence and on principles. Kindly give me five minutes to speak on these points. On points of order people are taking half-an-hour and you are reluctant to give me five minutes.

MR. DEPUTY SPEAKER: Others have also given the notices. I will have to allow to others also.

SHRI A. K. ROY: Sir, I will just take two minutes.

MR. DEPUTY SPEAKER: If you will speak on the legislative competence, I will give you three minutes.

SHRI A. K. ROY: Article 368 sub-section 2 of the constitution stipulates that any constitutional amendment bill should have the majority of the people present and should be passed with the two-third majority. The implication of this clause is that the House should not be taken in surprise and there should be a caution and there should be no undue haste in pushing through the Bill. Sir, we object to the way this Bill has been pushed through. As we condemn the way the Congress delayed the earlier procedure, similarly Sir, we cannot be one with the way they have hurried through this constitution amendment bill.

Secondly, Sir, if you read 19 (a) and 19 (b), of Speaker's direction no explanation has been given. Why they are to take this

abnormal step? Even the memorandum does not contain anything. This is the Report of the Business Advisory Committee dated 23.5.90. What extra-ordinary thing happened within these five days that this unusual step had to be taken by the Government. The Government should take things in a planned way. This shows the total arbitrariness. The third point is, Sir,.....

MR. DEPUTY SPEAKER: You cannot be allowed Mr. Roy. You are quite competent to convince me that this House has no legislative competence to allow this Bill to be introduced and you may not speak on any other point.

SHRI A. K. ROY: Secondly, Sir, It is the question of priority. The Government has got its priority. They have given a Schedule and in that schedule it has not been given. So, how is it taking precedence over the others? This has not been explained.

Lastly, Sir, it is a very sensitive thing.

MR. DEPUTY SPEAKER: You have made your point.

SHRI A. K. ROY: Kindly give me one minute. Sir, we are in a very sensitive situation, where centrifugal forces always are in the upper hand over the centripetal forces. It is in this situation we have to caution. If the Government has planned to give statehood to Delhi, we have no objection. But they should come out with a comprehensive plan. If Delhi could get statehood, why not Jharkhand, why not Vidharbha; why not Pondicherry and why not Uttranchal? It will not turn the wind, it will become the whirlwind. It is a big responsibility. If the House resolves, we support Jharkhand. I would like to know what is the Government's attitude. Whether Government is ready to give the statehood to Jharkhand also? Whether the Government is ready to bring other province also into it or it simply wants to stoke fire and go away? If that be so, the whole country will come into the zero hour and there will only be points of order and no order. So, Sir, do you agree with the Government to bring the Zero

Hour in the whole country?

MR. DEPUTY SPEAKER: I don't have to agree either with the Government or with you.

SHRI A. K. ROY: Sir, do you agree that there should be no order except the point of order? If you agree with this, I have no objection. But I would say that it is a very serious thing.

MR. DEPUTY SPEAKER: I agree with the humor involved in your statement.

SHRI A. K. ROY: Sir, we are in a very serious and complicated condition. We are handling a sensitive issue. Do you understand this, Sir? You cannot sit here to preside over the liquidation of the country. I want that the Government should come out with a policy on this question. I would like to know if they agree to give statehood to Konkan, Jharkhand, Vidharbha, and Pondicherry also. If they come up with this, we all will support it. But if they simply want to instigate and go to the background and hear the music all over the country, we are opposed to it. So, I would say that this is a wrong Bill introduced at a wrong time and with a wrong intention. Therefore, I oppose it.

[Translation]

SHRI J. P. AGARWAL (Chandni Chowk): It has been a long-standing demand of Delhities that a powerful assembly should be given to the people of Delhi so that they can take their independent decisions. It should not be linked with other issues. You have not covered law and order, the master plan and the Urban Art Commission under this Bill. It is nothing but only a toy being given to Delhities.

[English]

MR. DEPUTY SPEAKER: No, don't get involved in that.

MR. DEPUTY SPEAKER: I am putting the question.

The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI SUBODH KANT SAHAY: I introduce the Bill.

14.11 hrs.

PRESIDENT'S EMOLUMENTS AND PENSION (AMENDMENT) BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): On behalf of Shri Mufti Mohammad Sayeed I beg to move for leave to introduce a Bill further to amend the President's emoluments and Pension Act, 1951.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the President's Emoluments and Pension Act, 1951,"

The motion was adopted

SHRI SUBODH KANT SAHAY: I introduce the Bill.

14.12 hrs.

GIFT TAX BILL*

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): On behalf of Prof. Madhu Dandavate I

beg to move for leave to introduce a Bill to provide for the levy of gift-tax.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the levy of gift-tax."

The motion was adopted

SHRI AIL SHASTRI: I introduce the Bill.

[English]

MR. DEPUTY SPEAKER: Matters under Rule 377.

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Let us take these three Bills first and after that we will take up matters under rule 377.

MR. DEPUTY SPEAKER: Let us go according to agenda. Let us take up matters under rule 377.

MATTERS UNDER RULE 377

(I) Need to improve facilities at Calicut Airport and start more flights from there

SHRI K. MURALEEDHARAN (Calicut): It was the long cherished desire of people of Malabar for an airport to Calicut which got materialised due to the interest taken by the late Prime Minister Smt. Indira Gandhi. As the runway is only 6500 feet, Boeing 737 and Air-bus 320 could only be operated from Calicut. Persistent popular demand for increasing the length of runway to 9000 feet has yet not been met.

All necessary instrumentation work of facilitating the night landing has more or less

*Published in Gazette of India Extraordinary Part II, Section 2, dated 31.5.1990.

been completed in Calicut airport.

Calicut Airport was inaugurated on 13th April, 1988. Even now only one Flight is operating from Calicut i.e. Calicut-Bombay. Previously, there were two flights operated from Calicut but one flight has already been cancelled. Majority workers in gulf countries are from Malabar area and they all are depending on Calicut Airport. So, I request the Minister of Civil Aviation to start more flights from Calicut and give attention to the problems of Calicut Airport.

(II) **Need to set up public sector industries based on mineral raw material in industrially backward district, Anantapur of Andhra Pradesh**

SHRI A. VENKATA REDDY (Anantapur): India is an agricultural country and we have achieved self-sufficiency in foodgrains. Industry play an important role in the all round economic development of the country. Since India's independence, industrialisation concentrated only in cities and nearby areas. This has lead to imbalances, leading to migration to the cities. Education having spread fast in the country, educated youth force is very much available in rural areas also. Hence, industrialisation must be undertaken at the district level and in appropriate cases even in Taluk levels and local educated youth can be employed there. Such decentralisation of the industry will arrest rural migration to the cities. Anantapur District is the most backward drought prone area in Andhra Pradesh and has been notified as industrially backward district by Central Government. Abundant mineral raw material such as granite, limestone, steatite, baratis, calcite etc. is available there. There is no industry worth mentioning in public sector or Government undertakings there. State Government is not able to start industries for want of funds. The educated youth of the area demand immediate starting of public sector industries in Anantapur district. Immediate action is requested.

[Translation]

(iii) **Need to re-open the closed railway line between Nirmali and Saraigarh in Samastipur district of Bihar**

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur): mr. Deputy Speaker, Sir, I want to raise the following matter of urgent public importance under Rule 377.

In Samastipur division of Eastern Railway, there was railway line between Nirmali and Saraigarh railway stations, which used to pass through a railway bridge on Kosi river. In 1945-46, the said railway bridge had collapsed due to heavy floods in Kosi river resulting in the closure of that railway line. As a result, the people of Madhubani, Sitamarhi and Darbhanga districts have to cover 8 times more distance than the earlier one to reach the nearest place in Saharsa district and it causes a lot of waste of time and money. Hence it is not justified to close down a railway line just due to fall of a bridge. The closure of this railway line has adversely affected the development of people of this poor, flood hit and border region.

Therefore, in order to redress the grievances of railway passengers and for the development of this flood affected area, I demand in public interest that this closed railway line should be reopened.

(iv) **Need to open a petrol pump at Dindori, Nasik district in Maharashtra**

SHRI HARIBHAU SHANKAR MAHALE (Malegaon): Mr. Deputy Speaker, Sir, I want to raise the following matter of urgent public importance under Rule 377.

At present there is no petrol pump in village and tehsil Dindori of Nasik district (Maharashtra). The people of this region are in a great distress. They are facing a lot of difficulties. Almost everyday, I receive a number of requests from my constituency in this regard. People are also making tele-

[Sh. Haribhau Shankar Mahale]

phonic calls. They have told me that about 2-3 years ago, a petrol pump had been sanctioned in the name of two tribals, but they were not able to run it, so they abandoned it. As at present, that petrol pump is lying closed and no one is running it. Some people have asked for the permission of the Petroleum Ministry to run that petrol pump, but nothing has been done to this date in that regard. So, I would like to request the Government to take immediate necessary action to mitigate the difficulties of the people.

(v) Need to re-start railway line between Daraunda and Maharajgunj in Bihar

SHRI RAM BAHADUR SINGH (Maharajgunj): Mr. Deputy-Speaker, Sir, I want to raise the following matter of urgent public importance under Rule 377.

Maharajgunj, the headquarter of my constituency, is an important trade centre in north Bihar. In view of its importance from the commercial point of view, a railway line had been laid between Daraunda and Maharajgunj. But this railway line was immediately closed while undertaking the gauge conversion of Katihar-Barabanki section on an assurance that this railway line would be reopened after the said gauge-conversion work was over. But it is matter of regret that even after 10 years since the completion of the said gauge conversion work, Daraunda-Maharajgunj railway line has not been reopened resulting in acute hardship to the people in regard to transport and Maharajgunj, which was a trade centre has almost become lifeless and consequences thereof need no elaboration.

I would, therefore, like to request the Government to re-open the Daraunda-Maharajgunj railway line and restore all the rail facilities as were provided earlier.

(vi) Need to take measures to solve drinking water scarcity in Rajasthan

SHRI GIRDHARI LAL BHARGAVA (Jaipur): Mr. Deputy-Speaker, Sir, I want to raise the following matter of urgent public importance under Rule 377.

The Members of Parliament from Rajasthan feel concerned about the drinking water problem of that State. The hon. Minister for Water Resources has postponed the meeting on three occasions.

5 per cent of the total population of the country lives in Rajasthan, but they have to remain content and fulfil all their water requirements with only 1 per cent of total water resources available in the country. Due to the acute scarcity of water in Rajasthan, they have to depend on inter-state water resources. The State is also not getting its share of water from Yamuna river. If the water from Ganges is made available to Rajasthan, it can bring in prosperity. Rajasthan has its 10 per cent share in the water of Tehri dam. If this water is made available to the State, it can solve the water scarcity problem of Alwar and Bharatpur districts to a great extent. Out of 8.60 m.a.f. water of Ravi and Beas, Rajasthan's share is 0.47 m.a.f. This water is meant for Nohar and Sidhmukh irrigation projects which are proposed to provide irrigation facilities to Nohar and Bhadra Tehsils of Ganganagar District. But nothing has been done in this regard and the Planning Commission has not accorded their financial approval for the said projects. It is necessary to send the Chambal CAD project of the State Government to the World Bank. The Punjab Government has not yet transferred the Ropar, Harike and Ferozepur Headworks to the Bhakra-Beas Management Board. The Central Government should waive the recovery of loans due from the State Government in respect of the water supply scheme and help them in solving their drinking water problem. To solve the drinking water problem of Jaipur, storage capacity of Ramgarh reservoir should be improved and beside the dredging of the dam, the

Bilaspur project should be linked with river Chambal to have more water in Ramgargh reservoir to supply it to Jaipur.

(vii) Need for taking steps to meet the acute drinking water shortage in Bundelkhand (Uttar Pradesh)

SHRI RAM SAJIWAN: (Banda): Mr. Deputy-Speaker, Sir, drinking water problem in the 5 districts of Banda, Hamirpur, Jhansi, Lalitpur and Jalaun of Bundelkhand region in Uttar Pradesh has become quite grim. Wells, tanks, ponds, rivers and rivulets in that region have dried up. People have left their houses and are running helter skelter in search of water. The Central Government has not provided adequate financial assistance to the Uttar Pradesh Government to meet its acute shortage of drinking water. The State Government is unable to solve this problem by making temporary and permanent schemes with its own resources. To combat this great natural calamity the Central Government should take initiative and provide them financial and technical assistance with the formulation of temporary and permanent drinking water schemes. A large number of hand-pumps and tubewells should be provided there. On humanitarian grounds, this work should be given top priority.

There is a great discontent and resentment among the general public as no effective action has been taken to solve the acute shortage of drinking water there.

Therefore, immediate steps should be taken in this regard.

(viii) Need for replacing the present Chembur Telephone Exchange in Bombay with a new telephone exchange immediately

SHRIMATI JAYAWANTINA VINCHANDRA MEHTA (Bombay North East): Mr. Deputy Speaker, Sir, Chembur Telephone Exchange i.e. exchange Code No. 52 is quite old. Despite the transfer of many lines of this exchange to the exchange Code No.

"552" and "555" there is still heavy traffic load on this exchange.

As per the present scheduled of the Mahanagar Telephone Nigam, Chembur Telephone Exchange is proposed to be replaced by a new Telephone Exchange in the year 1991-92. The telephone services in this area are in a very bad shape, so this exchange should be replaced at the earliest i.e. in 1990-91 itself. It is proposed to replace three more exchanges in the Bombay city during 1990-91. There should be some changes in this schedule and the Chembur Telephone Exchange should be given top priority.

Meanwhile the following telephone exchanges and levels should be transferred to the nearest telephone exchanges:—

1. Pestom Sagar area should be transferred to Ghatkopar telephone exchange, that is, exchange Code No. "511" or "512".
2. Basant Park, Charai and Vijay Vihar area should be transferred to Sunder Apartments, Gulab Park Mankurd Telephone Exchange, that is, exchange Code No. "556" "555" or "551".
3. Chunabhatti area should be transferred to Sayan telephone exchange, that is, exchange Code No. "407" and "48".

I would request the hon. Minister of Telecommunications to take necessary steps in this regard.

[English]

(ix) Need for implementing the Supreme Court Decisions for revising Pensions of Central and State Government employees in keeping with the revision of pay scales from time to time

SHRI ANBARASU ERA (Madras Central): The senior citizens of India, i.e. pen-

[**Sh. anbarasu Era]**

sioners of all Departments of Government of India and the States are agitating for the last several months over parity in the pensions. The pay scales of all cadres of the Central and State Services were enhanced from time to time. Unfortunately, the pensions structure and pensions were not increased proportionate to the increase of the pay and allowances of the Central and State Government employees. On 1.1.1986 an *ad hoc* increase was granted as a result of the recommendations of the Fourth Central Pay Commission: This increase was neither rational nor did it keep pace with the several increases in the Central pay scales in the past. The pension structure and pensions were not increased correspondingly to the increase of the Pay and Allowances of the Central and State Government employees.

The Supreme Court had held that pension is a wage for the past service; pension should be provided to the pensioners to enable them to live free from want, with decency and self-respect; the pensioners should live and not exist and pension is a retiring wage; so the principle of equal pay for equal work applies to pensioners also. There should be no discrimination in the pensionary benefit on the basis of retirement. The quantum of pension should be revised for the same or identical posts at the same rates as and when the pay scales are revised.

I, therefore, urge upon the Hon. Minister of Finance to implement the decisions of the Supreme Court for revising their pensions to keep pace with the revision of pay scales from time to time.

[*Translation*]

- (x) **Need to censure high price for milk to milk producers of Rajasthan Gujarat, Haryana and Punjab etc.**

SHRI SHOPAT SINGH MAKKASAR (Bikaner): In last December the procure-

ment price of milk of milk producers of Rajasthan, Gujarat, Haryana, Punjab etc. was reduced by 30 paise per Litre by Mother Dairy and other milk dairies. It is a strange irony that on one hand the prices of consumer goods and fodder are increasing day by day but the price of milk of the milk producers has been reduced. The Central and State Governments has said to the representatives of the farmers that this reduction of 30 paise per Litre will be in force for only three months, but it is a matter of regret that even the Delhi milk Scheme and Mother Dairy have refused to purchase milk from the thousands of milk producers of Rajasthan.

Sir, it is known to everyone that Rajasthan continuously remains under drought conditions. At this critical juncture milk and cattle wealth are the only two sources of the livelihood of the lakhs of farmers of Rajasthan.

The Central Government should give guarantee of purchasing milk of crores of farmers and reduction of 30 paise per litre in the price of milk should not only be restored but it should also be increased keeping in view the overall hike in prices.

- (xi) **Need to connect Bareilly with Vayudoot services by providing an Airport near the military air-strip already there**

SHRI SANTOSH KUMAR GANGWAR (Bareilley): Bareilley is the leading centre of west Uttar Pradesh. Many major industries such as IFFCO fertilizer factory, synthetics, Chemicals, Camphor slide Product, WIMCO, Indian Pappentine Endrozenic, I.W.P. and three sugar mills are situated here, having their headquarters at Delhi, Bombay and Calcutta. Keeping in view the importance of Bareilley the Central Government has decided to develop this city as a counter magnet city. A famous Jain Temple is situated at Bareilley and the route to famous tourist Centre National, is via Bareilley and it serves as mandi to Kumaon and Garwal region but since Bareilley is not connected by Vayudoot

Services the tourists and industrialists face many difficulties. Bareilly is having speedy industrial development. As such in the absence of Vayudoot this is also being hampered. I have met the hon. Minister several times regarding connecting Bareilly with Vayudoot Services immediately and he has given assurance in this regard. Keeping in view the importance of the city, effective steps should be taken to connect Bareilly immediately with Vayudoot services on priority basis. In this regard the citizens of Bareilly have urged upon to construct the Civil air strip near the military airstrip which will be near Bareilly and will be convenient. The officers of Vayudoot also have no objection to this proposal.

(xlii) **Need for giving assistance to Uttar Pradesh Government to meet the water scarcity in Western Uttar Pradesh and getting World Bank aid for long term schemes for the purpose**

SHRI HARPAL SINGH PANWAR (Kairana): Mr. Deputy Speaker, Sir, West Uttar Pradesh makes the maximum contribution to the Central Foodgrain Pool. If the farmers of Western Uttar Pradesh are provided with adequate irrigation facilities etc. they would be in a position to produce maximum foodgrains and further make a large contribution to the Central Foodgrain Pool.

At present West Uttar Pradesh is facing acute water crisis. The sources of water such as rivers, ponds and wells etc. have all dried up. The underground water of Chaugama region of Western Uttar Pradesh in Meerut district have gone down to a great extent. There is scarcity of water not only for irrigation purposes, there is acute shortage of drinking water for domestic animals and even for human beings. In order to increase the availability of water for irrigation, barrages should be constructed on the two small rivers called Hindon and Krishna. More water should be released for all the canals of this region from Tejewala Headworks so that the canals can have good flow of water. I

strongly demand the Central Government to extend special assistance to State Governments for the installation of handpumps with the capacity to draw water from a depth of 100 feet and for sinking and repair of tube wells. Further, in order to find a permanent solution to meet the water scarcity problem long term schemes should be formulated by obtaining world Bank aid.

(xliii) Need for taking steps to check spreading of Kala Azar fever in Bihar

SHRI RAMASHRAY PRASAD SINGH (Jahanabad): Mr. Deputy Speaker, Sir, keeping public interest in view I want raise the following matter of importance:

"A large number of people in Bihar lost their lives on account of Kala Azar fever. This disease is not being properly treated in the state of Bihar. The medicine for this disease is imported from foreign countries and the cost of one Ampoule is Rs. 4000 and as such it is difficult for the poors to afford it. This disease generally spread among the poor people and the labourers. This has spread in the villages of Jahanabad Parliamentary Constituency. In our region thousands of people have become victim to this disease and a large number of people are going to meet their end shortly on account of this disease. This disease is spreading as an epidemic and whenever it enters a house it destroys the entire family. The Central Government has got a centre in Patna for the treatment of Kala Azar fever. The work of this centre is not to treat the patients. They misappropriate the allocation made by the Central Government among themselves. In this connection I made a complaint in 1988 during the Seventh Lok Sabha. The then Health Minister Shri Moti Lal Vohra paid a visit to Patna. I was called in the Secretariat and the Health Minister of Bihar Shri Dilkishore Ram was also present. All the facts were mentioned and a commitment to investigate into the same was also made. I would like to demand the Government to make an early provision to sprinkle medicine in the villages in order to save the people from Kala

[Sh. Ramashray Prasad Singh]

Azar fever and to set up camps for its treatment. At the same time an investigation should be carried out into the affairs Patna Centre.

(xiv) **Need for setting up an electronic Telephone exchange at Morena in Madhya Pradesh**

SHRI CHHAVIRAM ARGAL (Morena): Mr. Deputy Speaker, Sir, I want to raise the following matters in the House under Rule 377. In the telephone division of Morena in Madhya Pradesh old type of telephone exchanges are in operation and as a result of this people of that division are facing lot of inconvenience. Many lines remain dead. The electronic equipment which was to be installed at Morena has been installed elsewhere. In other small places of the country electronic exchanges are functioning. It is thus clear that the department is adopting a partial attitude with the people of Chambal area. The people of Chambal division deplore and criticise this sort of attitude. Even the Panchyat headquarters in Morena division do not have telephone facilities. Big villages have been deprived of telephone facility. Mandral which is in Rajasthan should be linked directly by telephone with Sabal-Garla in district Morena. There is rampant corruption in the department. The employees who have been working on one particular seat for more than ten years, should be transferred. Under the Morena division, the telephone services in Porsa, Ambati, Dimni, Morena, Jora, Sumabali, Kelaras, Pahargharh, Sabalgarh, Vijaypur, Sheopur, Baroda, Bhind, Mehgaon, Ater, Lahar etc. should be set right. Morena is a backward area from industrial point of view and there is a big commercial market. As such I demand the administration that an electronic exchange with a capacity of 2000 lines should be commissioned immediately in Morena Division for improving telephone facility.

(xv) **Need for setting up a sugar factory and a fruit processing unit at Rosera in Bihar**

SHRI DASAI CHOWDHARY (Rosera): Mr. Deputy Speaker, Sir, Rosera Parliamentary Constituency in Bihar is an extremely backward area where there is no industry. People suffer great loss every year on account of floods and are on the verge of starvation. In this region sugarcane is grown on a large scale but people have to face great difficulty in the absence of any sugar mill. Mango, Lichi, Banana and other fruits are also grown in that area. As such I demand the Government that a sugar mill and a juice factory should be established in the Rosera Parliamentary constituency keeping in view the backwardness of that area.

[English]

(xvi) **Need for implementing the Mandal Commission Report at the earliest**

SHRI VAMANRAO MAHADIK (Bombay South Central): I wish to draw the attention of the Government towards the delay in implementing the Mandal Ayog Report which brings or tries to bring the backward community in the mainstream for their personal as well as country's development.

Mandal Ayog report was accepted by the Government in 1977 but it has not been implemented so far. After the delay for more than 13 years, all the backward communities are joining together to press for the implementation of the Mandal Ayog report. A resolution has been passed by all backward communities of the country in the recently held national convention in the Capital that agitations may be held for early implementation of Mandal Ayog report. Hence I request the Government to implement the Mandal Ayog report at the earliest to avoid agitation.

[Translation]

(xvii) **Need for providing more railway facilities from the stations under the Ratlam Railway Division**

SHRI SATYNARAIN JATIA (Ujjain): There is a need for change in the time schedule and expansion of railway lines in Ratlam railway sub division of Western Railway for the convenience of rail commuters in this region. Dispensing with the provision of reserved coach in Dehra Dun express between Nafada and Kota is causing lot of inconvenience to the railway passengers travelling by reserved accommodation. Passenger rail Service between Indore and Devas should be extended upto Ujjain. Similarly the demand of extending Ujjain-Nagada Passenger train upto Ratlam need be looked into. There is great resentment in the people over the non stoppage of Avantika Express at Khachrode.

To make the rail travel comfortable, the General Manager western Railway was handed over a memorandum after discussions when he visited Ujjain some time back. But no concrete steps have been taken so far.

The general problems relating to trains faced by the public can be sorted out by paying a little attention. But constant neglect of problems being faced by the people is causing intense dissatisfaction.

My submission to Railway Minister is that the problems at Mandal and Zonal levels should be sorted out quickly and suitable instructions in this regard should be issued to concerned officers. Discussions should be held with the representatives of the people at the appropriate level and problems should be sorted out at the earliest. It would be appropriate to take similar step at Railway Board and Ministry level also.

Therefore my request to the hon. Minister is that suitable orders may be issued immediately in public interest to attach re-

served coach in Dehra Dun Express between Nagada and Kota and extend Ujjain-Nagada train upto Ratlam, Indore-Devas passenger train upto Ujjain and provide a halt of Avantika Express at Khachrode.

(xviii) **Need to take over the Samrat Bi-cycle Factory in Sultanpur (U.P.)**

SHRI MITRA SEN YADAV: Mr. Deputy Speaker, Sir, due to lock out in the SAMRAT BI-CYCLE FACTORY situated at Gauriganj in Amethi Parliamentary Constituency of Sultanpur district in Uttar Pradesh thousands of labourers have not only become unemployed but it has made their families difficult to survive.

There is a danger of leakage from unsafe tanks of L.P.G. gas installed in the factory, which may cause a serious accident.

We, therefore, demand that the Government should start the factory by taking over it and provide employment to the labourers. They should be paid their arrears of salary as well as the insurance money.

[English]

MR. DEPUTY SPEAKER: Only the approved text will form part of the record.

(xix) **Need for over all development of Mithila region of Bihar**

SHRIBHOGENDRAJHA (Madhubani): There is utter neglect of and discrimination against the Mithila region of North Bihar. This is the only area in the country where railway facilities have actually decreased twice duly inaugurated and budgeted conversion of Samastipur- Darbhanga line to B.G. and extending the same to Jai Nagar and Raxaul is being shelved. Some fate is meted out to Sakri-Nasanpur new railway line etc. Floods, drought and power crisis have become a permanent feature and no attempt is made to construct Multi-Purpose high dams over rivers Koshi, Kamla, Bag-

[Sh. Bhogendra Jha]

mari, Mahananda and Mashan alone can provide durable solution to most of the ills of North Bihar and Tarai region of Nepal besides providing adequate hydel power for several States.

Even the existing industries like the Ashoka Paper Mills, Thakur Paper Mills, fruit processing factories of Madhubani and Darbhanga and OCM are languishing and the old sugar mills of Raiyann, Lohar and Sakri are not being modernised. The completion of Western Koshi canal is being delayed again and again.

Even the generating capacity of Darbhanga Station of the All India Radio is not being increased despite repeated assurances in the name of lack of resources. Per capita power consumption is less than one fifty of that of Bihar which itself is less.

In the given circumstances the people of the are a feel utterly frustrated due to continued neglect and discrimination Peaceful movements of the people are brutally suppressed as happened on 12 June, 1988.

I do, hereby, urge the Union Government to seriously attempt amelioration of the above, among others, long standing grievances of the people before it is too late.

14.40 hrs.

SALARIES AND ALLOWANCES OF OFFICERS OF PARLIAMENT (AMENDMENT) BILL, 1990

[English]

MR. DEPUTY SPEAKER: Now, we will take the next item, the Bill relating to Salaries and Allowances of Officers of Parliament (Amendment) Bill. Shri P. Upendra The Minister of Information and Broadcasting and Minister of Parliamentary Affairs to move.

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): I beg to move.

"That the Bill further to amend the Salaries and Allowances of Officers of Parliament Act, 1953 be taken into consideration."

This Bill is complementary to the Salary, Allowances & Pension of Members of Parliament (Amendment) Bill, 1988. By virtue of the amendment made in 1988 in the Salary, Allowances and Pension of Members of Parliament, Act, 1954, the Officers of Parliament, other than the Chairman of Council of States, are entitled to the Salary, Daily Allowance and Constituency Allowances at the enhanced rate with effect from 1.4.1988, whereas the emoluments of the Chairman of Council of States remain unchanged.

To overcome this anomaly, it is proposed to consider and pass the Bill further to amend the Salaries and Allowances of Officers of Parliament Act, 1953 to provide that the Chairman of the Council of States shall be entitled to Daily Allowance at the same rate as applicable to the Speaker, Lok Sabha. It is also proposed to exempt the said Daily Allowance from income tax.

The above provision would involve a recurring expenditure from the Consolidated Fund of India to the tune of Rs. 54,000 per annum.

The Bill is very simple and non-controversial in nature. I hope that it would receive unanimous support of the House and may be passed without much discussion. With these words, I commend the Bill for consideration by the House.

MR. DEPUTY SPEAKER: Motion moved:

"That the Bill further to amend the Salaries and Allowances of officers of Parliament Act, 1953, be taken into consideration."

MR. DEPUTY SPEAKER : Shri Harish Rawat.

SHRIMATI BASAVA RAJESWARI: Sir, what happened to the Bill which was under consideration yesterday, regarding the National Commission on Women?

MR. DEPUTY SPEAKER: That comes after this. The agenda is circulated to you. You have it after this Bill. You read the agenda, it is there.

SHRIMATI BASAVA RAJESWARI: Are you going to take up that Bill?

MR. DEPUTY SPEAKER: Of course. If the time is there, we are going to take it up.

SHRIMATI BASAVA RAJESWARI: I hope it is going to be taken up.

[Translation]

SHRI HARISH RAWAT (Almora): Mr. Deputy Speaker, Sir, alongwith my party I support this Bill.

After seeing this Bill I now believe that hon. Shri Upendra ji can also bring such a considerate Bill. It is just a formality and it is a good thing that effort is being made to remove the earlier short-comings in this regard. I would like to say that the Vice-President should not get allowances equal to that of the Speaker of the Lok Sabha but we should specially consider about the allowances and emoluments of the officers and staff of the Parliament. In this regard a Committee was constituted which submitted its report in detail, Government has agreed to accept only certain suggestion while rests have been accepted by the Government. I want to say that the officers and Staff of the Parliament have to dispose their work with great speed in limited time. Any praise and appreciation is less for their skillful and efficient handling of work within limited time. I think that we can not fulfill our responsibility as Members of Parliament if they do not show their alertness and reasoning. A lot of Legislative business through which the

Government undertakes various Public Welfare programmes can not be performed without their active co-operation. I wish that the suggestions made by the different members of the aforesaid committee should be considered and those should not be overlooked under the excuse of financial constraints. Necessary action should be taken to implement the same. Mr. Deputy Speaker, Sir, I through you.

MR. DEPUTY SPEAKER: This Bill is relating to the Chairman of the Rajya Sabha.

[English]

SHRI HARISH RAWAT: Yes, Sir, but anyway it is connected with the Salaries and Allowances of the Officers of Parliament.

MR. DEPUTY SPEAKER: It is not about other Officers of the House. Don't come to the other Officers. You just consider the position of the Chairman of the Rajya Sabha. We are considering only that and you are referring to something else. It should not be like that.

SHRI HARISH RAWAT: Sir, I am referring to the original Act only.

MR. DEPUTY SPEAKER: Is it not necessary for the Members to be relevant to the issue?

SHRI HARISH RAWAT: The original Act is 'Salaries and Allowances of Officers of Parliament'.

MR. DEPUTY SPEAKER: It does not relate to all officers. It is only relating to the Chairman of the Rajya Sabha. The body of the Bill does not touch upon the other officers.

SHRI HARISH RAWAT: I fully agree with you, Sir, that the Bill is not directly related to other Officers.

MR. DEPUTY SPEAKER: This is a Bill on which you can say that this is a good Bill and you support it.

SHRI HARISH RAWAT: All right, Sir. If you want to save the time, I can say this in so many words. I will go on saying for twenty minutes.

MR. DEPUTY SPEAKER: You should not be appearing to be speaking about something which is not before the House.

SHRI HARISH RAWAT: It is well-connected with the salaries and allowances... (*Interruptions*)

MR. DEPUTY SPEAKER: Please read the Statement of the Objects and Reasons of the Bill as also the body of the Bill. You will know that it relates only to the Chairman of the Rajya Sabha.

[*Translation*]

SHRI HARISH RAWAT: I am talking about both the Amending Bill and the Original Bill.

[*English*]

MR. DEPUTY-SPEAKER: You are talking of the Title of the Bill. You are not talking of the body of the Bill.

SHRI HARISH RAWAT: Sir, I will come to that point. I understand that. Thank you very much for giving me this information.

[*Translation*]

There is no dispute about it that Chairman of the Rajya Sabha should get Daily Allowance equal to that of the Speaker of the Lok Sabha. It is a good step and I have welcomed it in the very beginning. I was just requesting the Government to provide good facilities to all concerned in this context. The cases of not only the Chairman and Vice Chairman should be considered but the cases of all those who help them should also be considered. I would like to request the Government to consider about the Members of Parliament also, because they do not get adequate amount and there always has been improper curtailment in their allowances in

the name of economy. We should get atleast respectable amount which may facilitate our work.

With these words I support this Bill again and conclude.

[*English*]

SHRI SUSANTA CHAKRAVORTY (Howrah): Sir, the Salary and Allowances of the Officers of Parliament (Amendment) Bill, 1990 is a move to plug the loopholes and remove the anomalies in the Amendment made in 1988 in the Salary and Allowances of Officers and Pension to Members of Parliament Act, 1954. In the 1988 Amendment, the emoluments of the Chairman of the Council of States remained unchanged while those of others were enhanced. Now, the National Front Government has come forward to remove the anomaly. This is a welcome step. I support the Bill and I would like to suggest, in this connection, that there are certain other anomalies in other fields which the Government should look into and remove them. I would also expect of the Government to come out with a new Bill proposing enhancement of allowances of the Officers of Parliament, as pointed out by the hon. Member, Shri Harish Rawat. This also requires revision. I support the Amendment to the Act.

[*Translation*]

SHRI JAG PAL SINGH (Hardwar): Mr. Deputy Speaker, Sir, I support the salary and Allowances of the Officers of Parliament (Amendment) Bill and I congratulate Shri P. Upendra for that. This step of removing the anomalies between the allowances of the Speaker of the Lok Sabha and the Chairman of the Rajya Sabha is really praise worthy.

Mr. Deputy Speaker, Sir, I shall conclude my speech by saying one thing only. A point regarding discrimination in the matter of pension and salary of former Members of Parliament was put forth before the former Minister of Parliamentary Affairs, Shri H.K.L. Bhagat and it has now again been put forth

before Shri P. Upendra, the Minister of Parliamentary Affairs. I demand that the hon. Minister should bring another amendment Bill in the next session so that the former Member of Parliament may get housing, rail travel and other facilities. The report of the committee set up in this regard should be implemented. The pension of the former Members of Parliament should be enhanced from Rs. five hundreds to Rs. 1250 as it has been recommended by the committee.

I demand that travelling facility should be provided to all the former Members of Parliament including the Members of Constituent Assembly on the same time as are provided to the freedom fighters. I request you to give these facilities to them by bringing an amendment Bill.

You have removed the anomalies between salary and Allowances of the Speaker of the Lok Sabha and the chairman of the Rajya Sabha. This is a commendable step. I support it.

SHRI ISHWAR CHAUDHARY (Gaya): This Bill brought by hon. Shri Upendra has provided us an opportunity to do a good thing after a long time. It is good that an effort has been made to remove the anomalies between the allowances of the Speaker of Lok Sabha and the Chairman of Rajya Sabha. If there is any other anomaly like this regarding the other related officers that should also be removed.

Hon. Members have asked for the facilities to the former Members of Parliament. The recommendations of the committee in this regard should be implemented.

I am happy and welcome your effort of bringing the gap through this Bill. I support it.

[English]

SHRI P.R. KUMARAMANGALAM (Salem): Mr. Deputy-Speaker, Sir, I do not wish to waste the time of the House, but I must congratulate the hon. Minister for having really socialism in the real sense of the term

when it comes to salaries and allowances of the Chairman of the Rajya Sabha because it is most unfortunate that somehow while every one else had managed in 1988 to enhance their rates, when it came to the Chairman, it got slipped, but it is an anomaly which is being corrected and we must welcome it. Not only that. The fact that the Chairman also works every day in the House and on his allowance on a daily basis we will extremely welcome the Amendment that has been brought in. But I think it would not be wrong on my part to mention that a lot of water has flown under the bridge since 1988 and that is one of the reasons why many other Members have mentioned that there are demands coming from existing M.Ps. and ex-M.Ps.—I am not referring to the demands, but the demands are there. I am reasonably certain that the Parliamentary Affairs Minister, who is normally very sympathetic to us would consider it and bring it in the next Session.

SHRI P. UPENDRA: Always.

SHRI P.R. KUMARAMANGALAM: Always—this is a very firm assurance. He would bring it in the next Session and ensure that we do not move around the begging bowl and also the PAC Chairman who is walking in very easily at the moment would, I am sure, do his best to influence the hon. Minister for Parliamentary Affairs in this regard. The Committee as I understand has already recommended and I shall be grateful if you take into consideration the point that he and I come from the Southern tip of India and we have a major problem of going to our constituencies appropriately and frequently because the number of air services that are available are very limited of course once he becomes a Minister, I think that limitation has gone, but he should understand that we are still where we were, where we always were. *(Interruptions)* You do not want to be; much better to have the air fare extension.

Mr. Deputy-Speaker, Sir, I would also like to congratulate the Government on their decision in this and say that we all support the Bill and the intention behind the Bill and we hope he will continue to support all the Members of Parliament.

SHRI P. UPENDRA: Mr. Deputy-Speaker, Sir, I am grateful to the hon. Members for their support to this Bill. As I mentioned earlier, there is an anomaly in regard to the pay and allowances of the Chairman of the Council of States, whereas the Speaker of Lok Sabha is covered by the Act and the Chairman was left out. As a result, there is a wide gap between the take-home pay of the Speaker and the Chairman of the Council of States now. The House will be surprised to know that the take-home pay of the Chairman of the Council of States is the lowest among all the Constitutional dignitaries. It is the lower even than the salary of the Deputy Chairman of Rajya Sabha, it is lower than the take-home pay of the Governor of a State. Of course, it is lower than the salary of the Speaker, the Ministers and other functionaries. This anomaly has to be removed. That is why this Bill has been brought.

SHRI P.R. KUMARAMANGALAM: Do you get more pay than the Chairman of Rajya Sabha?

SHRI P. UPENDRA: Yes; at the moment I am getting more.

Sir, some Members have made some other points which are not directly related to this Bill, as you have correctly ruled. But, it is my duty to react to certain suggestions made by the Members. They mentioned about other Officers of Parliament and Staff. In this Salaries and Allowances of Officers of Parliament Act, 1953, the definition of Officer of Parliament means only the Chairman and Deputy Chairman of the Council of States and the Speaker and the Deputy Speaker of the House of the people. So, only four persons are covered by that Act. The officials and employees of Lok Sabha and Rajya Sabha Secretariats are covered by different rules of Parliament Secretariat and they are not covered under this Act.

Sir, as regards Members of Parliament, some suggestions have been made. I myself had initiated a move to give some more facilities to the Members of Parliament and

also to the ex-Members of Parliament. These suggestions have been considered by the Joint Committee on Salaries and Allowances of Members of Parliament on 30th April and 15th May. These recommendations have been forwarded to the concerned Ministries for their approval and I hope, by the time we meet for the next Session, I will get the opinion of the Ministries concerned also. These include the pension for ex-MPs. At the moment, the pension is only Rs. 500 per month. In these difficult days, Rs. 500 per month is nothing. Therefore, the committee has proposed substantial increase in the pension of the ex-Members of Parliament and also regarding their travel and medical facilities. In regard to the existing Members of Parliament also, some suggestions have been approved by the Joint Committee. In regard to the number of free telephone calls, travel by air, travel facilities for spouse and some secretarial allowances and also some other suggestions which have been made, I do not want to spell out all those details right now until the Ministries concerned approve and the Cabinet approves it. But, we are moving in the direction and I am aware of the sentiments of the Members also.

SHRI SONTOSH MOHAN DEV (Tripura West): How about those Members of Parliament from Assam who could not complete the full term of five years for not fault of theirs?

SHRI P. UPENDRA: That has been taken care of. One of the recommendations of the committee is that the term need not be completed for full five years. On annual basis, it has been calculated so that the pension can be calculated on year basis. With these clarifications, I request the Members to pass the Bill.

MR. DEPUTY SPEAKER: The question is:

"That the Bill further to amend the Salaries and Allowances of Officers of Parliament Act, 1953, be taken into consideration."

The motion was adopted

MR. DEPUTY SPEAKER: The question is:

"The Clauses 2 and 3 stand part of the Bill."

The motion was adopted

Clauses 2 and 3 were added to the Bill

MR. DEPUTY-SPEAKER: The question is:

"That clause 1, the Enacting Formula and the long Title stand part of the Bill."

The motion was adopted

Clause 1, the Enacting Formula and the LONG Title were added to the Bill

SHRI P. UPENDRA: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted

15.05 hrs.

PRESIDENT'S EMOLUMENTS AND PENSION (AMENDMENT) BILL

[English]

MR. DEPUTY-SPEAKER: Now we take up the Next Bill for consideration, namely President's Emoluments and Pension (Amendment) Bill.

Shri Subodh Kant Sahay.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): I beg to move:

"That the Bill further to amend the President's Emoluments and Pension Act, 1951, be taken into consideration."

I will speak at the end.

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill further to amend the Present's Emoluments and Pension Act, 1951, be taken into consideration."

Shri Kalpnadh Rai.

[Translation]

SHRI KALP NATH RAI (Ghosi): Mr. Deputy Speaker, Sir, I support the present Bill. I would like to inform Shri P. Upendraji that he has brought a Bill regarding the enhancement of pension from Rs. 2500 to Rs. 10,000 per month for the President. But M.L.As of many state Assemblies get a pension of Rs. 1250 per month whereas M.P.s get only Rs. 500 per month as their Pension. Similarly, the Members of Lok Sabha and Rajya Sabha get equal constituency Allowance whereas a Member of Lok Sabha represents 9 to 11 lakhs voters. It is not possible for any member, whether he belongs to the ruling party or to the opposition parties, to visit this entire constituency due to lack of facilities. The Members get neither Steno nor Typist whereas thousands of letters come to them and they have to reply themselves to all those letters. (*Interruptions*)

Mr. Deputy Speaker, although all these things should not be raised in the House, yet I say that there is no use in living in fools paradise without adequate facilities. I request the Members of all the parties to consider it seriously. Constituency Allowance is much less and the salary of M.P.s is the

[Sh. Kalp Nath Rai]

lowest in India as compared to other countries of the world. It is not a good thing.

The Minister of Parliamentary Affairs is a member of Rajya Sabha. So he might not be facing such difficulties as we, the Members of Lok Sabha are facing. It is very deplorable that the salary and Allowance of the Members of Lok Sabha is less even than that of the Members of Legislative Assemblies of some States. A Member of Lok Sabha represents 9 to 10 lakhs Voters. (*Interruptions*)

I always say reasonable things. Mr. Deputy Speaker, Sir, I know that we are the citizens of a poor country yet for going amidst 11 lakhs people or village to village.... (*Interruptions*)

Generally Parliament is in session for six months and committee sit for two months. In the rest four months we have to go amidst 11 lakhs Voters of our constituencies. I request you to decide, you tell us please....

MR. DEPUTY SPEAKER: Hon. Member, all these things are not related to it.

SHRI KALP NATH RAI: You tell us please, how a Member can go amidst his voters? Mr. Deputy Speaker, Sir, the public expect from their elected representative to solve their problems and we should be present amidst them. I therefore, request Government to consider reasonably about the salary, Pension and constituency Allowances of the Members of Lok Sabha.

Mr. Deputy Speaker, Sir, I support the Bill related to the Pension and salary of the President.

SHRI DASAI CHOWDHARY (Rosera): Mr. Deputy Speaker, Sir, the point made by Shri Kalp Nath Rai is most appropriate. I would like to make two submissions to the Government in this regard. Firstly, at present, an M.P. is entitled to a maximum amount of Rs. 30,000 per annum for reimbursement

of expenditure on telephone calls, both local and S.T.D. It is obvious that a large number of people of their respective constituencies visit the M.P.s. They also make local as well as S.T.D. calls. The Committee had made a recommendation that this limit should be increased to Rs. 60,000. The Government should accept this recommendation.

Secondly, I would like to submit that an M.P. is entitled to 17 air-tickets in a year. When I go to Bombay, my wife is left behind in Delhi..... (*Interruptions*) I want that spouse and other members of the family should be allowed to avail of this facility. I would like to suggest that the hon. Minister should make an announcement accepting both of my suggestions today itself.

[English]

SHRI AJOY MUKHOPADHYAY (Krishnagar): Mr. Deputy Speaker, Sir, I rise to support the President's Emoluments and Pension (Amendment) Bill, 1990. While welcoming the provisions of the Bill, I would like to observe one or two things.

It is a welcome step. Here the increase of Rs. 5,000/- p.m. has been proposed in respect of salary and so far as pension is concerned, Rs. 7,500/- p.m. is going to be increased per month. And other benefits also have been proposed to be increased. This is a welcome step.

The proposal itself indicates how the price index is going up. It is a clear indication. It is rising in an alarming proportion. While supporting the Bill I should also request the Government to see that the trend of price rise is contained through various appropriate measures. Merely pious wishes will not decrease the price trend. Some positive steps should be taken; some appropriate steps should be taken immediately so that the prices come down and more pressure on the Exchequer does not take place.

Another point I would like to observe is that the salaries of the Government employees-Central employees, State employees

and employees of public undertakings-were already increased from 1.1.1986. The salaries and emoluments of the President were raised in December, 1985. So, while increasing the salaries, emoluments and other benefits of the President, Government should think seriously that it is high time to increase the salaries of the Government employees also. Government employees have already demanded for increase in their salaries and other benefits. Different organisations have come out in support of that. This is a positive step which the Government is taking towards that. This is a new logic. Now Government cannot deny the demand of increasing in the salaries of Government employees any further. So, I want to request the Government to consider these points also. With these few words, I once again support this Bill.

SHRISONTOSH MOHAN DEV (Tripura West): Sir, I heartily congratulate the Government for bringing this Bill. The President of the country is the highest dignitary and he deserves all facilities from the State so that he can have a very comfortable living. Not only that. The President, by virtue of his post, has to look after the foreign dignitaries as well as various other national leaders at the national level. I welcome this and from our party, we fully support this move of the Government.

In this connection, I would like to draw the attention of the Minister of State for Home as well as of Upendraji that of late certain news had come in the newspapers about certain difficulties of certain ex-Presidents. I do not want to mention the names here. While you implement this Bill, please take into consideration this aspect also because after all those who have served as Presidents, they are the most honoured people and we all respect them and that is why, we have made them President of the country. So, those ex-Presidents who are still alive, it is not only the question of money but also other facilities for their accommodation, security and the staff pattern, should be looked into properly. And when they go round the country, the highest honour should also

be given from the Government. I had the opportunity of travelling once with Giani Zail Singh and I was happy to see that the State Government welcomed him in a befitting manner and this should be continued. I do not want to equate it with the salaries of the Government servants or others because this is another issue. I fully support the Government on this issue.

[Translation]

SHRI YAMUNA PRASAD SHASTRI (Rewa): Mr. Deputy Speaker, Sir, I would like to make some points which may not be in conformity with the others views. I am of the view that any increase in the emoluments and the pension of the President is not proper. We live in Mahatma Gandhi country and always talk of following his ideologies. Mahatma Gandhi had said that the President of the country should live in a Jhuggi on the bank of Yamuna just like the smallest of the small people live. His income should be as much as the income of the poorest of the poor people in the country. He had also said that emoluments of the highest officer in the country should be as much as the income of the people living in the lowest rung of the society. He had said that emoluments of a Safaiwala and that of the President should be equal. But I am pained to note that while on the one hand, crores of people in the country live below the poverty line and we are least concerned for them, on the other we are talking of increasing the emoluments and the pension of the President. Sir, today, do the agriculture labourers in the country get a signal penny as pension? I know that there are about 8 crore agriculture labourers in the country who after crossing 60 years of age have to lead a very miserable life because they are unable to put hard labour to earn their livelihood. Nor is the income of their children sufficient enough to sustain them. Sir, so far there is no provision to give pension to agriculture labourers in the country while the President is to receive a monthly pension of Rs. 10,000. Is it justified? Sir, does it suit to this country? Can we afford it? In this country, the per capita income is Rs. 3 or Rs. 4. At some places the per capita

[Sh. Yamuna Prasad Shastri]

income is even Rs. 1.20. Sir, The per capita annual income is Rs. 182 in the area I come from. In Japan, the per capita income is 22,000 dollars whereas in our country it is only 200 dollars. Sir, could the country which is so poor, afford to give Rs. 1.20 lakhs per annum i.e. Rs. 10,000 per month as pension to its President? Sir, I feel that it does not behove us.

Mr. Deputy Speaker, Sir, it is all right that the Bill has been brought forward by our Government and I would not like to oppose the Bill, but the whole country is looking to us. We are here as the representatives of the whole country. Then we must think as to how such a high amount of pension can be granted to the President of the country. Here, the hon. Members have also made a plea to increase the pension of some other categories. It has also been suggested that pension of the Members of Parliament as well as the Government employees should also be increased. In this connection, I would like to say that the poorest of the poor in the society should be lifted above. Mahatma Gandhi termed it as "Antyoday" i.e. lifting above of the most downtrodden in the society. Why do not we people think about that? Once Vinoba Bhave came to the Samadhi of Mahatma Gandhi and expressed the following views. We people came to the Samadhi of the Mahatma and offer floral tributes. With this we feel that we offered real tributes to the Father of the Nation. But our tribute cannot be true as long as we do not sacrifice our lives for the Harijans, for the Daridra Narayans, for whom Gandhiji begged at others door steps. But people think that by offering flowers at the Samadhi of Bapu, they have discharged their duties. It is not proper. I feel that maximum attention should be paid to these poor people in the country and the pension of one individual should not be so high.

Sir, respect does not increase with the increase in money. It is not the tradition of our country that more money would be get more respect. In this country, character brings

respect and status. Here status and respect do not increase on the strength of money. Had it been so, the Tatas and the Birlas who earn in billions would have been most respected persons. As such, this point should be taken into consideration. Otherwise, it is evident that the proposal will be materialised, as it is our Government's Bill, I would not like to oppose it. But I felt it appropriate to present my views before you.

SHRI ISHWAR CHOWDHARY (Gaya):

Mr. Deputy Speaker, Sir, this Government Bill is a most appropriate one. The House appreciates Shri Yamuna Prasad Shastri's feelings. I would also like to submit that his suggestions should be implemented. But under the present trying circumstances, it becomes the duty of the Government to ensure that the President and the Vice-President, whether in the case of the present incumbents or the retired ones, should be given an honourable status in the country. Bringing forward such a Bill in the present context is most appropriate and I welcome this Bill. I would like to submit that other matters which have not been covered by this Bill also bear significance. You as well as our hon. Minister of Parliamentary Affairs understand this point. These point should also be dealt with separately in the next session. With these words I conclude.

SHRI SUBODH KANT SAHAY: Mr.

Deputy Speaker, Sir, hon. Shri Kalp Nath Rai, Shri Dasai Chowdhary, Shri Shastri and several of the other hon. Members of Parliament have raised some questions. Shastriji raised the issue of the poorest of the poor in the House. I understand that Shastriji spent all his life in this work. But it is the question of the economic condition of the highest custodian of our constitution and the emoluments he gets is not more than that of a Cabinet Minister.

[English]

MR. DEPUTY SPEAKER: Keeping in view the dignity of the office.

SHRI SUBODH KANT SAHAY: We want.

to maintain the dignity. Today, the President is getting less than what a Union Minister gets. Not only that, we will also have to see that the retired Presidents and the Vice-Presidents also maintain a status of their own, but we do not keep the account of the sufferings some of them experience. As you are aware, one of such retired dignitaries was allotted a house in Karnataka and the owner of the house got it vacated by going to the court. This is a question which is connected with the dignity of the office and with this view in mind we have decided to increase the emoluments. If emoluments are increased by Rs. 5,000 Rs. 3,000 is will be deducted as income tax. Facilities being given to retired Presidents, do not include any conveyance facility. Neither are they being given a house to live in and a telephone connection. The staff they used to have earlier are not retained with them. Earlier, they used to get Rs. 12,000 only. When the prices go up, one and all suffer from it. We retained the amount of Rs. 12,000 without any change. Only thing that we have given to a retired President is the facilities a Union Minister gets while the latter is in office. As such, in view of the dignity of the office and that of the nation, it is necessary that the emoluments of the sitting President should be Rs. 20,000 per month and the pension of a retired President should be 1.20 lakhs per annum. I would, therefore, like to request all of you to pass the Bill.

[English]

MR. DEPUTY SPEAKER: The question is:

"That the Bill further to amend the President's Emoluments and Pension Act, 1951, be taken into consideration."

The motion was adopted

MR. DEPUTY SPEAKER: The House will now take up clause by clause consideration of the Bill. The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted

Clauses 2 and 3 were added to the Bill

MR. DEPUTY SPEAKER: The question is:

"That clauses 1, the Enacting formula and long Title stand part of the Bill."

The motion was adopted

Clause 1, the Enacting Formula and the Long Title were added to the Bill

SHRI SUBODH KANT SAHAY: I beg to move:

"That the Bill be passed."

MR. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted

15.30 hrs.

NATIONAL COMMISSION FOR WOMEN BILL—CONTD.

[English]

MR. DEPUTY SPEAKER: Now the House will take up further consideration of the National Commission for Women Bill. Mr. Harish Rawat may continue his speech.

SHRIMATI MALINI BHATTACHARYA (Jadavpur): Will you please allow me for a moment Sir?

MR. DEPUTY SPEAKER: No, Mr. Harish Rawat was on his legs.

SHRIMATI MALINI BHATTACHARYA: Kindly allow me for a moment Sir. Sir, this is a very important Bill. We are thankful to this Government that in fulfilment of their prom-

[**Shrimati Malini Bhattacharya**]

ise they have brought this Bill in this Session of Parliament. Since this Bill is an important one and was brought here in response to the demands of women movement and different women organisations, I would appeal to you Sir, that at this stage, we may postpone the discussion on the Bill to the next session so that the Bill may be further discussed outside the Parliament also. This is my view Sir.

(*Interruptions*)

SHRIMATI BASAVA RAJESWARI: Why should it be postponed? And we have already started the discussion.

MR. DEPUTY SPEAKER: You consult your party.

SHRIMATI BASAVA RAJESWARI (Bellary): The discussion had already started and Mr. Harish Rawat was on his legs the other day. What is the objection in continuing with the discussion? Do you mean to say that the Bill is incomplete? If so, then why did you bring it? Yesterday, there was an assurance from hon. Members of that side only. We were not interested in discussing this Bill. Why should we postpone the discussion?

[*Translation*]

SHRI HARISH RAWAT (Almora): Mr. Deputy Speaker, Sir, the things mentioned by Madam just now are full of facts. But this Bill has been brought by the Government more for the purpose of welfare of its own and for propaganda than for the purpose of welfare of women. There is nothing in it and nowhere it has been mentioned in the Bill that it is aimed at providing rights to women.

[*English*]

This is just an eye-wash.

[*Translation*]

Despite this, we agree to the views of the hon. lady Minister that various women

organisations in the country will get an opportunity to express their views on the issue and new ideas will emerge therefrom. On behalf of my party, I support the suggestion given by the hon. Lady Minister.

[*English*]

The discussion may be postponed.

SHRIMATI MALINI BHATTACHARYA: I do not think this is an eye-wash. (*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum): Sir, let me make a report on the delegation of women, our Members of Parliament who are very honourable Members. In fact, they approached the Speaker and in the BAC meeting, they unanimously suggested that for fuller consideration, the discussion should be shifted to the next Session. And I think the rest of the hon. Members agree to this view. I think this is the unanimous opinion of the House.

SEVERAL HON. MEMBERS: Yes.

MR. DEPUTY SPEAKER: What is the view of the Minister in this regard?

[*Translation*]

THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF WELFARE (SHRIMATI USHA SINHA): Mr. Deputy Speaker, Sir, in deference to the feelings of the hon. Members, I think it proper to postpone the discussion. With reference to submission made by Shri Harish Rawat, I would like to tell him that we have been very much keen to bring this Bill as early as possible. It is regretted that this Bill would not be taken up despite having listed in the Agenda Paper for the last three days. I would like to inform the hon. Members that a meeting was held on 5.2.90 and representatives of all the organisations attended it. We have been waiting for their suggestions till the day the Bill was introduced in the House. But no suggestion was received by us. The

suggestions received by us from other sources, have, however, been included in the Bill. This Bill can be postponed, but I would like to request that this important Bill should be taken up first in the next session.

[English]

SHRI PIYARE LAL HANDOO (Anantnag): I agree with the suggestion made by our sister colleague. This Bill is a very important Bill and requires a lot of changes for the protection and safeguard of the rights of women. The aims and objectives say that it is a surveillance body created. I do not like that word to be used at all.

It is given so in the aims and objectives, I humbly request the hon. Minister to postpone the consideration and ask the Members to make their submissions and amendments, if necessary, to make it effective and do something for the welfare of women folk which the country requires.

KUMARI MAYAWATI (Bijnor): Mr. Deputy Speaker, Sir, the discussion on the Bill regarding protection of rights of women brought in the House yesterday could not be completed yesterday. It was again to be taken up for discussion today. But, I felt it in the morning itself that if the Bill, was passed in a hurry, women would not be benefited from it as the Members particularly, the lady Members who understand the problems of women will not get adequate time to express their views. So, this Bill should be postponed for the next session so that the lady Members could be provided adequate time to express their views and offer their suggestions to the Government so that the Bill could be passed taking into account those suggestions. This Bill should be postponed for the next session.

KUMARI UMA BHARATI (Khajuraho): Mr. Deputy Speaker, Sir, I also agree with Mayawati that all the Members would like to express their views on this Bill and it is not possible to provide opportunity to all the Members who want to express their views on the Bill in such a short time, so I would

request that this discussion be postponed for the next session. I have only this much to say.

SHRIMATI SUBHASHINI ALI (Kanpur):

Mr. Deputy Speaker, Sir, it is good that all the lady Members irrespective of their affiliations and ideologies are unanimous on it and it proves that we are unanimous on the issue of development of women. You are aware that this demand of setting up a National Commission for women has been an important long standing demand for which they have been agitating. It was the demand of the representatives of different women organisations, which do not have adequate representation in the House that they be given full opportunity to discuss this Bill and express their views, before this Bill is passed by the House. We should accept this suggestion and opportunity should be given not only to the Members of Parliament, but to all the women organisations also. The Bill should be passed after a full length discussion on it in the next session.

[English]

DR. THAMBI DURAI (Karur): Mr. Deputy-Speaker, Sir, I also join our colleagues for the postponement of further consideration of this Bill to the next session because we are now at the fag end of the session and there are only two and a half hours more. This Bill is very important. Many Members want to participate in the discussion. Also, there are certain other discussions under Rule 193 etc. which are all half-way through. Those are very important. I also join the Members that this item can be postponed to the next session.

[Translation]

SHRIMATI SUMITRA MAHAJAN (Indore): Mr. Deputy Speaker, Sir, I do agree with Shrimati Subhashini Ali to adjourn the discussion on the Bill to the next session as this issue of setting up a National Commission for women is an important issue. Women are founding force of the nation, so it is not possible to hold a discussion in a short time

[Shrimati Sumitra Mahajan]

on the issue. It is necessary to held a full length discussion on it and invite suggestions of all the women organisation of all India level so that the Bill could be amended in view of their recommendations. So, the discussion on this Bill should be adjourned to the next session.

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dumdu): It has surprised me that all the lady Members have unaniously agreed to the postponement of this Bill.

PROF. P.J. KURIEN (Mavelikara): When all the sections of the House want postponement of this Bill, we also do not object.

MR. DEPUTY-SPEAKER: I think, all the Members in the House agree that the consideration of this Bill should be adjourned to the next session; specially the lady Members of the House agree that this should be adjourned to the next session. With the agreement of all the Members and parties, consideration of this Bill is adjourned to a later date.

15.40 hrs.

COMMISSION OF INQUIRY (AMENDMENT) BILL

Amendments made by Rajya Sabha

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): I beg to move that the following amendment made by Rajya Sabha in the Bill further to amend the Commissions of Inquiry Act, 1952, be taken into consideration:—

Clause 2

For clause 2, substitute—

"2. In section 3 of the Commissions of Inquiry Act, 1952,—

- (a) in sub-sections (1) and (4), for the words "the House of the people or, as the case may be, the Legislative Assembly of the State", wherever they occur, the words "each House of Parliament or, as the case may be, the Legislature of the State" shall be substituted; Amendment of Section 3 of Act 60 of 1952.
- (b) sub-sections (5) and (6) shall be omitted".

[Translation]

Mr. Deputy Speaker, Sir, this Bill was passed on the 29th of March by the Lok Sabha and it was returned by the Rajya Sabha on the 10th April with amendments and now it has again come to this House with amendment. The amendment seeks to make it obligatory on the part of the Government to place the findings of the enquiry before both House of the Parliament as the people have a right to know. I think the Rajya Sabha and the Lok Sabha both are equally important. I would like to request that this Bill, as amended, by the Rajya Sabha should be passed so as to make the findings of the enquiry commission to lay on the Tables of the Rajya Sabha and the Council of States, as the case may be, obligatory. This is my request to the hon. Members.

[English]

MR. DEPUTY SPEAKER: Motion moved:

"That the following amendment made by Rajya Sabha in the Bill further to amend the Commission of Inquiry Act,

1952, be taken into consideration:—

Clause-2

For clause-2, Substitute:-

"In section 3 of the Commission of Inquiry Act, 1952.

Amendment of Section 3 of Act, 60 of 1952

- (a) in sub-section (1) and (4), for the words "the House of the people or as the case may be, the Legislative Assembly of the State, wherever they occur, the words" each House of Parliament or, as the case may be, the Legislative of the state" shall be substituted;
- (b) Sub-sections (5) and (6) shall be omitted

PROF.K.V. THOMAS (Ernakulam): Sir, when this Bill was introduced in this House we pointed out that the Government should not look at everything through a yellow glass. When this amendment was brought, Government was aiming at some political backgrounds. Sir, we should not forget one important point. It is a time when communal and other such problems are facing the country. When all these problems are facing the country, either the Government at Centre or the State Government has to institute some or other inquiry. Still the Government feel that all the inquiries should be revealed. Here I would like to point out one incident. Shri C. Keshav was a well known administrator in Kerala. When he was the Chief Minister, there was a fire accident in Sabarimalai. An inquiry was made into this fire accident and the report was sent to the Government. What was the reaction of the Chief Minister? He said that the report of the inquiry will not be revealed. He said that whatsoever may happen, even if hundred temples are burnt, I am not going to say it. This was the attitude of the Chief Minister at that time.

So, if the Government is serious about

it and feels that communal harmony is there, it should rethink about it. Government should not take these things in a light manner. We know very well what is in their mind. So, whatever amendments the Upper House has brought into the Bill, the Government should consider them. Government should not take a strong step in this regard because we are going through a very difficult period. We are facing a lot of problems like the communal disturbances and other such problems. So, when the communal problems are there, either the Central Government or the State Government is forced to make inquiry and if the report of these inquiries are to be released then there will be more problem. So, my request to the Government is that, do not take stubborn action on this, Please think about it and do not proceed with it.

DR. SUDHIR RAY(Burdwan): Sir, I rise to support the Bill, as amended by the Rajya Sabha. I would like to congratulate the Government for bringing forward such a Bill which would be passed unanimously. Because in a democracy, the people have the right to information. But unfortunately in India, the majority of the people are still illiterate. They cannot write. They cannot read also. Naturally, it is necessary to give the right of information to them. The previous Government not only passed some draconian laws but they had also tried to conceal the reports of the Inquiry Commissions which were appointed by the Parliament. Therefore, it would be better, if the Reports are placed before the Parliament so that the Government is compelled to take remedial action.

Sir, I congratulate the Government once again for bringing forward such a Bill and getting it passed.

SHRI A. CHARLES (Trivandrum): Sir, we support this Bill. When this Bill was first introduced in the Lok Sabha, some of us had strongly said that every Report should be published. I am happy that the Rajya Sabha had considered it in a more exhaustive manner and they had suggested this amendment. I congratulate the Government also for accepting it.

[Sh. A. Charles]

[English]

So, I fully support the amendment and I request that the Bill may be passed.

MR. DEPUTY SPEAKER: The Minister may now reply.

[Translation]

SHRI SUBODH KANT SAHAY: Mr. Deputy Speaker, Sir, agreeing to the views of hon. Members, we have already provided that no report or outcome of any enquiry would be debarred from making it public. Law to this effect has already been made in the last session. I, therefore, request all the hon. Members to pass this Bill as amended by the Rajya Sabha.

Amendment of section 3 of 60 of 1952

MR. DEPUTY SPEAKER: The question is:

"That the following amendment made by Rajya Sabha in the Bill further to amend the Commissions of Inquiry Act, 1952, be taken into consideration:—

Clause-2

That at page 1, for lines 5 and 6, the following be substituted, namely:—

"2. In section 3 of the Commissions of Inquiry Act, 1952,—

(a) in sub-sections(1) and (4), for the words "the House of the People or, as the case may be, the Legislative Assembly of the State", whatever they occur, the words "each House of Parliament or, as the case may be, the Legislature of the State" shall be substituted."

(b) sub-sections (5) and (6) shall be omitted."

That at page 1, for lines 5 and 6, the following be substituted, namely:—

The motion was adopted

MR. DEPUTY SPEAKER: The question is:

"2. In section 3 of the Commissions of Inquiry Act, 1952:—

Amendment of section 3 of Act 60 of 1952

(a) in sub-sections(1) and (4), for the words "the House of the People or, as the case may be, the Legislative Assembly of the State", whatever they occur, the words "each House of Parliament or, as the case may be, the Legislature of the State" shall be substituted:

(b) sub-sections (5) and (6) shall be omitted."

The motion was adopted

MR. DEPUTY SPEAKER: The Minister to move that the Amendment made by Rajya Sabha be agreed to.

SHRI SUBODH KANT SAHAY: I beg to move:

"That the amendment made by Rajya Sabha be agreed."

MR. DEPUTY SPEAKER: The question is:

"That the amendment made by Rajya Sabha in the Bill be agreed to."

The motion was adopted

MR. DEPUTY SPEAKER: The Minister may now move the motion for consideration of further amendment in the Bill.

I think there are no Members who want to speak.

SHRI SUBODH KANT SAHAY: I beg to move:

"That the following further amendment in the said Bill being amendment relevant to the subject matter of the amendment made by Rajya Sabha, be taken into consideration and adopted:—

Clause 3 (New)

After clause 2, *insert*—

Amendment of section 7 of Act 60 of 1952

"3. In section 7 of the Commissions of Inquiry Act, 1952, in sub-section(1), for the words " the House of Amendment of section 7 the People or, as the case may be, the Legislative of Act 60 of 1952 Assembly of the state", wherever they occur, the words "each House of Parliament or, as the case may be, the Legislature of the State" shall be substituted."

MR. DEPUTY SPEAKER: The question is:

"That the following further amendment in the said Bill, being amendment relevant to the subject matter of

the amendment made by Rajya Sabha, be taken into consideration and adopted:—

Clause 3 (New)

After clause 2, *insert*—

Amendment of section 7 of Act 60 of 1952

"3. In section 7 of the Commissions of Inquiry Act, 1952, in sub-section (1), for the words "the House of Amendment of section 7 the people or, as the case may be, the Legislative of Act 60 of 1952 Assembly of the State", wherever they occur, the words "each House of Parliament or, as the case may be the Legislature of the State" shall be substituted."

The motion was adopted

MR. DEPUTY SPEAKER: Now the Minister to move that the Bill, as further amended, be returned to Rajya Sabha.

SHRI SUBODH KANT SAHAY: I beg to move:

" That the Bill, as further amended, be returned to Rajya Sabha."

MR. DEPUTY SPEAKER: The question is:

" That the Bill, as further amended, be returned to Rajya Sabha."

The motion was adopted

15.50 hrs.

193 on Kashmir.

LEGISLATIVE COUNCILS BILL

[*English*]

MR. DEPUTY SPEAKER: We now take up Bills for consideration and passing: Legislative Councils Bill.

SHRI R. MUTHIAH (Periyakulam): This is an important Bill. I wish to make an appeal to the Government. This is an important Bill, coming at the fag-end of the Session. I request the Government not to rush through with this Bill. After the resolution was passed in the Tamil Nadu Assembly, the entire political situation has changed there. It was passed during last March. (*Interruptions*)

MR. DEPUTY SPEAKER: The other Members who are standing, may sit down.

SHRI R. MUTHIAH: We want a full discussion on it. There is a complete change in the political situation there. At the fag-end of the Session, we may not be able to have a full discussion on it now.

MR. DEPUTY SPEAKER: Do you want an adjournment of this?

SHRI R. MUTHIAH: The entire State is against this, as also the Government. So, we want to have a complete discussion on this. I request the Government to postpone the discussion and passing of this Bill.

SHRI SAIFUDDIN CHOUDHURY (Katwa): In the Business Advisory Committee meeting, certain things were said...

MR. DEPUTY SPEAKER: You do not have to mention them here.

SHRI SAIFUDDIN CHOUDHURY: I also believe that certain Bills which are there in the agenda paper are very important; and it would require much time for us to give them the fullest consideration. So, we can adjourn this Bill for the next Session; and maybe, we can now take up the discussion under rule

SHRI ERA ANBARASU (Madras Central): No comments, though I had originally thought of offering some comments.

DR. THAMBI DURAI (Karur): Our leaders had a meeting with the hon. Speaker. We came to an understanding. We wanted to take up items like discussion under rule 193 and others. So, what we have decided is this. This is a very important Bill.

In the Rajya Sabha, they took nearly 4 hours to discuss this Bill and pass it. It is 4 p.m. now. Within two hours, we cannot finish discussion on this.

There are other important items also, which we have to take up. Therefore, we want sufficient time to discuss this Bill, because when one popular Government comes, it abolishes the Council; when another Government comes, it wants to revive it. There are so many aspects. That is why I am requesting you: please postpone this Bill to the next Session.

SHRI K RAMAMURTHY (Krishnagiri): As my colleagues have pointed out here, in the Rajya Sabha they took the pain of discussing this Bill for four hours, and passed it. Unfortunately, here two States have been clubbed together. Previously, it was only one. Recently, Andhra Pradesh Assembly also has passed a resolution, to forward this request to the Government of India, for revival of the Council there.

This is a very important Bill. I also seek your permission to have it postponed to the next Session. We can have enough time to discuss this important Bill. I also appeal to the Minister concerned to concede my request.

PROF. P. J. KURIEN (Mavelikara): In the morning, the Government wanted our cooperation in passing some of these Bills. We have already cooperated with the Government. We have extended the maximum cooperation. But the fact remains that this

Government is not showing even the courtesy of minimum cooperation to us. What I mean to say is that we were demanding, time and again, that all papers on Bofors should be placed on the Table of the House.

It is on the pretext of the NAB report, that Sweden is not allowing them to publish all the papers. On the last day of the last session, the hon. Prime Minister himself had assured this House that he would place all the papers on the Table of the House including the PMO's file, which had been specially referred to.

MR. DEPUTY-SPEAKER: They have made a suggestion that the Minister should not move the Bill; it should be postponed to the next session. So, I have given them a chance to speak on this. Now, if you want to make any suggestion, you can do so, after the Minister has moved it.

(*Interruptions*)

PROF. P. J. KURIEN: I have to speak about the other three Bills.

MR. DEPUTY-SPEAKER: This has to be disposed of first. You can make that statement later on if you want, not now.

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRIDINESH GOSWAMI): I cannot accept the allegation... (*Interruptions*)

PROF. P. J. KURIEN: If he is responding, then I have to complete it.

MR. DEPUTY-SPEAKER: This was not moved for consideration.

The other members said that it should be postponed to the next session. So, I have allowed them to speak about it. Now, if you want to make a statement, you can do it after the Minister has moved that it should be considered. Please take your seat. (*Interruptions*)

MR. RAM NAIK (Bombay North): A ref-

erence had been made to the meeting of the BAC... (*Interruptions*)

MR. DEPUTY-SPEAKER: You don't do that. You take it from the members who have said that.

SHRI RAM NAIK: That is why I wanted to confirm it.

MR. DEPUTY-SPEAKER: A point was made whether it should be postponed or not. Do you agree with it?

SHRI DINESH GOSWAMI: I must respond to what Prof. Kurien has said. I do not accept his statement that we have not cooperated with the Opposition. If cooperation means that we are only permitted to pass those Bills which they want us to pass, such type of cooperation is not possible from us. We would like to pass those Bills which we want to pass. A suggestion has been made that the consideration of this Bill should be postponed to the next session. We are keen that this Bill should be passed for the very simple reason that by doing so we are responding to the two recommendations made by the two Legislative Assemblies for the creation of Legislative Councils.

We believe in developing healthy relationship.

One request has come from a Legislative Assembly, where the Opposition has a majority today.

In the Rajya Sabha, this Bill had been passed without any dissent. All the parties had supported the Bill. In fact, pressure upon me was that I should see that this Bill was passed. I had to cut short my speech to see that the Bill was passed and come to this House. So far as this Government is concerned, we are keen to pass this Bill; our position is that we are very keen to pass this Bill. But I leave the decision to you.

DR. THAMBI DURAI (Karur): That is why we requested you to postpone it. Because when the other Bills are postponed

that is the understanding we have given there.

MR. DEPUTY-SPEAKER: Do you want it to be postponed or not?

DR. THAMBI DURAI: What have you decided?

SHRI DINESH GOSWAMI: Definitely, if the House agrees to it, I will not come in the way.

MR. DEPUTY-SPEAKER: I think it appears that the Members agree that the consideration of the Bill be adjourned to the next session of the House. With the agreement of the members, the consideration of the Bill is adjourned to a later date.

We now take up the next Bill, to provide for the establishment of Lok Pal.

(*Interruptions*)

PROF. P.J. KURIEN: You called me, Sir?

MR. DEPUTY-SPEAKER: It is adjourned, Mr. Kurien. We are not considering this Bill. This Bill is not being considered. You can have your say when the consideration starts.

PROF. P.J. KURIEN: I can say it now itself.

MR. DEPUTY-SPEAKER: You are not following, Mr. Kurien, the procedure in the House. It is not before the House now. We are proceeding to the next one. You can have your say when we take it up.

PROF. P.J. KURIEN: Are you going to the next Bill?

MR. DEPUTY-SPEAKER: We are going to the next Bill. Before that, at least something has to be done. Probably you are burdened very much and did not follow what I was saying.

16.02 hrs.

LOKPAL BILL
[English]

MR. DEPUTY-SPEAKER: Now we are

taking up the Motion that the Bill to provide for the establishment of the institution of Lokpal to inquire into allegations of corruption against public functionaries and for matters connected therewith be taken into consideration.

SHRI SAIFUDDIN CHOUDHURY (Katwa): The same thing about this Bill also. There is time constraint, and it should not be taken up. It may be adjourned to the next session.

SHRI PIYARE LAL HANOO (Anantnag): These Bills, one after the other, are very important. But they will require more than three hours, with the result that the Kashmir matter which is pending for the last seven days, since the 21st of May, may be left over. I would request the Government to postpone consideration of these three Bills and instead move on to matters under Rule 193 because all the three are important and all the three should be discussed.

SHRI DHARM PAL SHARMA (Udhampur): I support the contention of Mr. Handoo. I am also concerned. I want to speak on that issue.

SHRI P.R. KUMARAMANGALAM (Salam): Mr. Deputy-Speaker, Sir, not only Mr. Saifuddin Choudhury is right, not only is Mr. Handoo is correct, but Mr. Dharm Pal Sharma is also correct. In the B.A.C. we had first set nearly four hours for the Lokpal Bill and six hours for the Prasar Bharati Bill and I presume that if we had applied our mind for the Constitution (Seventy-second Amendment) Bill it would have taken ten hours. We need twenty hours for all these three Bills and I do not think today there are still 20 hours left for the day, to get or these matters to take up these Bills. Really, this requires serious consideration. There has been some feeling expressed—I understand from the Treasury Benches—that they had made this assurance earlier that they would see that these Bills were passed, etc., etc. But they would understand that these Bills cannot be passed, like a

guillotine. They may not be chopped off in one minute and you cannot say, "Yes, you have to accept it as it is, when it is" because they deal with very serious matters.

MR. DEPUTY-SPEAKER: Bills are not guillotined the discussion is.

SHRI P.R. KUMARAMANGALAM: Yes, before they are guillotined, they should be considered. (*Interruptions*)

The real reason why this has come to this stage or this has come to a head is, that we have noticed that whenever the Treasury Benches and the Government have requested the Opposition, specially the main Opposition, that they want our cooperation specifically on the Bill's issues set down for discussion and important points, they have had our cooperation. Even at times when they have not been able to get the requisite majority, even though they are a minority Government, they have tried to move Constitutional amendments. And we had to bend over backwards to cooperate with them every time, and we have cooperated, whether it was the Scheduled Castes and Scheduled Tribes Commission issue or every single one of them. But the misfortune is that from the very first session of this Lok Sabha, that is, from December itself, we have been requesting that the assurance given by the Leader of this House, the Prime Minister of India, that all the papers concerned with Bofors will be laid on the Table of the House, be fulfilled. We have been asking for it for a long time. We understand that they are unable to place the National Audit Bureau Report because of some restriction or understanding, which itself is very unfortunate. In fact, the Parliamentary Affairs Minister, a few days ago, in this House had said, "even if the Swedish Government says 'no', we will bring it." Of course, he is a poor man. I do not want to put him in an embarrassing situation of privilege. But then the Government has taken a stand that they cannot because, according to them, it will stop free flow of information. Let us forget about the free flow of information at the present moment. We do not want to stop it.

What about PMO files? We hope, the Swedish Government is not restricting this. Why do they not bring that at least on the Table of the House?... (*Interruptions*) All right, if not Bofors, why do they not place Airbus files? The whole House collectively said that Airbus files should be brought. The Minister himself has said that if the Presiding Officer or the Speaker wishes, he will do it. Why have they not been done?

Next is terms of reference. The Minister holds out a file and said, 'Here is the terms of reference. But I cannot do it.' Can he not place the proposed terms of reference on the Table of the House? It is very clear that we cannot but make an adverse presumption about their exact behaviour. They are hiding something. They do not want the truth to come out. They have been casting aspersions, allegations in very form that is possible on our leadership. They had won the election by cheating the people. They want to continue to cheat the people by giving fabricated stories in the Press, through their sympathetic media as well as using their ebullient methods of doing drama in this House. Sir, we want to make one thing very clear. We will not be able to cooperate in their morning these three Bills and in having them considered in this Session unless they place these papers on the Table of the House.

MR. DEPUTY-SPEAKER: Do you want them to be adjourned?

SHRI P.R. KUMARAMANGALAM: Yes, we want them to be adjourned.

[*Translation*]

SHRI MITRASEN YADAV (Faizabad): Mr. Deputy Speaker, Sir, this is our misfortune and also the misfortune of this House that important bills are before us on which serious discussions were to be held, however the session is coming to an end and everyone would like to seek but we are not able to get so much time. This is on account of the attitude adopted by our colleagues from Congress, who had been breaking all the traditions of this House for the last three

[Sh. Mitrasen Yadav]

days and not allowing the House to function in an orderly manner. It is because of this thing that we could not pass the Bill which are proposed to pass today. My suggestion is that these Bills should not be passed today and may be taken in the forthcoming session so that a proper discussion may be held on these bills. I think Government should have no objection in accepting this suggestion of mine. Since this is a democratic Government which has no place for vengeance which was very much common in the Congress regime. They used to pass the Bills without any worthwhile discussion. They have put an obstacle and my suggestion is that these Bills may be taken up in the next session.

[English]

DR. THAMBI DURAI (Karur): Mr. Deputy-Speaker, Sir, I also join with our friends in regard to the postponing of the Bills, namely Lokpal Bill; Prasar Bharati Bill; and Constitution (Seventy-second Amendment) Bill.

These are very important Bills. Sir, the time is very short. We cannot discuss the whole subject in a very short time thoroughly because most of the Members are interested to participate in the discussion. Therefore, we cannot rush and pass them suddenly in a very short time.

Sir, we want you to take up the discussions under Rule 193 in regard to Kashmir and LTTE, which is also very important.

By passing these three Bills immediately, nothing is going to happen. Therefore, I request through you to our friends to postpone item nos. 25, 26 and 27 to the next Session.

PROF. N.G. RANGA (Guntur): I agree with the observations made by my friend, Mr. Kumaramangalam in regard to the behaviour of the Government. I also support what your predecessor, the former Deputy-

Speaker and now a Member of our panel of Chairman, has said. I do not wish to attribute any motives. But then to think of introducing a Bill like this in a symbolic manner in order to satisfy or salvage their own conscience at the fag end of the session, is not a respectable approach to this House not to speak of the public as a whole. I am in favour of the postponement. But at the same time, what is the use of bringing forward this Bill and seen earlier Bill. You kindly read the whole text of it. I do not think much thought was put into it. No effort seems to have been made to make a detailed study of the matter. I would like my hon. friends on the other side and the Government to take some trouble, circulate these Bills throughout the country during this recess, obtain public opinion, help public opinion also to express itself and to give it a shape, and then come back if possible by improving this Bill and then give notice of their own amendments. They must do some work about it. They must prove that they are really serious about it. This is a matter which has been hanging fire for several years. When the predecessor of this kind of a minority Government was in power at one time, there was this kind of a Bill. We discussed it but could not come to any conclusion. Thereafter, Congress Government also took it up. We could not come to any decision even then. Now this is the third stage. I would like them to show some interest in it and put some teeth into it and then come prepared so that it would be a Bill befitting the expertise of my hon. friend, the Mover of this Bill.

PROF. P.J. KURIEN: I have one serious complaint. This Government which talks of value based politics is trying to hide the facts. They have the facts with them. They should come out with those facts and place them on the Table. Otherwise, they should once for all stop their character assassination campaign against our leaders... (Interruptions)

[Translation]

SHRI DAU DAYAL JOSHI (Kota): You are talking of character assassination cer-

tainly this amounts to character assassination and the real facts will be known to the people of the country in due course of time. The efforts being made by Shri V.P. Singh will make Shri Rajiv Gandhi to stand in the docks. (*Interruptions*)

SHRI MITRASEN YADAV: Mr. Deputy Speaker, Sir, I have a point of order.

MR. DEPUTY SPEAKER: Yes, Mitransenji, what is your point of order.

SHRI MITRASEN YADAV: Mr. Deputy Speaker, Sir, my point of order is this that the item which is not on our agenda at the moment, the rules do not permit to discuss it.

Deviating from the subject matter of discussion, they are harping on Bofors issue continuously for the last three days and thus have wasted most of the time. Every now and then they would raise the Bofors issue which wastes the time of this house and an atmosphere of disorder is created. Why are you allowing them?

(*Interruptions*)

[*English*]

PROF. P.J. KURIEN (Mavelikara): Sir, on Bofors the Government as saying that they wanted to bring out the truth. Now, the truth is with them but they are hiding it. They should come out with the truth and tell the nation the real truth.

We offered our cooperation to the Government on reciprocal basis. We had requested that not only NAB report but also those files which the hon. prime Minister assured to place on the Table of the House, P.M.O. Files, but not placed on the Table of the House should be placed on the Table. Sir, that is only a breach of privilege... (*Interruptions*)

[*Translation*]

SHRI RATILAL KALIDAS VERMA (Dhanduka): Mr. Deputy Speaker, Sir, if he

wants to say something new, we will listen to him. We are sitting here for that only.

(*Interruptions*)

SHRIDAUDAYAL JOSHI (Kota): It was claimed that papers are traceable and the Swedish Government is not willing to hand over the papers to us. But now all the papers have been received in India.

(*Interruptions*)

[*English*]

PROF. P.J. KURIEN (Mavelikara): Sir, hon. Prime Minister having assured in this House that he would place on the Table of the House PMO files and all other documents, has backed out on that. What a value based politics is it Sir. That is also a breach of privilege... (*Interruptions*)

MR. DEPUTY SPEAKER: Please complete it.

[*Translation*]

SHRI MITRA SEN YADAV: Mr. Deputy Speaker, Sir, why don't you take up discussion under Rule 193, why are you allowing them.

MR. DEPUTY SPEAKER: Mitra Senji, you please sit down. What I have to do I will decide myself.

[*English*]

PROF. P.J. KURIEN : Sir, we are cooperating with the Government in passing these Constitution (Amendment) Bills. Before there was a meeting. There was some understanding that there would be commitment here regarding these papers. That commitment was not so far forthcoming. They are not even committing when these papers would be placed on the Table of the House. Therefore, I would like to submit that we cannot cooperate with the Government any more in passing these Bills that are put forward. So, if they want they can postpone

[Prof. P.J. Kurien]

these Bills to the next session and then we will see to it, and more important discussions, about which I think everybody will agree, on Kashmir and also on the activities of LTTE in Tamil Nadu be taken up. We cannot cooperate with the Government any more in passing these Bills. Therefore, I submit that they may be postponed and discussion under rule 193 on Kashmir be taken up just now.

[Translation]

SHRI BHOGENDRA JHA: Mr. Deputy Speaker Sir, I may also be given an opportunity to say something.

MR. DEPUTY SPEAKER: Bhogendra Jha ji I will allow you in the next item.

[English]

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DIENSH GOSWAMI): Mr. Deputy Speaker, Sir, a demand has been made that items 25, 26 and 27 should be postponed.

MR. DEPUTY SPEAKER: No, we are discussing only item No. 25.

SHRI DINESH GOSWAMI: So, I will be responding only to 25. Sir, before I respond to this demand, I think I must put the record straight. Mr. Kumaramangalam has said that we have come to the power by cheating people... (*Interruptions*)

SHRI R. GUNDU RAO (Bangalore South): I am on a point of order, Sir.

MR. DEPUTY SPEAKER: Yes, let us hear Mr. Gundu Rao's point of order, please.

SHRI R. GUNDU RAO: Sir, I have seen in the House in the last several days that all the Members from both sides are concerned about the time. Several times the Business Advisory Committee meeting has been called and the matter has been discussed there by

the leaders of all the parties concerned. Then they come to the House and then the matter is discussed. But when the Bill is placed here for discussion, they should not have raised it again in the House. My experience in the Assembly is that once we discuss a matter in the Business Advisory Committee, it ends there. But here, by discussing it again whether we should take it up or not, we are wasting lot of time of the House. I do not think this procedure should be there. Once the matter is discussed in the Business Advisory Committee, it should not be discussed here again because there will be representatives from the Treasury Benches and there will be representatives from the Opposition side. After discussing the matter in detail in the BAC meeting, then again coming here and taking the views of the Members whether the matter should be taken up or not, is, in my opinion, not a correct practice. I leave it to your judgement.

MR. DEPUTY SPEAKER: Mr. Gundu Raoji, I am sorry that I have to say something which is not in consonance with what you have already said. In the Business Advisory Committee they decide and the matter is brought to the House and the House takes a decision and then it becomes the agenda and all that. What happened in the morning, after that also they had a Business Advisory Committee meeting and all the Members belonging to different parties agreed to certain things and probably they are trying to put forth their point of view. But, by and large, they are sticking to the agreement which was arrived at. Now, once the matter comes to this House as a part of the agenda, it is the property of the House. No committee or no Member or no Minister or nobody here can say that this will not be discussed. So, we shall have to take a decision here. I am sorry to say that.

SHRI R. GUNDU RAO: I quite agree with you, Sir. My simple point is that when they have agreed inside, no debate here is necessary and all the parties can agree.

MR. DEPUTY SPEAKER: No, we have to take the sense of the House. Otherwise

somebody may get up and say that he has not expressed or his party has not expressed. Then the position of the Presiding Officer becomes very difficult.

SHRI R. GUNDU RAO: That means the party leaders who are attending the Business Advisory Committee meeting, do not have the consent of their own followers.

MR. DEPUTY SPEAKER: What is decided in the Business Advisory Committee is not final, but what is decided in the House is the final... (*Interruptions*)

MR. DEPUTY SPEAKER: There is some substance in what you say, but we are trying to be doubly sure.

SHRI DINESH GOSWAMI: Mr. Deputy-Speaker, Sir, there is a demand from certain section of the House that the item No. 25 in the List of Business should be postponed. Before I respond to it, I must respond also to one statement made by my very dear friend, Shri Kumaramangalam, who has been called 'Mehbooba'. Mr. Kumaramangalam, why are you keeping apart? Please come and join the 'Mehbooba'. Sir he has said that we have come to power by cheating people. I take a strong exception to this statement because this is an insult to the Indian electorates. (*Interruptions*) Sir, I did not obstruct anybody, when they spoke. Sir, this has been my view that the Indian electorates may be uneducated in the sense that they might not have school and college education; they may be poor. But I do not think that any democratic country can claim that it has enlightened and conscious electorates. And when the electorates put somebody in power, I think my friends in the Opposition ought to have realised by now that they can do everything but they cannot cheat the electorates and because they have tried to do it, they are sitting on that side and we are sitting on this side of the House. (*Interruptions*)

Sir, we have now seen all sorts of cooperation they have given. Before point has been referred to by the hon. Prime Minister. I do not want to say anything on that. But I will

say that truth will come out. (*Interruptions*) When truth comes out, it will hurt them badly. Sir, so far as this Bill is concerned, I am strongly in favour that this Bill should be taken up for consideration and should be passed. We have made a commitment that immediately after coming to power, we introduce the Lokpal Bill and see that this is passed in this very session: Sir, this Bill was introduced earlier also. But the ruling party at that time never considered it right earnest and sent it to the Select Committee and ultimately the Bill was scuttled. This Bill was discussed in public in depth during the last three months, during the inter-session period.

Sir, the hon. Member, Shri Chidambaram, has himself given a number of amendments. Prof. Ranga pointed out that this Bill may be discussed in public also. But this has already been discussed in public. We have taken note of various views expressed by different sections of the community. I have before me important amendments submitted by not less a Member than Mr. Chidambaram. By this amendment we are giving power to the people of India to inquire into allegations against the top political functionaries including the Prime Minister of India. I believe that the sooner we take up this Bill, the better it will be for us to compete the discussion on this Bill. The question is whether we have got the time. We feel that there is time to pass this Bill. If there is political will, we can pass this Bill. We have the political will to do so, but Sir, I will go by the decision of the House. But ultimately the decision will also show who has the political will to pass this Bill and who lacks the political courage to pass this Bill. we will go by the sense of this House. But the Government's view is that this Bill be passed right in this Session, even if it means that we take two or three hours.

SHRI P.R. KUMARAMANGALAM: Sir, the Minister must realise that when I used the word 'cheating', I said specifically from the point of view that you dispossess the people of their right to elect fairly by misrepresentation by giving an illusion. (*Interruptions*)

MR.DEPUTY-SPEAKER: It appears that the Members agree that the consideration of the Bill be adjourned to the next Session of the House. with the agreement of the Members the consideration of the Bill is adjourned till a later date.

16.31 hrs.

PRASAR BHARATI (BROADCASTING CORPORATION OF INDIA) BILL

[*English*]

MR. DEPUTY SPEAKER: Now, we take up item No. 26—Prasar Bharati (Broadcasting Corporation of India) Bill.

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): Sir, I submit this on behalf of the Minister who has been called to the other House.

I will repeat what I stated regarding the other Bill that we are very keen to pass this Bill also because these are two very important commitments made by us—the autonomy of the Doordarshan and the autonomy of the electronic media. (*Interruptions*)

Sir, the curious part is that my friends are opposing the two Bills by which we are trying to give up power. We want to give up control over the electronic media and my friends are opposing. We want to make our Prime Minister accountable to the people, my friends are opposing. Sir, let the country judge about the *bona fides* of my friends.

About the Lok Pal Bill, there have been a number of Seminars, a number of discussions on this. (*Interruptions*)

The Minister himself has put this suggestion, and I do not find any ground whatsoever as to why this Bill should not be carried through. Our view is that we should carry through this Bill and I feel sorry that my friends of the Opposition are not cooperating

in this.

SHRI VASANT SATHE (Wardha): Sir, I am really surprised that my good friend who is also ... (*Interruptions*) His inner voice should really speak something from his throat, leave alone from his heart. He knows fully well and that is what was also agreed in the Business Advisory Committee, the drama that is being put up here now.

Sir, every one knows here that in the Business Advisory Committee, for Lok Pal Bill six hours are allotted, for Prasar Bharati Bill, 10 hours are allotted. For Delhi State Bill, it is not even given, we have not been able to allot time and if time was to be allotted, it will be not less than 10 hours.

Now, Sir, Kindly look at the watch. It is 4.30 here. Does anybody has any doubt that even a single Bill can be passed within one-and-a-half hours? (*Interruptions*). We go only up to Six O'clock. Till six O'clock if we have to sit, then one-and-a-half hours' time is there, unless of course the Government says that we will have further extension for two days or three days, it is a different matter. But is that what you are suggesting? It has not come yet. Therefore, Sir, everyone understands... (*Interruptions*)

SHRI DINESH GOSWAMI: You will agree that we pass important Bills in this House sitting late night. Therefore, we are not asking for something which is new. (*Interruptions*)

[*Translation*]

SHRI DAU DAYAL JOSHI: Sathe Sahib, you are already wasted so much previous time of the House in useless discussion. You are wasting the precious time of the House for the last three days. Otherwise these bills would have been passed long ago.

[*English*]

SHRI VASANT SATHE: Sir, it was also

said that this Government has come to power in its own right. That also is well-known that the so-called Government of the National Front is never voted to power by the People. It is a minority; it is only 143. Did the people put their faith in you? No. Did the people put their faith in BJP? No. Did the people put their faith in the Leftist Parties? No.

SHRI P. CHIDAMBARAM (Sivanganga): Congress also 'No'.

SHRI MADAN LAL KHURANA (South Delhi): You have come down from 420 to 190. (*Interruptions*)

SHRI VASANT SATHE: I have the honesty and the courage to say that the people rejected the Cong. ...s Party also and yet they have told the nation that the Congress Party still has the largest faith of the people in this country. Therefore, my good friend Mr. Dinesh Goswami cannot say that the people have put them in power; they have not. They are at the very poor mercy of the BJP and Communists acting virtually like crutches. (*Interruptions*)

SHRI MADAN LAL KHURANA: Sir, they have the phobia of BJP.

SHRI VASANT SATHE: Sir, daily my good friend Shri Khurana pounces on the Home Minister and the Government on the Delhi State Bill. They are threatening this Government both inside the House and outside. (*Interruptions*)

SHRI MANGARAJ MALLIK (Bhadrak): Do not address this side. You address the Chair. (*Interruptions*)

SHRI VASANT SATHE: Sir, therefore, they must not have that arrogance. (*Interruptions*)

[*Translation*]

SHRI VASANT SATHE: Do not feel proud that you are in power and people have given you power, their is nothing like that. (*Interruptions*)

DR. BANGALISINGH: The people gave you absolute majority but you misused it. You took kickbacks in several cases, in Bofors case also you received kickbacks.

(*Interruptions*)

SHRI VASANT SATHE: Now that you have rightly raised the kickback issue, the people who are the outcome of the kickback, who were born on the strength of allegations in the name of kickbacks. I want to tell them that the time has come to show their courage. The documents which you could not get from Sweden, we have got them. Now what are you going to do with these documents. (*Interruptions*)

SHRI BENGALI SINGH: You will know it very soon.

(*Interruptions*)

SHRI VASANT SATHE: The barrel of the Bofors gun has already reached you. Once the papers have been obtained, you should have courage to come out honestly. We do not want to come in your way in any manner. Your Prime Minister has said that we did, not wish to make these documents public since they do so they would not be given these documents which they are likely to get in future. So their documents cannot be disclosed. All right do not show us these documents, but they can tell this much honestly...

(*Interruptions*)

Sir, I do not and to say anything regarding this *Chamcha Party* of India as these people have no credibility. They do not adhere to any principle. Such type of people they are. (*Interruptions*) Mr. Deputy Speaker, Sir, Let them inform the Speaker at least. We would like to know from my friends Goswamiji and Upendraji whether the names of our party leaders or any other person belonging to Congress or their family Members are there. Please tell this. (*Interruptions*) Had there been any such names, then they must have informed the Press and not to us. This

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is what they normally do. (*Interruptions*) How can you say with certainty whether the next Session would be held or not. (*Interruptions*)

SHRI JAGPAL SINGH (Hardwar): There are twelve M.Ps. with V.P. Singh and he has fifteen Ministers. This has been stated by your Deputy Prime Minister.

(*Interruptions*)

[*English*]

SHRI MANDHATA SINGH (Lucknow): I am raising a point of order. When you called out the item on the agenda, certain Members were making submissions. Earlier on two other occasions, you immediately asked the Minister to respond to those submissions. Instead of asking the Minister to respond to the suggestions offered, we are being compelled under duress to listen to all this. Such things should not have been uttered in the House. When Mr. Sathe, who is our good friend has said that he is in doubt, whether the next Session will be held at all, he is putting a question mark on the existence of this House. One should not go into all that. That is indulging in absurdity. They have always been indulging in that kind of absurdity.

I request you to bring the House to order and ask the Minister concerned to respond to the suggestions made from the various sections of the House. We are not prepared here to listen to lecture on Bofors papers. If they want to hear anything, let them know that instead of Bofors papers, they will have to go to jail.

SHRI VASANT SATHE: A threat is given.

MR. DEPUTY SPEAKER: I am giving you time to speak.

SHRI VASANT SATHE: There is no point of order and otherwise also, here my good friend, Shri Dinesh Goswami, made a threat.

MR. DEPUTY SPEAKER: He has made a submission. These are issues which can be discussed.

SHRI VASANT SATHE: This is of grave concern to us. Kindly allow me two minutes. He gave the threat to say that once the truth is known, it will hurt us. Then who is stopping you? That is what we are asking and again if you cannot place this Swedish document which you have acquired at last, I would say what about those documents which are in your possession, the PMO files. That also they are not willing to place. I would like to know what happened at least to those documents which were connected with your leakage? This Government is leaking Government? What can you do? It leaks everywhere.

MR. DEPUTY SPEAKER: It is not a point of order. It was a submission.

(*Interruptions*)

SHRI P. CHIDAMBARAM (Shivaganga): Yesterday they leaked to the documents which we placed.

SHRI VASANT SATHE: Yesterday we placed documents which leaked out. What can we do?

(*Interruptions*)

SHRI VASANT SATHE: One more thing I would like to bring to your notice. After this, I will stop. There was a judge from whom they obtained an order, Mr. R.C. Jain, you know. The Law Minister is here. I would like to know, Mr. Law Minister, is it a fact or not that Mr. R.C. Jain who was to pass order on 47 people's names for freezing of their accounts, passed orders only on five people and as a penalty you transferred that judge. (*Interruptions*)

SHRI DINESH GOSWAMI: I am responding to you.

SHRI VASANT SATHE: I have a document here, their own FIR.

MR. DEPUTY SPEAKER: It is off the mark.

SHRI VASANT SATHE: It is not off the mark. It is relating to Bofors only. Here is a document. Have ever heard after the FIR is filed, you attach a slip like this? (*Interruptions*) See. You attach slip to the names of Shri Amitabh Bachchan, Mr. Wilson and Hindusjas etc including the names of some other people in the FIR. What kind of check is this? What are you doing? Therefore, this is all related to this document. (*Interruptions*) It needs courage. He must place the documents on the Table.

[*Translation*]

SHRI BHOGENDRAJHA (Madhubani): Mr. Deputy Speaker, Sir, through you I request to all my friends to listen to all. Related facts are being leaked by those who are perturbed over Bofors deal enquiry. We have no objection to the discussion on that subject. About that the Prime Minister also had said yesterday that the discussion on this subject could be taken up after the Constitution Amendment Bill was passed. However, that issue was not raised. Even then we shall support a discussion on this subject in the next Session.

Now we have reached the item 24, 25 and 26 of the agenda. My request to all of you would be to take up discussion on the situation in Kashmir leaving the subjects listed in the present agenda. The hon. Minister also should not insist on the discussion on these Bills because it is not possible to hold discussion on 3 Bills together. Therefore, we should start discussion on Kashmir in right earnest postponing the discussion on these Bills. Well discuss Bofors in the next Session. I request all of you to discuss Kashmir problem and leave these Bills (*Interruptions*) We should not waste our time. (*Interruptions*)

[*English*]

MR. DEPUTY-SPEAKER: There are other subjects which are very pertinent to

you and you will have more time to speak on that.

(*Interruptions*)

SHRI AJIT PANJA (Calcutta North East): Item Number 26 was introduced in the last session. What was the good idea of the Government to delay it until the due date before the close of the session? It was introduced in the last session. The so-called debate throughout the country started. The Government is not at all serious about it. They are all the time shouting "autonomy", autonomy. When it was introduced in the last session, what was the good idea of stopping it until the date before the session ends. And the whole structure is sought to be changed. The Government itself likes to change it as they find that they themselves are unreliable and incapable. They cannot do justice to the Doordarshan or the All India Radio, whereas the efficient officers there have been controlling effectively for such a long time. We have moved amendments. I have moved about 20 amendments. Is it right that 20 amendments will be considered like that? I am very sorry to say that the Minister himself remains busy in pleasing his political God Mr. NTR. The Minister purported to change rules without taking Parliament in confidence. When the Parliament is in session, two days before that, he brings changes in the rules for tele-casting a film of NTR... (*Interruptions*) If you want to apply your mind and bring this Bill for the purpose of making a real debate, the Minister should agree to our proposal. He was always talking about autonomy, autonomy and autonomy but he did not bring the Bill. We have been waiting for it for three months. He wanted to get it passed without any debate. This has to be adjourned till the next session. Hon. Members will please realise that it is their own power to ask questions on Doordarshan. They talk of purported autonomy. You will have no powers to ask even a question about Radio or TV because if anything goes wrong, the Government would plead helplessness as both the media would be answerable to none.

MR. DEPUTY-SPEAKER: I would like

to know whether it has to be discussed now or later on.

SHRI AJIT PANJA: Therefore, it needs two full days discussion and hence it has to be postponed to some later date. The Minister should apply his mind here and not go on doing his private business with doordarshan. (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: You have expressed your views. Other Members are also there to express their views. Let them do it now.

(*Interruptions*)

[*Translation*]

SHRI L.K. ADVANI (New Delhi): Mr. Deputy Speaker, Sir, all the three Bills listed at serial No. 25, 26 and 27 are directly related to me. Previously a joint committee was constituted which worked for four or five years.

(*Interruptions*)

Panjaji has levelled certain allegations but I do not intend to pay him in the same coin. I am related to these Bills in the sense that I wanted that the 'PRASAR BHARATI BILL' should also be passed in the present Session along with other Bills. It had already been introduced in the last Session, so it should have been taken up in this Session. But I was astonished when I received a notice from the Government saying that the Opposition is of the view that it should be referred to the Select Committee and that any extension would be acceptable to them provided the Bill is referred to the Select Committee. Extension of the Session will be acceptable to them purely on this condition. I don't know how far this is correct. Government has informed me that the opposition is of the view that the present Government is likely to last a few days only, so why they

should give up their control over AKASHVANI and DOORDARSHAN?

SHRI VASANT SATHE: This** (*Interruptions*)

SHRI L.K. ADVANI: This is very good. I am very happy that they too acknowledge that this Government will last for five years.

(*Interruptions*)

SHRI VASANT SATHE: According to you that was the reason why you said that we were against suffering it to the Select Committee. This ** is. This** is.

(*Interruptions*)

MR. DEPUTY SPEAKER: Hon. Member, should refrain from such thing, he may say untruth. [*English*]

The word will not go on record.

[*Translation*]

SHRI VASANT SATHE: This Government will last for five years or five days, it all depends on you.

(*Interruptions*)

SHRI L.K. ADVANI: Atleast it does not depend upon you.

[*English*]

SHRI DHARM PAL SHARMA: Sir,... is unparliamentary; it should not go on record and it should be substituted by 'untruth'. (*Interruptions*)

MR. DEPUTY SPEAKER: You are right. I uphold what you say. The record will be amended like that.

(*Interruptions*)

**Expunged as ordered by the Chair.

SHRI VASANT SATHE: Calling somebody..is unparliamentary. I have not said, 'he is a ...

(*Interruptions*)

SHRI L.K. ADVANI: I know that; I did not object to it at all.

(*Interruptions*)

SHRI VASANT SATHE: I said, 'white untruth'. Is 'untruth' unparliamentary? It is not. So, please do not remove it.

(*Interruptions*)

MR. DEPUTY SPEAKER: 'untruth' is not unparliamentary, but ...is.

(*Interruptions*)

[*Translation*]

MR. DEPUTY SPEAKER: Sathe Saheb, whatever you mean will go on record. Do not worry please.

SHRIL.K. ADVANI: Mr. Deputy Speaker, Sir, I hold the Congress Party fully responsible for the non-passage of the Lok Pal and Prasar Bharati Bills. But as far as the non-passage of 72nd Amendment Bill is concerned, I blame the Government for it. I would like to distinguish between these three Bills with which I am connected while I hold Congress responsible for the non-passage of the Lok Pal Bill and the Prasar Bharati Bill, the Bill for giving Delhi the status of a State, is not being passed because of the Government. I express my anguish and dissatisfaction on it. The Government have chosen to act in this way overriding the discussion which I had with the Government in December last about it. I am an elected member from New Delhi. We feel it our responsibility to get Delhi the Status of a State as the people of Delhi had expressed their faith in our Party on this basis and we had promised it. I feel that the promise in which the Government supported by as was not a party, we can not force it to fulfil the promise made by

us alone. But we have right to pressurise the Government to fulfil that promise in which the Government was also a party along with us. For that only I had talked to them in the month of December and they had given an assurance to implement this in the next Session. That Session came in December or January but that assurance remained unimplemented and the Bill was not presented. Thereafter this Session came, the duration of which was three months. During this period I talked to many concerned persons and every time, I got the reply that it would be brought in a day or two and that there was problem in that... (*Interruptions*) Let there be no misconception about it that I ask for a difficult thing. The people of India expect from me that I should criticise and denounce the Government on all points where it commits a mistake. I shall positively criticise the Government on its failures whether it may be Rubiya's case or the case of re-calling Jagmohan or the case of giving Delhi the Status of a State or the matter of Price Rise. It will be done when the situation so demands. The Indian public say that nothing should be done which may pave the way for this party to come to power again. (*Interruptions*) I would like to express my dissatisfaction as a representative of Delhi. In this matter the Government has told my friend that this has been done deliberately.

[*English*]

Wittingly or unwittingly, it has failed the people of Delhi.

A gross injustice has been done to the people of Delhi by presenting this Bill on the last day of the Session. Even the Bill is incomplete and vague in so much so that one cannot deduce any meaning from reading it. I fail to understand how the joint efforts of the Ministry of Law and the Ministry of Home Affairs can produce such an incompetent Bill? I would like an assurance from the Government to the effect that all these three Bills would be presented in the beginning of the next Session. They need not be referred to any Select Committee. If any advice and opinion is required opposition should also be

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involved in that. It should be made clear whether all these three bills are going to be accorded priority in the next Session.

SHRI CHIRANJI LAL SHARMA (Karnal): I want to say that...

"Ibtda-e-Ishe Hai, Hansta Hai Kya, Rota Hai Kya, Aage Aage Dekhiye Hota hai Kya".

[English]

DR. THAMBI DURAI (Karur): Mr. Deputy Speaker, Sir, when we took up the 26th item, that is, Prasar Bharati Bill and were discussing this thing, our hon. Member mentioned about who got the full confidence of the people and things like that.

I want to tell that our party contested 11 seats and we won in all the constituencies. We won the confidence of the people. But which party had lost the confidence? It was the DMK party which contested all the seats and lost. That is the situation which took place.

I want to say one more thing regarding the Prasar Bharati Bill. The Government, it seems, wants to give more autonomy and power. But you know what kind of autonomy is there nowadays. Is this the autonomy? How is the Government functioning? They are controlling like a remote control. We can easily control the electronic things remotely. Therefore, we want to know what is the real autonomy, and what are the powers. We want to discuss it thoroughly. We cannot do it within this one hour. Therefore, through you, I humbly request the Minister to postpone this thing for further discussion in the next session. (Interruptions)

The 27th item is also there regarding Statehood for Delhi. We have a difference of opinion about that. The Government had already given a promise about Statehood to Pondicherry. They have never fulfilled it. But they are hurrying up with this Bill. Before

giving Statehood to Delhi, we have to consider giving it to Pondicherry and other small Union Territories. Then, only, we can genuinely believe. Therefore, I request that both these Bills should be postponed for discussion in the next session.

SHRI DINESH SINGH (Pratapgarh): Before the Minister replies, I would like to say something. From the very morning, I have been expressing the fear that the Government is planning and trying to withhold the two Discussions under Rule 193 and the Discussion under Rule 184. It is this that I have been saying since this morning.

MR. DEPUTY SPEAKER: I cannot agree with you.

SHRI DINESH SINGH: Despite the assurance that have been given to us, these discussions are not taken up. All this is quite unnecessary. From the morning, I have been saying that we should take up the two discussions under Rule 193 and the other discussion under Rule 184.

MR. DEPUTY SPEAKER: I agree with the later part of your submission.

SHRI DINESH SINGH: You are only saying that you are postponing this. It is not even necessary to say this. If the House adjourns today *sine die*, it is automatically postponed. But at least, we could have had a discussion Sir. My complaint is that the Government is not allowing to hold discussions on Nagaland, Kashmir and about the LTTE activities in Tamil Nadu. The hon. Minister knows that I have been making this complaint since morning. He assured that he will allow the discussions and now he is sitting and laughing. What am I to do? (Interruptions)

SHRI DINESH GOSWAMI: Let me assure the hon. senior Member that there has been no such intention on our part. Go to the records and find out as to how many hours have been spent in between on talking about issues which are not relevant to the items in the agenda. I was trying to point out

to Mr. Sathe that all that he has thought is not included in the Lokpal Bill. It is not that the Lokpal Bill has not been brought in the last Session only. Because of financial matters, it could not get priority and could not be brought in the House. But all these days, I was waiting in the Lobby, coming in and going out and this Bill could not be taken up due to reasons which I do not want to disclose again ...*(Interruptions)* Therefore, I would like that this Bill be taken up now. But I would like to go by the wishes of the House also. Supposing if this Bill is not taken up, then let the House give an assurance and put it on record that the Lokpal Bill would be the first item in the Legislative Business in the coming Session.

(Interruptions)

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Before I come to the comments regarding the Prasar Bharati Bill, I express my regret on the remarks made by hon. Shri Sathe about the next Session. It is very unfortunate...*(Interruptions)*

SHRI VASANT SATHE: Normally, it is held in July. When are you planning to hold it?

SHRI P. UPENDRA: He has cast aspersions and expressed...*(Interruptions)*

SHRI ANBARASU ERA: Sir, I am on a point of order?

SHRI P. UPENDRA: Sir, I am not yielding.

(Interruptions)

MR. DEPUTY SPEAKER: What is your point of order?

SHRI ANBARASU ERA: There was a news item that on 15th August, some other Prime Minister will hoist the flag at Red Fort.

Therefore, Mr. Vasant Sathe was right in casting aspersions on whether the Government would exist and the way they are behaving...

(Interruptions)

MR. DEPUTY SPEAKER: This is not a point of order.

(Interruptions)

MR. DEPUTY SPEAKER: Please take your seats.

SHRI P. UPENDRA: Mr. Sathe is a very respected senior Member of this House and I do not think that he should cast doubts about the existence of Parliament and the next Session. This is very unfortunate. Probably, had they continued in power, this Parliamentary institution also must have been closed.

SHRI DINESH GOSWAMI: Mr. Sathe, if you doubt that there will be no Session, then I think, it is very incumbent to pass this Bill in this Session itself. Let us sit some time more and pass it.

(Interruptions)

SHRI P. UPENDRA: The need for Prasar Bharati Bill and creation of an autonomous Corporation arose because of the damage done to the credibility of the electronic media by the previous Government. *(Interruptions)*

We heard them patiently and they are disturbing us continuously. Let them react later. Why should they react after every sentence. Let us express our views also. *(Interruptions)*

The whole nation is aware of the large scale misuse of this media by the previous Government and the previous ruling party in the interest of an individual, a family, group or a party and that has to be ended. Therefore in the manifesto of the National Front and also in the manifestos of several other parties...*(Interruptions)*

MR. DEPUTY-SPEAKER: No interruptions please.

SHRI P. UPENDRA: The manifestos of the Nation Front and other political parties, and surprisingly manifesto of the Congress Party also included this item, that is granting autonomy to the electronic media perhaps not out of conviction, but out of compulsion, because everybody had included that in their manifesto... (Interruptions)

In fulfilment of the promise made in the manifesto, the Government brought forward the Prasar Bharati Bill in the very first session of the new Government. You will agree that at that time I had promised that there would be a large scale debate all over the country involving all sections of the people and to that extent this Bill is a tentative Bill and we will bring forward a large number of amendments in pursuance of the suggestions. Accordingly, there was a debate all over the country and I am happy to say that hundreds of seminars and symposia were held all over the country. I attended: Satheji attended; Shri Panja attended... (Interruptions)

MR. DEPUTY-SPEAKER: I would request Members not to interrupt because if you are interested in taking up the discussions under Rule 193, then you should allow him to complete. It does not carry you anywhere.

SHRI P. UPENDRA: I addressed personal letters to about 1200 organizations in the country soliciting their views...

(Interruptions)

I will explain about that. Why are you in a hurry.

MR. DEPUTY-SPEAKER: I expect the Members to cooperate. If you interrupt and interject, it does not carry you anywhere at all. You have made very impressive points when you were speaking and that should be enough for you. No interruptions please. Shri Panja was very cogent when he spoke.

SHRI PIYARE LAL HANOO: Mr. Deputy Speaker, Sir,

MR. DEPUTY SPEAKER: Always I want to hear you but at this point of time I don't want to hear you.

(Interruptions)

SHRI PIYARE LAL HANOO: Sir, if he is opposing our request for adjournment, it is one thing. But if he is not opposing our request for consideration... (Interruptions) ... He cannot avoid taking up the discussion on Kashmir.

MR. DEPUTY SPEAKER: Certain points have been made.

(Interruptions)

MR. DEPUTY SPEAKER: He is well within his rights to reply to some of the points which have been raised.

SHRI P. UPENDRA: We had written to the State Governments also for their views and most of the State Governments have given their views. I convened a meeting of the Ministers of Information of various State Governments at Delhi on 18th April and the Bill was unanimously endorsed by all the Ministers representing various State Governments and various parties. But suddenly, Sir, I found a sense of rethinking on the part of the Congress Party. The Government repeatedly gave assurances in the Parliament.

(Interruptions)

SHRI M.J. AKBAR: (Kishanganj): Even the Left has put in an amendment. It was a rethinking on all sides.

PROF. P.J. KURIEN: Sir, he has charged us.

(Interruptions)

MR. DEPUTY SPEAKER: This shows

that you have not been able to make your first speech very effective.

PROF. P.J. KURIEN: Sir, he has charged us with...

MR. DEPUTY SPEAKER: Mr. Kurien, it does not carry us anywhere. (*Interruptions*)

SHRI VASANT SATHE: Sir, he is not speaking for the postponement. He only wants to say something not only for the sake of the record but for the Press people. That is his intention.

MR. DEPUTY SPEAKER: This does not bring any glory to anybody.

SHRI BAL GOPAL MISHRA: Sir, the Press is free in this country. (*Interruptions*)

[*Translation*]

SHRI SHOPAT SINGH MAKKASAR (Bikaner): People will remember you for your sins. History will record the sins committed by you during the year of your regime.

(*Interruptions*)

SHRI P. UPENDRA: Sir, all the suggestions received have been computerised and after the careful consideration of the suggestions received, amendments have been brought in. Hon. Members of this House from all parties have submitted their amendments. I had put this Bill for consideration and passing immediately after the passing of the Finance Bill on the 22nd of this month. We had not wasted even a day. Mine was the first Bill to be put on the Agenda for consideration and passing. But, Sir, suddenly I found re-thinking on the part of the Congress Party. Though I committed in the House and outside that the Government would get this Bill passed in the current Session itself, I always put a rider, i.e. subject to the cooperation of the Congress Party because I know the limitation in the Rajya Sabha. We know the Bill might get into difficulty if they don't cooperate. But my first shock was that when I heard Mr. Sathe in a Seminar saying

that we will not accede to the autonomy and he also advised me, "Don't lose this powerful weapon. You are running a Government. Don't lose this powerful weapon." That is the complete thing. (*Interruptions*)

SHRI VASANT SATHE: Under the rules if anybody takes my name or makes allegations is against me, then I have the right to clarify it. It is better if I do it just now so that he can continue with his speech. You please allow me to speak. (*Interruptions*)

(*Interruptions*)

He made a charge against me. You must now be able to listen to me.

(*Interruptions*)

SHRI P. UPENDRA: Let me conclude.

(*Interruptions*)

SHRI DHARAMPAL SHARMA (Udhampur): He has a right to make personal explanation.

(*Interruptions*)

SHRI P. UPENDRA: It was not a private conversation, it was a public Seminar held in the Park Hotel where Mr. Advani was also present. It was reported. The Press was there. His advice was also reported. He has publicity I said in his speech that it is not a private conversation. I will leave Mr. Sathe's opinion apart. Even in deciding about the business of this House, for the extension of this Session by four days, to pass the Constitution (Amendment) Bills, the condition preceded was that they will not allow us to pass these Bills and these three Bills will have to be referred to the Select Committee. I have been virtually blackmailed into agreeing to this. I am using this word because they did not want us to extend the Session, until these three Bills are postponed. I had to shift them from the Priority items and bring them to the last day only to accommodate them and see that the Constitution (Amendment) Bills relating to the Scheduled Castes and

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Scheduled Tribes and Land Reforms are passed. In my anxiety to get these Bills passed, I postponed it. Now, they are blaming me for postponing the consideration of the Bills. That is why I am saying this. Let them be honest. Let them come out honestly and say that they stand for autonomy. I am prepared to sit here today and get these Bills passed tonight....

(*Interruptions*)

I would not have mentioned this also because we have to keep certain things outside the House. But they should not have blamed me for delaying the Bills. That is an unfortunate thing. While they are responsible for getting the Bills delayed, now they are blaming me that I am delaying the Bills and I have brought the Bills late. That is not fair on their part to say like that. (*Interruptions*)

I can only find one reason for their changed attitude. They have started entertaining the idea of coming back to power by hook or by crook imagining some split may occur in the ruling party. I can tell them that their dreams will not be fulfilled. This Government will remain for five years. They thought that the Meham issue will break the Government which has not happened. They are all disappointed. I know to what extent they went.

(*Interruptions*)

SHRI M. J. AKBAR: Let the Minister of Information and Broadcasting accurately report the statement made by the Deputy Prime Minister on Doordarshan. If you only report your own Deputy Prime Minister's statement, the letters and interviews, then you will find out the state of your own party. But his Doordarshan has on place for all that. He is a Mr. Colourful, dramatic autonomy who is talking.

SHRI P. UPENDRA: They have made a reference to the influence that the Govern-

ment is having on the media. I can only say, as it is today, in the present form, the media are still the Government organisations. There is no doubt about it. Nobody can question that. The Ministry and myself—we are responsible for the proper functioning of the media. To that extent, we have to exercise our control. There is not doubt about it. There is not autonomy today. (*Interruptions*) But I can tell you that we have given functional autonomy, in the sense that today, there are no hot-lines there, giving dictations from the Prime Minister's house or office to the media there, to the News Room. (*Interruptions*)

SHRI M.J. AKBAR: Sir, I object to this. (*Interruptions*) He has removed outside producers. (*Interruptions*) He has himself censored news programmes. He has inflicted a film of NTR to further his partisan interests, and thus come in the way of news promotion and news protection. (*Interruptions*)

SHRI P. UPENDRA: I will come to that; don't worry. (*Interruptions*) Sir, now the officers from the Prime Minister's Secretariat and the Ministers do not go and sit in the News Room to dictate news, and write news there. We do not do that. It is not being done. (*Interruptions*) There is functional autonomy. They are allowed to function freely; but whenever they commit mistakes, they are being pointed out. (*Interruptions*)

They mentioned about the film of NTR which was shown on Sunday in the regional network. It was repeated in my absence. Mr Panja raised it today also. (*Interruptions*) There is a rule that films winning awards should be shown, should be given priority; and in the case of Hindi films, they have relaxed it, by saying that not only award-winning films, but other films also can be shown. That was the rule fixed by them; that was being followed. I do not know why they relaxed it. I do not know the reason. But there was a discrimination against regional language films. In the case of regional language films, they were insisting that they should be award-winning films only. As a result, many languages are un-represented, because

there are no award-winning films in many languages. All the languages films do not win awards. They were not getting representation. Therefore, the file was put up to me, saying that whatever is being done in the case of Hindi films, must be adopted in the case of all language-films. I said; in fairness, it should be done. That is the position they had taken. (*Interruptions*)

SHRI AJIT PANJA (Calcutta North East): Besides NTR's films, what other films have been shown? What about Bengali films? What about films from Kerala?

SHRI P. CHIDAMBARAM: Let them answer two questions. (*Interruptions*)

SHRI AJIT PANJA: We want films from Maharashtra; we want films from Kerala. (*Interruptions*)

SHRI P. UPENDRA: For several years, films, in which some actors not palatable to the Congress party, were all banned. There was a written ban. (*Interruptions*)

SOME HON. MEMBERS: No, (*Interruptions*)

MR. DEPUTY SPEAKER: Please take your seats. One minute, Mr Upendra. I think within half-an-hour, we are going to part with each other. Let there be some feeling of comradeship and all those things. (*Interruptions*)

MR. DEPUTY SPEAKER: Mr. P. Chidambaram, please take your seat. I think the Minister is about to conclude.

(*Interruptions*)

SHRI P. UPENDRA: The only thing I did was that I removed that ban. This is the first film of NTR in eight years which has been shown in the network. No crime has been committed of one film has been shown.

(*Interruptions*)

PROF. P.J. KURIEN: He can make his

speech only on the motion for consideration. (*Interruptions*)

SHRI P. UPENDRA: I will take only one minute to conclude. (*Interruptions*)

PROF P.J. KURIEN: I am on a point of order. (*Interruptions*)

MR. DEPUTY SPEAKER: Please sit down. You cannot dictate me like this. I had allowed you also to speak.

(*Interruptions*)

SHRI P. UPENDRA: In conclusion I would like to say that we are committed to pass this Bill right now if you want. We are prepared to sit late to pass this Bill if you want. We are prepared to extend the session also if you want. We have to pass this Bill. We are prepared to sit tomorrow also if you want. But if the House decides to postpone this item for further consideration, we have no objection. The interregnum will be used for wider consultation not for amendments, etc. In the very first week of the next session, we will pass this Bill. Also the choice is with the House.

SHRI VASANT SATHE (Wardha): I am on a point of personal explanation.

MR. DEPUTY SPEAKER: But it should be very brief.

(*Interruptions*)

[*Translation*]

SHRI HUKUMDEO NARAYAN YADAV (Sitamarhi): I am on a point of order.

MR. DEPUTY SPEAKER: Point of order becomes very long.

SHRI HUKUMDEO NARAYAN YADAV: My point of Order is under Rules 349 and 352. Sir, kindly refer to this Book. The Member have to follow 20 and 11 instructions under Rules 349 and 352 respectively. It means the Members have to follow in all 31 instruc-

[Sh. Hukumdeo Narayan Yadav]

tions. I am raising point of order on the last day of the Session, because I have been observing from the beginning of the Session that the hon. Members interrupt the proceedings and senior member like Shri Vasant Sathe is also doing the same. That is why I decided to raise the point of order. The hon. Members always violate the aforesaid rules. If he behaves like this the person like me will also violate the rule and try to interrupt his speech. The hon. Members of the Ruling Party should follow these rules so that new members like me may also learn to uphold the dignity of the House. But he is a senior Member and he has been the Minister for many years and if he violates the rules, I can not bear it any longer. It should not happen. Mr Deputy Speaker, Sir, please give some ruling about this issue. It should not happen from any side. There should be a rule for making statements. Under this Rule I would like to speak... *(Interruptions)* ...He will have to hear. I would like to urge the hon. Members that they deserve sympathy, because they have lost their balance while enjoying power and as a result they are violating all rules and laws and forget all etiquettes... *(Interruptions)*

SHRI VASANT SATHE: Mr. Deputy Speaker, Sir, I would like to draw your attention to rule 357... *(Interruptions)* It will be much better if Mr. Hukamdeo refers to Rule 357. Mr. Deputy Speaker, Sir, I have risen for making a personal explanation. The hon. Minister has levelled a charge against me that in the conference in which I had participated other people were also present there... *(Interruptions)*

MR. DEPUTY SPEAKER: This entire speech is not disputed. The dispute is only this much that you had opposed autonomy...

(Interruptions)

SHRI VASANT SATHE: That is what I am also saying...

(Interruptions)

DR. SHAILENDRANATH SHRIVAS-TAVA (Patna): Your entire speech is recorded.... *(Interruptions)*

[English]

SHRI VASANT SATHE: He said that I have opposed autonomy. *(Interruptions)* I am willing to have any Committee of this House to hear that tape recorded speech of mine. I have never opposed autonomy. I always said that I am in favour of autonomy. 'Auto' means self, 'nomy' means authority, authority to the people in the Doordarshan and in AIR. That is what I want. I am not in favour of creating an independent organisation which deprives the Parliament of this country of its powers of monitoring and supervising the functioning of this media. That is what I said. And that is what I maintain. The hon. Minister has misled, because even in our manifesto we have made it very clear that we are in favour of giving autonomy to Akashvani and Doordarshan and I have always stood for that promise given in our manifesto.

MR. DEPUTY SPEAKER: With the agreement of the House, consideration of the Bill is adjourned to a later date.

17.39 hrs.

CONSTITUTION (SEVENTY-SECOND)
AMENDMENT BILL

[English]

MR. DEPUTY SPEAKER: Now we take up Item No. 27. The hon. Minister may move that the Bill further to amend the Constitution of India be taken into consideration.

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Deputy Speaker, Sir, I have been making efforts for the last ten years for getting statehood to Delhi. I would like to say only one thing that we have been listening to the assurances of the Government for the

last ten years and now the hon. Minister should say that it will be the last assurance of the Government and no more assurance will be given. As our leader has said that they will bring this Bill next time. If the hon. Minister let us know draft of the Bill and main points thereof, people of Delhi will get some satisfaction.

SHRI J.P. AGARWAL (Chandni Chowk): Mr. Deputy Speaker, Sir, we also belong to Delhi. How is only Shri Madan Lal Khurana concerned about the Bill? Shri Khurana is behaving like a bridegroom eager to ride a mare. (*Interruptions*)

SHRI DAU DAYAL JOSHI (Kota): The people of Delhi know that you have taken so much time of the House... (*Interruptions*)

SHRI J.P. AGARWAL: Mr. Khurana is ready to provide statehood to Delhi, but Bill has not been introduced till now. (*Interruptions*)

[*English*]

SHRI P. CHIDAMBARAM (Sivaganga): Sir, I think, the BJP is right to the extent that this Government has not been able to make up its mind on this at all. In fact you would recall that it was the previous Government which appointed a Committee on 24th December 1987. That Committee gave a report. When that report came, there was a new Government to take a decision on it. Now we know that the Minister of State for Home held a meeting. The newspapers carried out ten or twelve points which were agreed to in the meeting. The BJP criticised their decision severely. Then, five days ago, I saw a draft of a Bill which apparently has been circulated to the BJP, CPI and CPI (M), which is very very different from what has been given to us now. We spent almost a couple of hours discussing that Bill. All I can say,—a common thing between that Bill and this Bill is only that this Government knows nothing about the problems of Delhi. It was not able to make up its mind on that Bill, nor is it able to make up its mind on the conscience of this Bill. Mr. Advani is absolutely

right. One cannot make head or tail of what this Government wants either from the first Bill which it circulated or this Bill which is just circulated. Sir, that Bill ran into several pages, several Clauses. We spent several hours, trying to understand what they wanted to give in that Bill. Now, we have got another Bill. They said that was going to be passed under Article 4(2) by a simple majority, not by a constitutional amendment. Today, they have given a Bill, which is a Constitutional (Amendment) Bill. This is very different from the other Bill. These are matters which cannot be rushed like this. Just because the Government is dithering and tottering and debating and criticising each other, just because it is debilitated within itself, there is destabilisation within, they cannot take Parliament for a ride by circulating one Bill five days ago and another Bill today. These are matters which should be considered very carefully... (*Interruptions*) I wish to appeal to the BJP on one thing. I know that you have a great political stake in this area. Equally the Congress Party has a great political stake. Now we are not going to debate about it... (*Interruptions*) We know, you have got a serious political stake. Now, my distinguished colleague Jai Prakashji said, we have a serious political stake and the people will decide. That is not the issue now.

There are 123 Members from the Southern States. Now there are linguistic minorities in this part of the country. There are serious apprehensions in the minds of the linguistic minorities, particularly people from Tamil Nadu, and Kerala. I also know there are apprehensions from Bengal and Andhra also. So, we have to consider this matter dispassionately. I am quite sure that whenever some form of Government emerges for Delhi, whoever forms the Government, that Government will be a Government for all the people who are living in Delhi including the linguistic minorities. Therefore, there must be a very serious consideration. I appeal to the Minister of State for Home, who represent the Home Ministry to please consider the apprehensions of the linguistic minorities. Please call their groups. They have got schools here. They have got educational

[Sh. P. Chidambaran]

institutions. They will have to consider all these things. Therefore, this Bill cannot be rushed through in this session. It has to be done very calmly after considering all the points of view.

SHRI A.K. ROY (Dhanbad): I have already submitted on this Bill that this is not a Bill which should be rushed through like this. But I sought your permission for a different issue. I say, as everybody is appealing to have to specify when this Bill or that Bill will come in the next session, my emphasis is that the Government before the close of this session, should also convey when they are going to bring in the Bill of Right to Work because it is the most important thing on which this Government has come.

SHRI INDRAJIT GUPTA: I must say a word about the rather curious and shabby way in which Delhi statehood Bill has been dealt with by the concerned Ministry. In the first place, it is known what Mr. Chidambaram has just said, that there were several drafts, one after the other. Nobody knew actually what was going to be taken up. Ultimately this Bill which has come now, was not made available to all the Members. A number of copies were placed in the publications counter here where Bills are not supposed to be distributed from. After a little interval of time, it was found that had again been removed from there. Then this morning, in the Parliamentary paper packet which we all receive, this Bill was not there. Most of the Members have not received it. I myself have not seen a copy of that Bill till I came to this House and borrowed it from somebody else. I do not know why this peculiar method has been followed. This either shows that the Government could not make up its mind or the people who drafted this Bill made a mess of the whole thing. Therefore, there is no question of asking it up now at all. The whole matter has got to be gone into again thoroughly and it has to be brought in the next session.

I want to make one thing quite clear as

far as my party is concerned. We are not going to support any Bill which does not explicitly provide for delimitation of the constituencies. In Delhi there has to be delimitation of constituencies. And then only we can consider a Bill. This Bill is a sort of half-baked thing. It provides for something and leave out so many other things. And the meaning of it is not here at all, apart from the fact that there is no time now.

A Bill which is so important, which is for the first time going to confer statehood on the capital city of this country, must be very carefully drafted and must be preceded by proper consultations and discussions with all the different parties and people who are involved in it. This is not being done adequately. I deplore the fact that the Government has made a very half-baked kind of job on this whole Bill.

SHRI SOMNATH CHATTERJEE (Bolpur): So far as this Bill is concerned, it is an important matter dealing with the statehood of Delhi. Although I believe, all the parties are committed to this, as to what shape and form it would take, what would be the nature of its powers, what would be the territorial dimension and about the law and order situation, etc. on whom the power will vest, these are matters which require full consideration and deeper consideration. We have also made it very clear during our discussion that the principle of delimitation must precede the final adoption of the scheme. The other thing is very clear. The Statement of Objects and Reasons of this Bill also makes it very clear that there has to be a complementary legislation; otherwise we do not get the full idea of the nature of the State that is going to be created and what would be the ambit of its power. Therefore, it is necessary that we have an idea and full terms of the other Bill along with the Constitution (Amendment) Bill that is being separately introduced. Therefore, unless we get that, it is very difficult to formulate our views finally on this matter and what suggestions we wish to make if there are suggestions to make for improvement. It is actually impossible even to discuss it. There is no time left.

Therefore, I request that this Bill may be taken up in the next session. The inter-session may be utilised for having discussion and preparing the structure of the other Bill and give it to us. We want to consider it. We want to make suggestions in this, if there is time available. Therefore, Sir, let it go over to the next Session.

[Translation]

PROF. VIJAY KUMAR MALHOTRA (Delhi Sadar): Mr. Deputy Speaker, Sir, there is not much choice before the House is regard to constitution (Amendment) Bill which has been introduced today.

Mr. Deputy Speaker, Sir, the Legislative Assembly was constituted in Delhi in the year 1952, but it was dissolved afterwards. For the last 32 years that means since 1958, there has been a continuous demand to provide statehood to Delhi and to constitute a Legislative Assembly. It is a matter of happiness that the Government has made a commitment for the first time, and introduced a Bill for providing statehood to Delhi. I feel that it has given a ray of new hope. It has been said repeatedly till now that Delhi can never become a State and aspirations of Delhites have been suppressed for the last 32 years. In addition to it, it was also stated that Delhites never got self rule, but now it is a matter of happiness that a commitment has been made in this house that self rule will be provided to Delhi. But it is a matter of regret also that this Bill has been introduced half heartedly, it will not serve much purpose, but as has been stated earlier that another Bill will have to be introduced and that will also be a Constitutional (Amendment) Bill. It is not a healthy tradition that one Constitutional Amendment Bill is introduced today and another one afterwards. There is no option but to pass it entirely in the next Session. I would like to request everyone that they should cooperate on the issue of statehood and State Assembly for Delhi so that when we meet in the next Session, there should be no hurdles in its passage. The next Session will be held after one and a half month and its enactment in the next Session

should not be held up on some other pretext. So next time we hope to meet the aspirations of the people of Delhi. There is no objection to taking it over to the next Session because it is like a rattle which has no life. The Bill which has been introduced today does not serve any purpose. Even if it is passed today we cannot have a State Assembly here. So this Bill will have to be passed in the next Session. If everyone wants to have further consideration on this Bill, we have no objection to it. We hope that in the next Session this Bill would be passed unanimously. (Interruptions)

SHRI TARIF SINGH (Outer Delhi): Mr. Deputy-Speaker Sir, this Government has made a beginning towards grant of Statehood to Delhi because until now there has never been a responsible administration in Delhi. We are not opposed to Statehood for Delhi but at the same time we must take into account the increase in population in Delhi. In one constituency there are 3.80 lakh voters while in another there are 17 lakh voters. To remove this disparity a delimitation bill should invariably be introduced along with this Bill.

SHRI SURYA NARAYAN YADAV (Saharsa): Sir, the National Front Government had said in their manifesto that Delhi would be granted statehood. For this purpose a Bill has been introduced in the House today I would like to give two suggestions to the Government on this issue. I would ask the Government to examine this Bill carefully. There are two points to be considered while granting statehood to Delhi. Firstly, the number of voters in all the Assembly constituencies should be equal. Secondly, electoral lists should be revised on the basis of the 1989 census and not the 1981 census. During this period many people have come there from Uttar Pradesh, Haryana, Bihar and as Shri Chidambaram said from south India also. The names of these people do not appear in the electoral list. The number of such people in Delhi is nearly 45 lakhs to 75 lakhs. Therefore, all these new people have the moral right to vote in Delhi. Also the number of voters in all Assembly constitu-

[Sh. Surya Narayan Yadav]

cies should be equal. These are my suggestions.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): Mr. Deputy-Speaker Sir, the Government has moved the 72nd Constitution (Amendment) Bill for grant of statehood to Delhi. We have brought this Bill to fulfil the promise made by the Government. (Interruptions)

SHRI J.P. AGARWAL (Chandni Chowk): Why the Assembly is not being given any powers? What is the use of such an Assembly? (Interruptions)

SHRI SUBODH KANT SAHAY: Sir, I would like to say that we are trying our best. A committee has been constituted for this purpose. It recommended that Delhi should be made a Union Territory. Some other reports have also been received. All concerned parties have been consulted. I agree with Shri Chidambaram when he says that Delhi does not belong solely to Delhites but it is the capital of the country. So we are committed to grant statehood to Delhi. (Interruptions)

[English]

SHRI P. CHIDAMBARAM: The Congress party is not consulted. Let him not say that all the parties are consulted.

[Translation]

SHRI SUBODH KANT SAHAY: I am praising your suggestion. (Interruptions)

SHRI MADAN LAL KHURANA (South Delhi): Why did you not do so in the last 40 years? Why were elections to the Metropolitan Council not held? (Interruptions) Something which they could not do themselves in 40 years. They wish that it should be done now in one month only. (Interruptions)

SHRI SUBODH KANT SAHAY: Mr.

Deputy Speaker Sir, as you know, presently Delhi is under a Lt. Governor under the new set up Delhi would be under a Governor and would have a public service commission and all other features of a full-fledged State of the country. It will have 7 lakh Sabha seats, 3 Rajya Sabha seats and 84 Assembly seats. Sir, besides this the Election Commission would be given the responsibility of completing work relating to de-limitation before the appointed date. This will fulfil the desires of hon. Members and give proper representation to Delhi. (Interruptions)

SHRI J.P. AGARWAL: Why was the Metropolitan Council dissolved? You were not going to introduce the Bill. Why were the elected representatives removed? The Government had no right to dissolve the Metropolitan Council. (Interruptions)

SHRI SUBODH KANT SAHAY: Sir, at least let us have their support in these matters of mass welfare. Till now they have been shouting and doing nothing else. (Interruptions) Sir, delays have not been due to any fault on the part of the Government. The delay has been due to a proposal received at the last moment regarding the division of Delhi into two parts one to be made a Union Territory and the other to be granted Statehood. The Government did not accept the proposal as Delhi is the capital of the country. The time was sought by the Government to keep the integrity of Delhi intact, through a process which is not yet complete. The provisions regarding its implementation will be put forward in the next Session. If the Bill regarding grant of Statehood to Delhi is passed then as soon as the Election Commission completes the work relating to de-limitation, Assembly elections will be held to form a Government. So I request that the Constitution (Amendment) Bill be passed.

[English]

PROF. SAIFUDDIN SOZ (Baramulla): Sir, in the list of Business, item No. 28 is regarding the discussion under Rule 193 which should be taken up for discussion. We can sit up to 8 O'clock and discuss this

subject today. (*Interruptions*)

SEVERAL HON. MEMBERS: No, no.

MR. DEPUTY SPEAKER: Let us first dispose to the item No. 27 in the List of Business. Now, with the agreement of the House the consideration of the Constitution 72nd Amendment Bill is adjourned to a later date.

Now, I think hon. Industry Minister, Shri Ajit Singh will lay a Paper on the Table of the House.

18.03 hrs.

PAPERS LAID ON THE TABLE - *CONTD.*

Policy measures for promotion of small scale and agro based industries

[*English*]

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): Sir, I beg to lay on the Table a copy of the Policy measures for the promotion of small scale and agro-based industries and changes in procedures for industrial approvals (Hindi and English versions). [Placed in Library. See No. LT-1144/90]

[*English*]

PROF. SAIFUDDIN SOZ: Sir, I strongly plead for taking up the discussion under Rule 193 regarding Kashmir situation. You cannot carry this to the next session. We must conclude the discussion today. On many occasion we sat upto 8.00 P.M.

SHRIMATI GEETA MUKHERJEE (Panskura): Since relevance is not much in the order of the day this is the last day of the session and my submission through you, Sir, to the Members of the House is that they give up a part of their allowances for all the time wasted in the last few days of the sitting of the House. I hope you will consider that and put it before the Parliament.

SHRI A. CHARLES (Trivandrum): In the 8th Lok Sabha also, a lot of time was wasted because of those Members. (*Interruptions*)

SHRI VASANT SATHE (Wardha): Sir, I would suggest that we are agreeable to the suggestion made by Mr. Soz. Kashmir issue has been very important and this matter has not been completed and we have half-finished this issue. I think he is perfectly all right if we extend this House by 1/1-2 to 2 hours so that we can finish the Kashmir issue.

SEVERAL HON. MEMBERS: No, no. (*Interruptions*)

PROF. SAIFUDDIN SOZ: Sir, I have a point of order. Sir, my point of order is that on 22nd of this month, the hon. Home Minister made some observations. First he gave figures about the deaths on 21st and I said that the figures given by him were wrong and he should visit the place and find out the exact figures.

MR. DEPUTY SPEAKER: There is no point of order.

PROF. SAIFUDDIN SOZ: Kindly listen to me, the other part is very important. And then when I gave figures, those figures were correct but he said these are the figures given by the terrorists. So I have given a privilege motion. I said, I would not press it if he withdraws that. So, he should be here to withdraw those remarks. He should give the correct figures and he should withdraw those remarks. (*Interruptions*) The Home Minister is not here, any senior Minister must rise up, but I insist that the Home Minister should reply to this today. (*Interruptions*). The Home Minister is not here, he should be here, I do not know.

18.06 hrs.

[MR. SPEAKER *in the Chair*]

Sir, kindly listen to me. I am on a point of order, I want your Ruling.

SHRI VASANT SATHE: We are supporting you. Prof. Soz.

MR. SPEAKER: Mr. Soz, I heard you.

PROF. SAIFUDDIN SOZ: I am on a point of order. (*Interruptions*) I had said that the Home Minister has misled the House by quoting wrong figures about the deaths.

[*Translation*]

MR. SPEAKER: You have already made your point what is the point of order.

[*English*]

PROF. SAIFUDDIN SOZ: There is another part to this. Kindly listen to me. Let me complete my observation on this point of order.

[*Translation*]

PROF. VIJAY KUMAR MALHOTRA (Delhi Sadar): He has raised it several times.

MR. SPEAKER: All right, it is the last day.

[*English*]

PROF. SAIFUDDIN SOZ: The later part is this. When I quoted the figures he said, 'These are the figures given to you by the terrorists.' I raised an objection to that remark and asked, 'Then give us the figures'. And he said that when he replies to the debate, he will correct himself. So, he should correct the figures about deaths and withdraw those remarks.

Sir, he has assured the House—that has gone on record—that he would give correct figures and he would withdraw the remarks.

MR. SPEAKER: There is no point of order.

(*Interruptions*)

PROF. SAIF-DU-DIN SOZ: You don't

say it is a point of order.

(*Interruptions*)

MR. SPEAKER: I am calling Mr. Upendra.

(*Interruptions*)

[*Translation*]

SHRI BHOGENDRAJHA (Madhubani): Discussion on Kashmir problem had started and that is very much before the House. No doubt today is the last day of the Session and all of us are tired, but it is also a fact that ten or twenty thousands people who have migrated from the valley and gone to various places are also facing lot of difficulties. I submit that since a change has taken place in Kashmir and the new Governor has taken over a discussion should be held on the floor of the House so as to form an idea about the future course of action. As such, I request you to conduct a brief discussion on this issue. (*Interruptions*)

SHRI DHARAM PAL SHARMA: I would also like to express my views on this issue. A discussion on this important issue was held on 22nd May the situation has taken a turn since then. The two super powers are discussing this issue today, when the National Front Government was formed, on account of their wrong policies. (*Interruptions*)

I am concluding in a minute. This has become an international issue. They have admitted that their policy was wrong. Their wrong policies have created crisis in the country (*Interruptions*) First they appointed Mr. George Fernandes as the Minister Incharge for Kashmir Affairs but later relieved him of this charge (*Interruptions*)

MR. SPEAKER: Dharam Palji, That's all. Please take your seat.

SHRI DHARAM PAL: The Advisory Committee on Kashmir has also been dissolved (*Interruptions*) They have admitted that their policies on Kashmir were wrong..

Ever since the Janata Dal Government came to power people in the entire country are in distress. The people of Kashmir are extremely worried on account of their wrong policies. They have brought the country on the verge of war.

MR. SPEAKER: Sharmaji, That's all, please take your seat. I have called Upendraji.

SHRI DHARAM PAL SHARMA: The situation that was created there on the 28th of May is very dangerous (*Interruptions*) Attempts to kill many important persons were made, a C.I.D. officer was kidnapped (*Interruptions*) The people of Kashmir have lost fourth in them. They have no answer, they cannot speak. Fifty M.Ps from their own party have started a campaign for removal of the Home Minister. They have failed on all the fronts and the situation of Kashmir has deteriorated on account of their wrong policies. (*Interruptions*)

18.11 hrs.

VALEDICTORY REFERENCES

[*English*]

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Mr. Speaker, Sir, before I thank the hon. Members and other at the end of the Session, I would like to apologise to the Members concerned for not taking up the three items listed for today in spite of our best efforts to take them up. But, we will definitely keep these points in view and I will communicate whatever the hon. Members have said to the Ministers concerned. The Minister will write to them.

Sir, we have come to the end of a very long Session. We had 53 sittings and it is more than last year. We had transacted very momentous business in this Session, includ-

ing passing the Budget and many Constitution (Amendment) Bills. We discussed the demands of as many as nine Ministries, three times more what we had done last year. We have passed a very important Bill relating to the neo-Buddhists.

SHRISONTOSH MOHAN DEV (Tripura West): It is only because of the 'constructive cooperation' given by the Opposition.

SHRI P. UPENDRA: We have been running the House on the basis of a consensus, as we are running the Government also on the basis of a consensus. I must thank the Leader of the Opposition and all the leaders of various parties and the whips for their excellent cooperation.

Sir, I sincerely thank you for ably conducting the proceedings of the House. You have been very liberal in allowing a large number of discussions under rule 193, 184 and Calling Attention Motions. The most remarkable thing which you have done is the regulation of the 'Zero Hour', though we are spending much more time on it. But, it is regulated now. You are ably assisted by the Deputy Speaker Shri Shivraj Patil. While you have been very liberal in allowing miscellaneous items, you have been very helpful to us in passing the Bills. We have been sitting for long hours, skipping the Lunch hour also. So, I apologise for the inconvenience the Members have been put to. One more remarkable thing is, we had conducted the Session without a dinner and without spending public money. For that I am very grateful to the Members. Members have voluntarily refused dinner. Occasionally, we had some very heated debates also. That is a part of the parliamentary democracy. We had been in the Opposition. So, we know what the Opposition has to do and sometimes without their conscientious willingness also they have to do it. We do understand that. Sometimes we have broken our agreements and sometimes we have reached agreements. But any-how we ended the business on a very amicable note, with a very few occasional disturbances. They will also admit that they cannot excel us in that game.

[Sh. P. Upendra]

I once again thank all the Members on all sides and if any fault was there on my part or on the part of my Ministry, I apologise to the Members. Sometimes we also lost our temper because of the pressure of business we were eager to get the business finished.

I should also thank the Secretary-General for his assistance in conducting the House. I do not know whether you have extended his services but today is supposed to be his last working day. I do not know what you have decided about it. But if he is retiring today, we must particularly thank him for his cooperation.

MR. SPEAKER: He is not retiring. His services have been extended.

SHRI P. UPENDRA: Then, he should be congratulated. I should also thank the officers of the Lok Sabha Secretariat, the staff, the Reporters, the Press and all those connected with the conduct of the House.

I hope we will meet in the next Session sometime early August for transacting much more important business—Bills—including those which has been postponed today.

Sir, I forgot to thank the members of the panel of Chairmen. Now I thank them also.

SHRI VASANT SATHE (Wardha): May I respond now—now that the whole Budget Session is over—in a spirit of bonhomie?

First I would like to thank you for guiding us during this long Session. You have introduced this whole good new scheme in Zero Hour which has really taken away the heat of the Zero Hour and allowed Members to make the points on which they are very much concerned. It is a very good innovation you have introduced. We want to thank you.

I also want to thank the hon. Deputy Speaker for ably conducting and guiding the whole House and also all the members of the Panel of Chairmen.

AN HON. MEMBER: The Press.

SHRI VASANT SATHE: The Press will come later; last but not the least.

I will personally thank Shri P. Upendra...

MR. SPEAKER: He had a very tough time.

SHRI VASANT SATHE: I thank Mr. Upendra because this was the first time as the Minister of Parliamentary Affairs, he was performing a very difficult and onerous task. Coming from the Leader of the Opposition in the Rajya Sabha to this role of trying to manage both the Houses of Parliament together and to be as the Minister for Parliamentary Affairs, it is a very difficult role to play. Now he is assisted by his able assistants. But he has performed his role with a smile, sometimes getting dejected, sometimes getting frustrated. But I must say he has proved a very good pupil of his great actor-leader. Sir, you know, he acted three roles in one film, very difficult roles, at the same time. The roles are Duryodana, Karna and Krishna. Mr. Upendra also had to act practically similar roles here—in Rajya Sabha, Lok Sabha, Business Advisory Committee and as Information and Broadcasting Minister. How many difficult roles he had to play! I must congratulate you, Mr. Upendra.

I want to congratulate the Secretary-General on his extension of services. I thank the entire staff of the Secretariat who have assisted and helped us, including the new Members. I would like to thank the press and Doordarshan and the media also for really covering the proceedings of this House and which has again encouraged us next day to take up certain very important issues.

But most important, many of our friends have been new here and, therefore, I must say the way they have shown their grasp, their capacity, even the new Members, to pick up the proceedings and the procedure in this House is commendable and I would

like to congratulate all our young and new Members who have joined us in this House. (*Interruptions*)

After all, Parliament is not Mahabharat. This is not a fight. Here there is comradeship. Whatever heat may be there, whatever anger may be there, ultimately we all have one common objective, to serve the people of this country and, therefore, we know our limitations. I am sure every party here also knows their limitations. With all our limitations, this experience of the longest first Session of this Government, I am sure, will help us in future Session which, I hope, will not be far off. The monsoon Session normally is in July. I sincerely hope that we will have it in July-August before 15th August. Normally on 15th August, we are here to attend the Red Fort. So, I look forward to the new Session under your guidance.

AN HON. MEMBER: Is the hoisting of the flag going to be done by the Prime Minister or by somebody else?

SHRI VASANT SATHE: Whosoever it may be, it does not matter to us. On their side, we wish luck to all their leaders; whosoever is there at the time, the lucky man, to hoist the flag it is for them to decide. Much will depend also upon the support of the BJP and on Shri Advani's pleasure, who should be there.

But we have had a good session. I sincerely wish Shri Upendraji should have given dinner to all of us at least tonight in celebrating this Session so that we can part again with a spirit of comradeship.

Once again congratulations to all for the excellent spirit that we have shown.

Thank you very much.

MR. SPEAKER: Hon. Members, the Second Session of the current Lok Sabha comes to a close today. Before I adjourn the House, I would like to take this opportunity to thank Hon. Members for the kind cooperation extended by them to me and my col-

leagues—the Deputy Speaker and Members of the Panel of Chairmen—in conducting the proceedings of the House smoothly. Commencing on 12th March 1990, this has been a long and busy session. The House has held 53 sittings lasting over 386 hours.

My colleague Shri Shivraj V. Patil was elected to the office of the Deputy Speaker unanimously by the House on 19 March 1990. In this short period, he has already made his mark as a distinguished pressing officer for the care with which he has handled difficult situations.

As usual, the Session began with the discussion on the Motion of Thanks on the Presidents' Address which was spread over 3 days. Being a budget session, most of the time of the House was devoted to transaction of financial business. The general discussion on the Railway Budget which was presented on 14 March 1990 lasted for 4 days. The general discussion on the General Budget which was presented on 19 March 1990, continued for 3 days. Demands in respect of 9 Ministries/Departments came up for detailed discussion in the House. Demands for grants of as many as 29 Ministries/Departments had to be guillotined. Besides, the Supplementary Demands for Grants in respect of both Railways and the General Budget were discussed and passed by the House. As Punjab is under the President's Rule, Demands for Grants on Account in respect of Budget of the State for the year 1990-91 and Supplementary Demands for Grants for 1989-90 were also discussed and voted.

As many as 229 Questions were orally answered on the floor of the House. In addition, 4 Short Notice Questions were answered. 7 Half-an-Hour discussions were also held. 17 Bills, including three Constitution Amendment Bills, were passed during the current Session. Some of the important Bills were the Constitution (Sixty-fifth, Sixty-sixth and Sixty-eighth Amendment) Bills; the Code of Criminal Procedure (Amendment) Bills, 1990; the Finance Bill, 1990; the Gold (Control) Repeal Bill, 1990 and the Constitu-

tion (Scheduled Castes) Order (Amendment) Bill, 1990.

Private Members evinced a good deal of interest in sponsoring Bills on a variety of subjects. As many as 62 Bills were introduced during the session of which three were discussed. The Bill by Shri Amar Roypradhan which sought to provide for 'Right to employment' to all citizens evoked good deal of interest.

A Resolution regarding need for Poll Reforms moved by Shri L.K. Advani was adopted by the House without any dissenting voice after a prolonged discussion lasting over 9-1/2 hours spread over four Private Members' days. As many as 51 Members took part in the discussion.

Discussions were held on two Adjournment Motions on matters of urgent public importance, viz. increasing terrorist activities in Punjab and threat to democracy as a result of political murders and criminalisation of politics. Both were negative.

14 Short Duration Discussions on matters of public importance such as communal situation in the country; accident to the Indian Airlines Airbus A-320; rise in prices; fire incidents in Delhi, etc., were held and discussion on two subjects, viz. activities of LTTE in Tamil Nadu and assassination of Maulvi Mohammad Farooq Mirwaiz of Kashmir remained inconclusive.

Discussions were also held regarding situation in J&K and disapproval of the conduct of Governor of Nagaland. The latter remained inconclusive.

16 important matters were raised through Calling Attentions such as situation in Kashmir; Narmada Dam Project; alleged foreign exchange violation by Express Group of Companies; bomb blasts in Delhi situation in Fiji etc. Besides, five Government/Statutory Resolutions were discussed in House.

On 14th March, 1990, a resolution was adopted by the House unanimously welcoming the release of the great freedom fighter Nelson Mandela after 27 years in incarceration in South African prisons.

On 21st March, 1990, the whole House greeted the people of Namibia on attainment of Independence from colonial rule.

On 25th May, 1990 the House paid homage on the passing away of a distinguished predecessor of mine, Shri K.S. Hedge, who presided over this House from July 1977 to January, 1980.

We have had the privilege of welcoming ten new Members including two nominated Members who took oath/affirmation and joined us as Members of this House.

Once again I thank all the Members, party and group leaders for their unstinted cooperation in conducting the proceedings of the House in a dignified manner.

I wish all the Members the very best till we meet again. Now the House stands adjourned *sine die*.

18.29 hrs.

The Lok Sabha then adjourned sine die